

TWELFTH REPORT

COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (2004-2005)

(FOURTEENTH LOK SABHA)

MINISTRY OF STATISTICS AND PROGRAMME
IMPLEMENTATION



Presented to Lok Sabha on 04.05.2005

LOK SABHA SECRETARIAT
NEW DELHI

May, 2005/Vaisakha 1927(S)

C.O.MPLADS No. 12

Price: Rs. 70.00

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Eleventh Edition) and Printed by the Manager, Government of India Press, Minto Road, New Delhi-110 002.

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COMPOSITION OF THE MPLADS COMMITTEE

Shri Prasanna Kumar Acharya — *Chairman*

MEMBERS

2. Shri Pankaj Chaudhery
3. Dr. Ramachandra Dome
4. Shri Surendra Prakash Goyal
5. Chaudhary Munawwar Hassan
6. Shri Raghuvveer Singh Kaushal
7. Shri Chandrakant Khaire
8. Shri A. Krishnaswamy
9. Shri Sadashivrao Dadoba Mandlik
10. Shri Bhubneshwar Prasad Mehta
11. Shri Punnulal Mohale
12. Shri A.F. Golam Osmani
13. Shri Asaduddin Owaisi
14. Shri Raja Ram Pal
15. Shri Basangouda R. Patil, (Yatnal)
16. Shri P. Rajendran
17. Shri Gurjeet Singh Rana
18. Shri M. Sreenivasulu Reddy
19. Shri Sajjan Kumar
20. Shri Mahadeorao Shivankar
21. Shri Manvendra Singh
22. Shri Chandramani Tripathi
23. Shri Chandrapal Singh Yadav
24. Shri Sitaram Yadav

SECRETARIAT

- | | | |
|-----------------------------|---|-----------------------------|
| 1. Shri P.D.T. Achary | — | <i>Secretary</i> |
| 2. Shri M. Rajagopalan Nair | — | <i>Additional Secretary</i> |
| 3. Shri P.D. Malvalia | — | <i>Deputy Secretary</i> |
| 4. Shri P.D. Mahawar | — | <i>Under Secretary</i> |

INTRODUCTION

I, the Chairman of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) (2004) having been authorised by the Committee to submit the Report on their behalf, present this Twelfth Report on the Ministry of Statistics and Programme Implementation 'Proposals to amend Guidelines on MPLADS'.

2. The Committee considered the representations and proposals received from Hon'ble Ministers and Members of Parliament for amendment to Guidelines on MPLAD Scheme at their sittings held on 11 March, 2 April and 7 May, 7 August, 17 September, 10 November, 18 December, 2003 and 30 January, 2004. The observations/recommendations made in the Report are based on the decisions taken by the Committee at their aforesaid sittings.

3. The Committee considered and adopted the Report at their sitting held on 11 April, 2005.

4. The Committee would like to express their thanks to the Ministry of Statistics and Programme Implementation for placing before them the written notes and information the Committee desired in connection with examination of the representations and suggestions of Hon'ble Members of Parliament for amendment to the Guidelines on MPLAD Scheme.

5. For facility of reference, the observations/recommendations of the Committee have been printed in bold letters in the body of the Report and have also been reproduced in consolidated form in the Appendix to the Report.

NEW DELHI;
11 April, 2005

21 Chaitra, 1927(S)

PRASANNA KUMAR ACHARYA,
Chairman,
Committee on Members of Parliament
Local Area Development Scheme.

I

Proposal from Shri Hukumdeo Narayan Yadav, Hon'ble Minister of State for Agriculture regarding construction of a bridge costing Rs. 46 lakh over the river in Patarghat under the Madhvapur block of Madhubani Parliamentary constituency of Bihar from MPLADS fund

1.1 Shri Hukumdeo Narayan Yadav, Hon'ble Minister of State for Agriculture addressed a letter dated 13 December, 2002 to Hon'ble Minister of Statistics and Programme Implementation and a copy endorsed to Hon'ble Chairman, Committee on MPLADS regarding construction of a bridge costing Rs. 46 lakh over the river in Patarghat under the Madhvapur block of Madhubani Parliamentary constituency of Bihar from MPLADS fund.

1.2 The Hon'ble Minister of State for Agriculture in his letter states as follows:

"I would like to bring it to your notice that a bridge is to be constructed over the river in Patarghat under the Madhvapur block of my Parliamentary constituency Madhubani. This river divides the Madhvapur block into two parts. As there is no such bridge, so the people belonging to this area have to cover a long distance in order to reach the district Headquarters and the sub-divisional Headquarters. Moreover, the local people face more difficulties also during the period of floods and rains. With the construction of this bridge, the people have to cover less distances to reach sub-division as well as the district Headquarters and it will also help to overcome difficulties faced by the local people during the period of floods and rains. Earlier such type of bridge has been constructed recently in my Parliamentary constituency with a cost of Rs. 46.00 lakh (Rupees Forty six lakh). Apart from my contribution, the Members of Parliament (Rajya Sabha) and the M.L.A.'s also contributed from their respective funds towards construction of that bridge. This time I have to get this work done through my MPLADS funds. The construction of this bridge is likely to cost Rs. forty six lakh. However, as per rules, I cannot contribute more than Rs. twenty five lakhs from my MPLADS fund for one such work.

It is, therefore, requested that in view of the requirement of this bridge, instructions may kindly be issued to the District Magistrate, Madhubani, Bihar soon for releasing an amount of Rupees Forty six lakhs in lump sum from my MPLADS funds so that the construction work of the bridge is completed before the rainy season. It is also requested that I may kindly be informed about the action taken at the earliest."

1.3 The Ministry of Statistics and Programme Implementation *vide* their communication dated 6 January, 2003 stated as follows:

"The undersigned is directed to refer to the Lok Sabha Secretariat's O.M. No. 9/2/153/MPLADSC/2002 dated 27 December, 2002 on the subject mentioned above and to say that:

- (i) Construction of bridge is permissible under MPLADS.
- (ii) As per Para 4.1 of the Guidelines, the cost of an individual work should not normally exceed Rs. 25 lakh. Requests for allowing works involving cost higher than Rs. 25 lakhs are considered by the Government on the recommendation of the Committee on MPLADS, Lok Sabha/Rajya Sabha on case to case basis."

Recommendation

1.4 The Committee considered the proposal of Shri Hukumdeo Narayan Yadav, Hon'ble Minister of State for Agriculture and approved it by giving relaxation beyond the limit of Rs. 25 lakh for construction of a bridge costing Rs. 46 lakh over the river in Patarghat under the Madhvapur block of Madhubani Parliamentary constituency of Bihar from MPLADS fund.

II

Proposals from Shri Murasoli Maran, Hon'ble Minister of Commerce and Industry for construction of (i) 5+5 classrooms with toilet facility at Corporation Middle School, Madurna Nagar, Chennai at an estimated cost of Rs. 32,60,000/- in Dn-52 Zone-IV and (ii) 4+4 classrooms with toilet facility at Corporation School at Jay Lakshmipuram in Dn-78, zone V at an estimated cost of Rs. 32.83 lakhs under MPLADS

2.1 The Ministry of Statistics and Programme Implementation have addressed a letter dated 1 January, 2003 to the Lok Sabha Secretariat enclosing therewith copies of letters dated 5 December, 2002 received from Commissioner, Corporation of Chennai, Tamil Nadu regarding the proposals of Shri Murasoli Maran, Hon'ble Minister of Commerce and Industry for construction of (i) 5+5 classrooms with toilet facility at Corporation Middle School, Madurna Nagar, Chennai at an estimated cost of Rs. 32,60,000/- in Dn-52 Zone-IV and (ii) 4+4 classrooms with toilet facility at Corporation School at Jay Lakshmipuram in Dn-78, Zone V at an estimated cost of Rs. 32.83 lakhs under MPLADS.

2.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 1 January, 2003 stated as follows:

"The undersigned is directed to forward herewith copies of letters BDC.No. BII/1086/2002 dated 5 December, 2002 and BDC.No.BII/2210/2002 dated 1 December, 2002 received from the Commissioner, Corporation of Chennai, Tamil Nadu, regarding the two proposals received from Shri Murasoli Maran, Hon'ble Minister of Industries and Commerce. As each of the two proposals costs higher than Rs. 25 lakh, it is requested that these may please be placed before the Committee on MPLADS (Lok Sabha) for their consideration for relaxation to ceiling of Rs. 25 lakh stipulation in Para 4.1 of the Guidelines on MPLADS. It may be mentioned that construction of building for schools belonging to local bodies is permissible under MPLADS."

2.3 The Commissioner, Corporation of Chennai in their letter dated 5 December, 2002 stated as follows:—

"Central Chennai MP and Hon'ble Minister for Industries and Commerce Thiru Murasoli Maran in his letter 1st cited has allocated Rs. 47.50 lakhs towards the 5+5 Classrooms with Toilet facilities at Corporation Middle School at Madurna Nagar in Dn-52, Zone-IV."

In the reference 3rd cited a detailed estimate has been prepared by Buildings Department, Corporation of Chennai for Rs. 32,60,000/- for proposed construction of

5+5 Classrooms (G.F.+F.F.) with stair case and toilet block at Corporation Middle School at Madurna Nagar in Dn-52, Zone-IV. Accordingly, technical sanction was accorded by Chief Engineer (B&Br), Corporation of Chennai.

In the reference 4th cited, the administrative sanction was approved by the Commissioner for said estimate amount Rs. 32,60,000/-.

Approval of the Rajya Sabha and Lok Sabha Committee are requested for the following:—

- (1) To sanction the said work of the Construction of 5+5 Classroom with stair case and Toilet block at C.M.S. at Madurna Nagar in Dn-52, Zone-VI Corporation of Chennai, Chennai District.
- (2) To release a sum of Rs. 32,60,000/- Superintending Engineer, Buildings Department Corporation of Chennai, Chennai-600 003, as and when the bills are claimed by Buildings Department for the payment to the Contractor."

2.4 The Commissioner, Corporation of Chennai in their letter dated 5 December, 2002 stated as under:—

"Central Chennai MP and Hon'ble Minister for Industries and Commerce Thiru Murasoli Maran in his letter 1st cited has allocated a sum of Rs. 39.00 lakh towards construction of 4+4 Classrooms with toilet facilities for Corporation School at Jayalakshmpuram in Dn-78, Zone-V.

In the reference 3rd cited, a detailed estimate has been prepared by Buildings Department, Corporation of Chennai for Rs. 32,83,000/-. Accordingly technical sanction was accorded by Chief Engineer (B&Br), Corporation of Chennai.

In the reference 4th cited the administrative sanction was approved by the Commissioner for said estimate amount Rs. 32,83,000/-

Approval of the Rajya Sabha and Lok Sabha Committee are therefore requested for the following:

- (1) To sanction the said work of the Construction of 4+4 Classrooms in G.F.+F.F. with H.M. room and Toilet for Corporation School at Jayalakshmpuram in Dn-78, Zone-V, Chennai District.
- (2) To release a sum of Rs. 32,83,000/- to Buildings Department Corporation to Chennai, as and when the bills are claimed by Buildings Department, Corporation of Chennai for payment to the Contractor."

Recommendation

2.5 The Committee noted the proposal of Shri Murasoli Maran, Hon'ble Minister of Commerce and Industry and approved it by giving relaxation beyond the limit of Rs. 25 lakh for construction of (i) 5+5 classrooms with toilet facility at Corporation Middle School, Madurna Nagar, Chennai at an estimated cost of Rs. 32,60,000/- in Dn-52, Zone-IV and (ii) 4+4 classrooms with toilet facility at Corporation School at Jayalakshmpuram in Dn-78, Zone V at an estimated cost of Rs. 32.83 lakhs under MPLADS.

III

Proposal from Dr. (Mrs.) Beatrix D'Souza, MP (LS) regarding construction of Dr. B.R. Ambedkar Research and Extension Centre Building at University of Mysore at an estimated cost of Rs. 30 lakh under MPLADS

3.1 The Ministry of Statistics and Programme Implementation addressed at communication dated 3 March, 2003 to the Lok Sabha Secretariat enclosing therewith communications dated 5 October, 2002 and 17 January, 2003 received from Deputy Commissioner, Mysore regarding proposal of construction of Dr. B.R. Ambedkar Research and Extension Centre Building at University of Mysore at an estimated cost of Rs. 30 lakh under MPLADS.

3.2 The Ministry of Statistics and Programme Implementation in their communication dated 3 March, 2003 stated as under:—

"The undersigned is directed to forward herewith the proposal received from the DC, Mysore on the subject mentioned above and to say that construction of buildings for Government aided/unaided educational institutions is permissible under MPLADS and in accordance with Para 4.1 of the Guidelines on MPLADS, the limit of Rs. 25 lakhs per work should not be too rigidly construed and for the individual works costing substantially higher than Rs. 25 lakh can be spent depending upon the nature of the work. Therefore, the instant proposal may please be placed before the Committee on MPLADS, Lok Sabha for their consideration."

3.3 The Deputy Commissioner in his communication dated 5 October, 2002 stated as follows:—

"Dr. (Smt.) Beatrix D'Souza, Hon'ble Member of Parliament, Chennai had allocated a sum of Rs. 15.00 lakh as 2nd instalment for the construction of Dr. Ambedkar Research Centre reading room and Museum of University of Mysore. Awaiting the amount of Rs. 15.00 lakh as 2nd instalment, the administrative sanction is hereby accorded for the expenditure of the same amount.

Construction of Dr. Ambedkar Research Centre reading room, Museum in University of Mysore etc.— estimated cost of Rs. 15.00 lakh by the Registrar of Mysore University, Mysore (Implementing Agency).

Request is made to the implementing agency not to start the work till the amount is released from Superintending Engineer, Buildings Department, Corporation of Chennai, Chennai."

3.4 The Deputy Commissioner in his communication dated 17 January, 2003 stated as under:—

"In the letter cited at reference, it is instructed that the amount involved beyond Rs. 25 lakh in implementation of MPLAD Programme, prior

permission is to be obtained by Government of India, Ministry of Statistics and Programme Implementation, New Delhi. Hon'ble nominated Member Smt. Dr. Beatrix D'Souza has allocated Rs. 15 lakh as first instalment for construction of Dr. Ambedkar Research Centre Building in University of Mysore, for which the administrative sanction has already been given and an amount of Rs.15.00 lakh has also been released to University of Mysore. The utilization certificate has been sent for having spent the entire money for the construction of Dr. Ambedkar Research Centre. Hon'ble Member has further proposed to release Rs. 15 lakh for the 1st floor in II Phase, for which the administrative sanction has already been given. Since, the total expenditure of the work exceeds Rs. 25 lakh. Prior clearance is required from the Ministry of Statistics and Programme Implementation, Government of India, New Delhi.

I request you to kindly accord sanction for the expenditure of Rs. 30 lakh from MPLADS funds as per the instructions of Dr. (Smt.) Beatrix D'Souza, Hon'ble Member of Parliament, for the construction of Dr. B.R. Ambedkar Research Centre at University of Mysore."

Recommendation

3.5 The Committee noted the proposal of Dr. (Smt.) Beatrix D'Souza, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh for construction of Dr. B.R. Ambedkar Research and Extension Centre Building at University of Mysore at an estimated cost of Rs. 30 lakh under MPLADS.

IV

Proposal from Prof. (Smt.) A.K. Premajam, MP (LS) regarding purchase of Traffic Signal System to be executed with Non-conventional Energy in Badagora Parliamentary Constituency under MPLADS

4.1 Prof. (Smt.) AK. Premajam, MP (LS) addressed a letter dated 21 February, 2003 Hon'ble Chairman, Committee on MPLADS regarding purchase of Traffic Signal system to be executed with Non-conventional Energy in Badagora Parliamentary constituency under MPLADS.

4.2 The Hon'ble Member in her letter has stated as follows:

"I submit the following for your kind consideration and necessary action.

I had proposed the work namely Traffic Signal System at "Narayana Nagar Junction and Nut Street Junction" at a cost of Rs. 8 lakh under MPLADS. These two junctions are very dangerous and there were several accidents involving loss of life. As this work is not found in the Illustrative list of works that are permissible as per Appendix-I of the Guidelines, the District Collector has referred the matter to the Director (MPLADS), Ministry of Statistics and Programme Implementation *vide* reference cited. However, it may be pointed out that as per item 10 Appendix-I of the Guidelines, non-conventional energy system for community use and related activities are permissible under MPLADS.

Under these circumstances, I request you to examine the matter and give sanction for the project."

4.3 The Ministry of Statistics and Programme Implementation *vide* their communication dated 11 March, 2003 stated as follows:

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/3/13/MPLADSC/2003, dated 27/2/2003 on the above subject and to say that Traffic Signal System to be executed with Non-conventional Energy proposed by the Hon'ble MP can be taken up under MPLADS, provided the State Government make adequate arrangement for its operation and maintenance."

Recommendation

4.4 The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) regarding purchase of Traffic Signal System to be executed with Non-conventional Energy in Badagora Parliamentary constituency under MPLADS and approved it on the condition that State Government/Municipality/local body will bear the expenditure on its operation and maintenance.

V

Proposals from Shri Bishnu Pada Ray, MP (LS) for construction of (i) galvanised steel bridge connecting Paresh Nagar I & II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M x 4M) at an estimated cost of Rs. 150.56 lakh and (ii) galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder at an estimated cost of Rs. 32.59 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency

5.1 Shri Bishnu Pada Ray, MP (LS) addressed a letter dated 27 January, 2003 to Hon'ble Chairman, Committee on MPLADS enclosing therewith a copy of letter dated 16 January, 2003 from Deputy Commissioner, Andaman District regarding the proposals of Shri Bishnu Pada Ray, MP (LS) for construction of (i) galvanised steel bridge connecting Paresh Nagar I & II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M x 4M) at an estimated cost of Rs. 150.56 lakh and (ii) galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder at an estimated cost of Rs. 32.59 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency.

5.2 The Hon'ble Member, in his letter, stated as follows:

"I would like to draw your attention to letter No. 15-30/Dev-2002/N&M/335 dated 16 January, 2003 on the above mentioned subject addressed to the Deputy Adviser (MPLADS), Government of India, Ministry of Statistics and Programme Implementation, New Delhi from the Deputy Commissioner, Andaman District.

Since all the works are costing more than Rs. 25 lakh, I request you to kindly accord approval to these works at the earliest. It is also requested that necessary funds as per the entitlement of my constituency may also kindly be released at the earliest so that the works can be taken up by the ALHW the current financial year."

5.3 The Deputy Commissioner, Andaman District in his letter dated 16 January, 2003 stated as under:—

"I am to inform that Shri Bishnu Pada Ray, Hon'ble Member of Parliament (Lok Sabha), A&N Islands Parliamentary constituency, P/Blair has proposed following works to be undertaken under MPLADS.

- (i) Construction of Galvanised steel bridge connecting Paresh Nagar I&II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M x 4M).
- (ii) Construction of Galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder.

The Hon'ble Member of Parliament has desired to entrust the works to Andaman Harbour Works, which is a Government Organisation under Ministry of Shipping and Surface Transport. Accordingly, estimates of the works have been obtained from the Andaman Harbour Works. Estimated cost of the works are as below:

For Sl. No.1	:	Rs. 150.56 lakhs
For Sl. No. 2	:	Rs. 32.59 lakhs

The Andaman Harbour Works has included 596 contingencies charges in the estimates which seems to be not admissible as per your letter No. L/26/001/94-MPLADS dated 1.4.2002. However, specific decision to this regard may kindly be communicated.

Since the expenditure involved for each work is more than Rs. 25.00 lakhs it is requested that approval of the Committee on MPLADS of Lok Sabha and Rajya Sabha may kindly be accorded for relaxation in the limit of Rs. 25.00 lakhs and entrusting the execution of the works to Andaman Harbour Works, a department under the Ministry of Shipping at an early date."

5.4 The Ministry of Statistics and Programme Implementation in their communication dated 11 March, 2003 stated as follows:

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/3/7/MPLADSC/2003 dated 11 February, 2003 on the above subject and to say that:

- (i) Construction of bridge is permissible under MPLADS.
- (ii) There is a cost ceiling of Rs. 25 lakh per work under the Scheme.
- (iii) Selection of implementing agency is the prerogative of the DC whereas the Hon'ble MP has desired to entrust the work to Andaman Harbour Works.

It may be mentioned that the Hon'ble MP had earlier recommended construction of four bridges and a rural road at various places in his constituency during December, 2001. The cost each of these five works exceeded the limit of Rs. 25 lakh viz., it was Rs. 82.20 lakh, Rs. 144 lakh, Rs. 125.40 lakh, Rs. 770.40 lakh and Rs. 64.80 lakh for the said five works respectively. The Hon'ble MP had also desired that the work should be entrusted to MES. Since, the value of all the five works exceeded the limit of Rs. 25 lakh, the Ministry conveyed approval to DC, Andamans on 1.4.2002 after obtaining recommendation of the Committee on MPLADS, Lok Sabha. It was also decided to entrust the works to MES as per choice of the MP.

On receipt of advice from the Ministry, the DC, Andamans issued administrative approval and expenditure sanctioned for all the works on 22.2.02 and entrusted the works to MES, the Hon'ble MP cancelled all these works *vide* his letter dated 3.9.02 and recommended 12 bridges at different places, out of which the cost of two bridges exceeds the limit of Rs. 25 lakh, which have been referred by the DC for relaxation to the cost limit of Rs. 25 lakh per work.

The matter may be placed before the Committee on MPLADS, Lok Sabha for its views on the present proposal of the MP for construction of two bridges at a cost of Rs. 150.56 lakh and Rs. 32.59 lakh. It may be stated that the selection of the implementing agency should be left to the District Head, as per the Guidelines. Further, it may be noted that cancellation of projects creates administrative difficulties and impedes the pace of utilization of funds."

Recommendation

5.5 The Committee considered the proposals of Shri Bishu Pada Ray, MP (LS) and approved them for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of (i) galvanised steel bridge connecting, Paresh Nagar I&II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M x 4M) at an estimated cost of Rs. 150.56 and (ii) galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder at an estimated cost of Rs. 32.59 lakh under MPLADS in Andaman & Nicobar Islands Parliamentary constituency.

VI

Proposal from Shri Swadesh Chakraborty, MP (LS) for construction of RCC Road Bridge at CH. 16.00 of Branch VI of Howrah Drainage Channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah at an estimated cost of Rs. 47.76 lakh under MPLADS

6.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 7 March, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 22 January, 2003 alongwith its enclosure (Memo. No. 1755/Dev., Dated 27/12/2002 from the Additional DM, Howrah) regarding the proposal of Shri Swadesh Chakraborty, MP for construction of RCC Road Bridge at CH. 16.00 of Branch VI of Howrah Drainage Channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah at an estimated cost of Rs. 47.76 lakh under MPLADS.

6.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 7 March, 2003 stated as follows:

"The undersigned is directed to forward herewith a copy of the letter No. 252/DP/O/32S-4/2000, dated 22/01/2003 received from Government of West Bengal alongwith its enclosure (Memo. No. 1755/Dev.; dated 27/12/2002 from the DM, Howrah) on the subject mentioned above and to say that construction of RCC Road Bridge is permissible under MPLADS. The cost of the proposed bridge exceeds Rs. 25 lakh, the ceiling per work provided in the Guidelines. Cost-wise, the work, therefore, does not conform to the Guidelines.

The matter may pleased be placed before the Committee on MPLADS for their views."

6.3 The O.S.D. & Ex-Officio Deputy Secretary, Development and Planning Department, Government of West Bengal in their letter dated 22 January, 2003 as follows:—

"I am directed to send herewith a copy of memo No. 1755/Dev., dated 27.12.2002 on the subject mentioned above since received in their Department from the A.D.M. (Dev.), Howrah which is self-explanatory.

As the present proposal of the concerned M.P. has exceeded the prescribed limit of Rs. 25.00 lakh, the same is being referred to you for obtaining clearance from the Parliamentary Committees on MPLADS.

Action taken in this regard may pleased be intimated to this Department at an early date."

6.4 The Addl. District Magistrate (Dev.), Howrah, Government of West Bengal, in his letter dated 27 December, 2002 has stated as follows:

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"The Howrah Irrigation Division has prepared an estimated of Rs. 47.76 lakh for execution of the above noted scheme and as the estimated amount exceeds the financial ceiling of Rs. 25.00 lakh substantially the sanction will require approval of the Ministry of Statistics and Programme Impelmentation, Government of India as per their Circular No.C/41/2000-MPLADS dated 11.11.2002.

Therefore, necessary action may kindly be taken for obtaining the opinion of the Ministry regarding acceptance of the said scheme at an early date."

Recommendation

6.5 The Committee considered the proposal of Shri Swadesh Chakraborty, MP (LS) and recommended to give relaxation in the limit of Rs. 25 lakh for construction of RCC Road Bridge at CH. 16.00 of Branch VI of Howrah Drainage Channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah at an estimated cost of Rs. 47.76 lakh under MPLADS.

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE, HOWRAH
(Development & Planning Department)

Memo. No. 1755

/Dev. Dated: 27.12.02

From: The Addl. District Magistrate (Dev)

Howrah

To: The Principal Secretary to the
Government of West Bengal
Development & Planning Department
Pouro Bhawan, Bidhan Nagar
Kolkata

Sub: Request for opinion on schematic estimate Exceeding Rs. 25.00 Lac under
MPLADS, 24-Howrah PC

Sir,

Shri Swadesh Chakraborty, Hon'ble M.P. 24- Howrah Parliamentary Constituency
has recommended a proposal for:

Construction of RCC Road Bridge at CH. 16.00 of Branch VI of Howrah Drainage
channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah.

The Howrah Irrigation Division has prepared an estimate of Rs. 47.76 lac for
execution of the above noted scheme and as the estimated amount exceeds the financial
ceiling of Rs. 25.00 lac substantially the sanction will require approval of the Ministry
of Statistics & Programme Implementation, Government of India as per their circular
No. C/41/2000-MPLADS dated 11.11.2002.

Therefore, necessary action may kindly be taken for obtaining the opinion of the
Ministry regarding acceptance of the said scheme at an early date.

Yours faithfully,

sd/-

Addl. District Magistrate (Dev)

Howrah

GOVERNMENT OF WEST BENGAL
Development & Planning Department
Pouro Bhavan, FD-415A, Sector-III
Bidhannagar, Kolkata-700 106

No. 252/DP/O/32S-4/2000

Kolkata, the 22nd January, 2003

From : Shri A.C. Ghose, O.S.D. & Ex-officio
Deputy Secretary to the
Government of West Bengal

To: Shri V.K. Arora,
Director (MPLADS)
Ministry of Statistics & Programme
Implementation, Government of India.
Sardar Patel Bhawan,
New Delhi-110001

Sub: Request for approval of the schematic estimate exceeding Rs. 25.00 lac under
MPLADS, 24-Howrah P.C.

Sir,

I am directed to send herewith a copy of memo. No. 1755/Dev. dated 27.12.2002 on the subject mentioned above since received in this Department from the A.D.M. (Dev.), Howrah which is self-explanatory.

As the present proposal of the concerned M.P. has exceeded the prescribed limit of Rs. 25.00 lac, the same is being referred to you for obtaining clearance from the Parliamentary Committees on MPLADS.

Action taken in this regard may please be intimated to this Department at an early date.

Yours faithfully,

sd/-

O.S.D. & Ex-officio Dy. Sec.
to the Govt. of West Bengal

VII

Proposals from Shri Digvijay Singh, Minister of State (External Affairs and Parliamentary Affairs) and MP (LS) for construction of (i) two bridges over Bahua river near Sarkanda village under Chaandan block and over Lohagarh river near Bahorna village on Tarapur Zilani road under Behlhar-Khesar block costing Rs. 66 lakh and Rs. 30 lakh respectively and (ii) a bridge on Ulai river near Jhajha Bazaar at a cost of Rs. 55 lakh under MPLADS in Banka Parliamentary constituency of Bihar

7.1 The Ministry of Statistics & Programme Implementation addressed letters dated 3rd and 18th March, 2003 to the Lok Sabha Secretariat enclosing therewith copies of letters dated 4 January and 7 March, 2003 received from the District Magistrates Banka and Jumai (Bihar) regarding the proposals from Shri Digvijay Singh Minister of State (External Affairs and Parliamentary Affairs) and MP(LS) for construction of (i) two bridges over Bahua river near Sarkanda village under Chaandan block and over Lohagarh river near Bahorna village on Tarapur Zilani road under Behlhar-Khesar block costing Rs. 66 lakh and Rs. 30 lakh respectively and (ii) a bridge on Ulai river near Jhajha Bazaar at a cost of Rs. 55 lakh under MPLADS in Banka Parliamentary constituency of Bihar.

7.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 3 March, 2003 stated as follows:—

"The undersigned is directed to say that the District Magistrate, Banka (Bihar) has reported in his letter No. 7/Abhi dated 4.1.03 that Shri Digvijay Singh, MOS (External Affairs & Parliamentary Affairs) and MP (LS) recommended construction of two bridges costing Rs. 66 lakh and Rs. 30 lakh and has sought approval for exceeding the limit of Rs. 25 lakh.

The construction of bridges is permissible under the Guidelines on MPLADS. However, there is a limit of Rs. 25 lakh per work which is being exceeded in these two cases.

It is requested that the proposal may please be placed before the Committee on MPLADS, Lok Sabha for their views."

7.3 The Ministry of Statistics and Programme Implementation *vide* their communication dated 18 March, 2003 stated as follows :—

"The undersigned is directed to forward herewith a copy of the letter dated 7.3.03 received from the DC, Jumai on the subject mentioned above and to say that Shri Digvijay Singh, Hon'ble Minister has recommended construction of a bridge in his constituency from MPLADS. The cost of

the bridge as per estimates prepared by the implementing agency, *viz.*, REO comes to Rs. 55 lakh.

As the cost of the bridge exceeds the limit of Rs. 25 lakh DC. Jumai has approached for relaxation to the cost ceiling of Rs. 25 lakh per works.

It is requested that the matter may be placed before the Lok Sabha Committee on MPLADS for their views."

Recommendation

7.4 The Committee noted the proposals of Shri Digvijay Singh, Minister of State (External Affairs and Parliamentary Affairs) and MP (LS) and approved for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of (i) two bridges over river Bahua near Sarkanda Village under Chaandan block and over river Lohagarh near Bahorna village on Tarapur Zilani road under Behlhar-Khesar block costing Rs. 66 lakh and Rs. 30 lakh respectively and (ii) a bridge on river Ulai near Jhajha Bazaar at a cost of Rs. 55 lakh under MPLADS in Banka Parliamentary constituency of Bihar.

VIII

Proposal from Shri Mahendra Baitha, MP (LS) regarding construction of bridge across the Harhea river near Bairoganj at an estimated cost of Rs. 28.36 lakh under MPLADS

8.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 10 March, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 31 January, 2003 received from the Deputy Development Commissioner, DRDA, West Champaran, Bettiah, Bihar for the proposal of Shri Mahendra Baitha, MP(LS) for construction of bridge across the Harhea river near Barroganj at an estimated cost of Rs. 28.36 lakh under MPLADS.

8.2 The Ministry of Statistics and Programme Implementation in their communication dated 10 March, 2003 stated as under:—

"The undersigned is directed to forward herewith a copy of the letter dated 31 January, 2003 received from the Deputy Development Commissioner, DRDA West Champaran, Bettiah, Bihar addressed to Regional Development officer and copy endorsed to this Ministry on the above subject. The Guidelines on MPLADS permit construction of bridges. The DDC has stated that construction of the proposed bridge will lead to direct contact between Vagah Police District and Nepal border via Dharuhat area. However, the cost estimate of the proposed bridge exceeds the limit of Rs. 25 lakh per work, stipulated in para 4.1 of the Guidelines on MPLADS, hence it requires relaxation. It is requested that the proposal may please be placed before the Committee on MPLADS Lok Sabha for their views."

8.3 The Deputy Development Commissioner, DRDA in his communication dated 31 January, 2003 stated as follows:—

"In the light of the recommendation of Shri Mahendra Baitha, Hon. M.P. Bagaha-I Executive Engineer, RE.O. Bettiah prepared an estimate for Rs. 28,36,300/- for which Superintending Engineer, RE.O., Bettiah accorded technical approval on 9.7.2002."

Further, hon. Member *vide* his letter no. 281 dated 23.8.2002 giving consent to the estimate, has requested to commence the work of the plan.

Estimate proposal and site were examined in detail. Construction of the said bridge will provide direct link from Bagaha police district to Nepal Border Tharuhat area.

In the light of the order dated 25.1.03 of District Collector, West Champaran, Bettiah, plan estimate and all the reports are enclosed herewith in original and it is requested that in the light of the letter No. 1662 dated 25.2.97 of

the Department of Rural Development, Patna, administrative approval may be obtained from the commissioner and the records may please be returned."

Recommendation

8.4 The Committee considered the proposal of Shri Mahendra Baittha, MP (LS) and approved by giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a Bridge across the Harhea River near Bairoganj at an estimated cost of Rs. 28.36 lakh under MPLADS.

IX

Proposal from Shri Laxman Singh, MP (LS) regarding construction of Isatoda Khairai Co-operative Irrigation Project at an estimated cost of Rs. 42.96 lakh under MPLADS

9.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 7 March, 2003 addressed to Lok Sabha Secretariat enclosing therewith a copy of letter dated 21 February, 2003 received from the Collector, Guna, Madhya Pradesh regarding the proposal of Shri Laxman Singh, MP (LS) for construction of Isatoda Khairai Co-operative Irrigation Project at an estimated cost of Rs. 42.96 lakh under MPLADS.

9.2 The Ministry of Statistics and Programme Implementation in their communication dated 7 March, 2003 stated as under:—

"The undersigned is directed to forward herewith a copy of the letter dated 21 February, 2003 received from the Collector, Guna, Madhya Pradesh regarding the proposal of Shri Laxman Singh, MP (Lok Sabha) on the subject mentioned above and to say that the Guidelines on MPLADS permits public irrigation projects and lift irrigation projects. Para 2.3 of the Guidelines on MPLADS permits sharing of MPLADS funds with funds from other sources subject to the condition that the MPLADS funds must be utilized towards the completion of the project and it should be for clearly identifiable part of the work. As the estimated project cost of the project as well as the portion of funds to be met from MPLADS exceeds the limit of Rs. 25 lakh per work, the proposal requires relaxation to this limit stipulated in para 4.1 of the Guidelines on MPLADS.

It is requested that the proposal may please be placed before the Committee on MPLADS, Lok Sabha for their views. If the proposal is approved, the DC will be advised to ensure use of MPLADS funds from other sources first."

9.3 The Collector Guna, Madhya Pradesh in their communication dated 21 February, 2003 stated as follows:—

"On the subject cited above this is to state that amount of Rs. 25 lakh was sanctioned *vide* order No. 1688 dated 17.6.02 for Isatoda Khairai Co-operative Lift Irrigation Plan in Raghogarh Tehsil in district Guna under MPLADS on the recommendation of Shri Laxman Singh M.P. (L.S.-32 Rajgarh). For the same project, an amount of Rs. 5.00 lakh has been sanctioned under Legislative Assembly Constituency Development Scheme for pumps well, pump house and purchase of motor pump and an amount of Rs. 3.6 lakh has been sanctioned under public participation

scheme for digging and filling of drains in laying of pipeline.

As such, a total of Rs. 33.96 lakh has been sanctioned for, Isatoda Khairai Co-operative Lift Irrigation Project.

On the suggestion of hon. M.P., Rajgarh, provision of M.S. pipeline has been made instead of A.C. pressure pipeline in technical sanction and estimate of Isatoda Khairai Lift Irrigation Project and hon. M.P. recommended an additional amount of Rs. 9.00 lakh to meet the increasing cost.

The aforesaid work is being executed by Water Resources Division, Raghogarh and they, after making provision of M.S. pipe in Isatoda Khairai Co-operative Lift Irrigation Project, have submitted an estimate for Rs. 42.96 lakh after giving revised technical sanction for the same. Of this Rs. 42.96 lakh after deducting Rs. 5.00 lakh sanctioned under Legislative Assembly Constituency Development Scheme and Rs. 3.96 lakh under public participation *i.e.* total Rs. 8.96 lakh, it comes to Rs. 34 lakh for which revised sanction is to be given under MPLADS.

An area of 140 hectares will be covered for irrigation under the scheme and per hectare cost will come to Rs. 31,550. On completion, this scheme will benefit the farmers for 15 years giving them an estimated net annual profit of Rs. 20.34 lakh.

It is, therefore, requested that kindly get prior permission of MPLADS Committee of Lok Sabha for according sanction for Rs. 34.00 lakh from MPLADS funds for Isatoda Khairai Co-operative Lift Irrigation Project in Raghogarh Tehsil of District Guna in Rajgarh-32 Lok Sabha constituency, as recommended by hon. M.P. and communicate the same to this office."

Recommendation

9.4 The Committee noted the proposal of Shri Laxman Singh, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh under MPLADS so as to enable him to contribute Rs. 34 lakh from MPLADS fund for construction of Isatoda Khairai Co-operative Irrigation Project.

X

**Proposal from Prof. (Smt.) A.K. Premajam, MP (LS) regarding construction of
Foot-Overbridge at Railway Gate-I, Tellicherry Coorg Road —Badagara
Parliamentary Constituency from MPLADS funds**

10.1 Prof. (Smt.) A.K. Premajam, MP (LS) addressed a letter dated 25 February, 2003 to Hon'ble Chairman, Committee on MPLADS regarding construction of Foot-overbridge at Railway Gate-I, Tellicherry Coorg Road — Badagara Parliamentary Constituency from MPLADS funds.

10.2 The Hon'ble Member, in her letter stated as follows:

"I submit the following for your kind consideration and immediate necessary action. On 2.5.2000, I suggest the proposal for the construction of overbridge at railway Gate-I, Tellicherry which is part of my constituency Badagara and allotted Rs. 30 lakhs for the project. Correspondence was going on between the Department of Statistics and Programme Implementation and the District Collector, Kannur on certain points like whether the project is 'passenger amenity' and as to who would meet the recurring maintenance cost. The project is not sanctioned, as a definite answer is not yet received from the Department of Statistics and Programme Implementation. I submit clarification on both the points.

Vide letter 2nd cited the District Collector, Kannur has informed the Government of India that as the project proposed falls within Municipality of Tellicherry, Secretary Municipality has informed in writing that the cost of maintenance for the proposed overbridge would be met by the Municipality.

The proposed Foot-overbridge is over the Railway Gate-I which is closed now and it is away from the Tellicherry Railway Station and as such in no way a passenger amenity. This gate is actually leading to the Coorg Road and the Municipal Bus stand, which are used by hundreds of people. Now that the Railway Gate is closed, the people, especially women and school going children are finding it difficult to cross the Railway track.

Under these circumstances, I request you to examine the matter immediately and give clearance to the project on the basis of clarification I have submitted."

10.3 The Ministry of Statistics and Programme Implementation in their communication dated 1 April, 2003 stated as follows:—

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/3/20/MPLADSC/2003 dated 18 March, 2003 on the subject mentioned above and to say that when the proposal was received earlier during

August, 2000, a reply was sent to the Hon'ble MP by the Ministry on the basis of the recommendation of the Committee on MPLADS. Lok Sabha not to allow passenger amenities like platforms, shelters, foot-overbridges, waiting rooms, etc. under MPLADS on the ground that no amount should be made available from the MPLADS funds for utilization on Plan Projects of the Union Government for which budgetary provisions could be made under plan allocation (Minutes of 3rd sitting of the Lok Sabha Committee held on 21 March, 2000 refers) Subsequently, both the Committees on MPLADS recommended to allow construction of foot-overbridges, on the proposal of some other MPs, subject to maintenance cost being borne by Railways.

The DC, Kannur *vide* his letter dated 6 November, 2000 had intimated that Municipality of Tellicherry had given written commitment to bear the maintenance cost of the proposed Bridge. The instant proposal, therefore may be placed before the Committee on MPLADS, Lok Sabha."

Recommendation

10.4 The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) regarding construction of Foot - Overbridge at Railway Gate-I, Tellicherry Coorg Road — Badagara Parliamentary Constituency from MPLADS funds and approved the same subject to maintenance cost being borne by Railways.

XI

Allocation of funds for purchase of land/building for RIDDHI, an NGO in Kolkata

11.1 The Committee on MPLADS, Rajya Sabha have addressed a communication dated 28 March, 2003 to Lok Sabha Secretariat enclosing therewith the relevant extracts of Minutes of their sitting held on 27 February, 2003 regarding allocation of MPLADS funds for purchase of land/building for RIDDHI, an NGO in Kolkata and requested that the recommendation be placed before the Committee on MPLADS, Lok Sabha so as to facilitate suitable amendment to the Guidelines.

11.2 The Rajya Sabha Secretariat in their letter dated 28 March, 2003, stated as follows:—

"I am directed to state that the Committee on MPLADS, Rajya Sabha in its meeting held on 27 February, 2003, deliberated over the proposal for allocation of funds for purchase of land/building for RIDDHI, an NGO in Kolkata.

In this regard, a copy of the relevant extracts from the Minutes of the meeting held on the 27 February, 2003, is forwarded herewith for your information and necessary action."

11.3 The extracts of the Minutes of the Meeting held on 27 February, 2003 are as under:—

The Committee considered the recommendation given by a Group of three members of Rajya Sabha namely Shri Ranganath Misra (Convenor), Shri N.R. Dasari and Shri A.V. Raghavan, constituted by the Chairman, Committee on MPLADS, Rajya Sabha to study the feasibility of purchasing immovable property out of MPLADS funds for a trust in Kolkata and approved the view of the Group. The recommendation of the Group was as under:

"In a suitable case, if the Committee and Chairperson are of the view that there was pressing necessity for acquisition of property (either land or land & building together), execution could be made and allocation could be provided from MPLADS for such purpose. It should be taken as exceptional case. Strict control should be exercised in making such exceptions.

The Committee should be satisfied that there is real pressing need of a *bonafide* NGO — beneficiary to be assisted by funds from MPLADS and non-provision of such funds would deprive a real and genuine case of serving the community. Simultaneously, the Committee should also be satisfied that the transaction was genuine and there was no apprehension of public money being squandered. The Collector should ensure that there is good title and the valuation has been genuinely made by two

separate approved valuers. The land should be acquired in the joint names of the NGO and Collector with a clear stipulation that if the NGO beneficiary stops its activities or desires to close down the institution, the property would be taken over by the Collector as full owner. Only when the Collector is satisfied that good title is being acquired, the allocated money should be released.

These may be taken as the Guidelines for such exceptional cases."

The Committee also decided to forward the recommendation to the Committee on MPLADS, Lok Sabha for further consideration to facilitate suitable amendment to the Guidelines by the Government.

A Group of three members of Rajya Sabha including Shri Ranganath Misra (Convenor), Shri N.R. Dasari, and Shri A.V. Raghavan was constituted by the Chairman, Committee on MPLADS, Rajya Sabha to study the feasibility of purchasing immovable property out of MPLADS funds for a trust in Kolkata.

The Group after holding discussions with the officials of the Ministry of Statistics and Programme Implementation, made following recommendations:

"In a suitable case, if the Committee and Chairperson are of the view that there was pressing necessity for acquisition of property (either land or land & building together), execution could be made and allocation could be provided from MPLADS for such purpose. It should be taken as exceptional case. Strict control should be exercised in making such exceptions.

The Committee should be satisfied that there is real pressing need of a *bonafide* NGO—beneficiary to be assisted by funds from MPLADS and non-provision of such funds would deprive a real and genuine case of serving the community. Simultaneously, the Committee should also be satisfied that the transaction was genuine and there was no apprehension of public money being squandered. The Collector should ensure that there is good title and the valuation has been genuinely made by two separate approved valuers. The land should be acquired in the joint names of the NGO and Collector with a clear stipulation that if the NGO beneficiary stops its activities or desires to close down the institution, the property would be taken over by the Collector as full owner. Only when the Collector is satisfied that good title is being acquired, the allocated money should be released.

These may be taken as the Guidelines for such exceptional cases."

The Committee on MPLADS, Rajya Sabha in its meeting held on 27 February, 2003 adopted the views of the group. The recommendation is forwarded to the Committee on MPLADS, Lok Sabha for further consideration to facilitate suitable amendment to the guidelines by the Government.

Recommendation

11.4 The Committee considered the proposal regarding allocation of MPLADS funds for purchase of land/building for RIDDHI, an NGO in Kolkata and decided to reject the proposal as there is no provision in the Guidelines on MPLADS for purchase of immovable property.

XII

Proposal from Shri Bishnu Pada Ray, MP (LS) for construction of Community Toilet Block at a cost of Rs. 28 lakh and providing Asphalt road and road side drain at a cost of Rs. 41.72 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency

12.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 10 April, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 10 February, 2003 from Deputy Commissioner, Andamans District regarding the proposal of Shri Bishnu Pada Ray, MP (LS) for construction of Community Toilet Block at a cost of Rs. 28 lakh and providing Asphalt road and road side drain at a cost of Rs. 41.72 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency.

12.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 10 April, 2003 stated as follows:

"The undersigned is directed to enclose herewith a copy of the letter No. 15-30/Dev-2002/684 dated 10.2.03 received from DC, Andamans and to say that:—

- (i) construction of toilets/bathrooms, roads and drains is permissible under MPLADS.
- (ii) there is a cost ceiling of Rs. 25 lakh per work under the MPLAD Scheme.
- (iii) selection of implementing agency is the prerogative of the DC whereas the Hon'ble MP has desired to entrust the work to Andamans Harbour Works. Therefore, the DC should select the agency having regard to its ability to execute the works satisfactorily.
- (iv) DC should ensure the agency before sanctioning works, to whom these projects will be handed over for maintenance as per Para 2.9 of the Guidelines."

12.3 The Deputy Commissioner, District Andamans in his letter dated 10 February, 2003 stated as follows:—

"I am to inform that Shri Bishnu Pada Ray, Hon'ble Member of Parliament (Lok Sabha), A&N Islands Parliamentary constituency, Port Blair has proposed following works to be undertaken under MPLADS:

1. Construction of community Toilet Block/bathrooms in Buniyadabad area.
2. Providing Asphalt road and road side drain to Citizen Colony in Port Blair.

The Hon'ble Member of Parliament has desired to entrust the works to Andaman Harbour works, which is a Government Organisation under Ministry of Shipping and

Surface Transport. Accordingly, estimates of the works have been obtained from the Andaman Harbour works. Estimated cost of the works are as below:—

For Sl. No. 1	:	Rs. 28.00 lakhs
For Sl. No. 2	:	Rs. 41.72 lakhs

The Andaman Harbour works has included 5% contingencies charges in the estimates *i.e.* Rs. 1,30,463/- & Rs. 1,98,672/- respectively which seems to be not admissible as per your letter No. L/26/001/94-MPLADS dated 1 April, 2002. However, specific decision to this regard may kindly be communicated.

Since, the expenditure involved for each work is more than Rs. 25.00 lakhs, it is requested that approval of the Committee on MPLADS of Lok Sabha and Rajya Sabha may kindly be accorded for relaxation in the limit of Rs. 25.00 lakhs and entrusting the execution of the works to Andaman Harbour works, a department under the Ministry of Shipping at an early date."

Recommendation

12.4 The Committee noted the proposal of Shri Bishnu Pada Ray, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh for construction of Community Toilet Block at a cost of Rs. 28 lakh and providing Asphalt road and road side drain at a cost of Rs. 41.72 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency subject to the condition that DC should ensure the maintenance and upkeep of the Community Toilet Block before awarding the works to the agency.

XIII

(i) Suggestion from Shri Vikram Verma, Honble Minister of Youth Affairs and Sports for providing MPLADS funds for works related to sports and sports infrastructure, non-consumable and consumable sports items under MPLADS

(ii) Suggestion from Prof. Vijay Kumar Malhotra, MP (LS) and President of All India Council of Sports regarding utilisation of funds under MPLADS Scheme for procurement of sports and sports infrastructure in the country

13.1 Shri Vikram Verma, Hon'ble Minister of Youth Affairs and Sports addressed a letter dated 8 March, 2003 to Hon'ble Prime Minister of India and a copy endorsed to Hon'ble Speaker, Lok Sabha regarding suggestion for providing MPLADS funds for works related to sports—sports infrastructure, non-consumable and consumable sports items:—

13.2 The Hon'ble Minister, in his letter stated as under:

"I would like to bring to your kind notice through this letter, the details of the proposed scheme for providing grant from the sports head under MPLADS.

After detailed deliberations, Ministry of Youth Affairs and Sports have prescribed following three areas for grant for Sports under MPLADS:

- (1) **SPORTS INFRASTRUCTURE:** 13 Schemes like 400 metres cinder track to multi purpose halls are included in this as shown in the illustrative list (Annexure-I). These projects or projects with slight alterations may be considered eligible for grant under this Scheme.
- (2) **NON-CONSUMABLE SPORTS ITEMS:** Besides providing grant for the purpose of creating sports infrastructure it is also essential to provide grants for acquiring sports items and related durable/lion consumable items to start the sports related activities in the created infrastructure facilities. An illustrative list (Annexure-II) of 57 items has been prepared. Every institution would get one time grant for these items.
- (3) **CONSUMABLE SPORTS ITEM:** A list (Annexure-III) of 40 consumable sports items has been prepared as shown in the illustrative list. Financial assistance could be provided for these items under MPLADS. These items are essential for complete utilisation of sports facilities created under the aforesaid two provisions. There would be a provision of only one time grant for these items and no institution/entity would be eligible to receive grant for the second time.

The procedure being followed for purchase under the prescribed rules and procedure by the concerned States/Union Territories would also be applicable for the purchase of the said sports materials.

ELIGIBILITY: The following agencies/bodies/Non-Government Organisations/ Government bodies could be eligible to receive the grant for the said projects under MPLADS:

- (1) Registered Sports Club functioning for the last three years.
- (2) Educational Institutions of State/Central Government/Kendriya Vidyalaya/ Jawahar Navodaya Vidyalaya.
- (3) Urban local bodies/Panchayati Raj Institutions.
- (4) The schools run by registered societies. Trusts/Non-Government Organisational Unions/Confederations and which are being operated for the last three years.
- (5) Government aided schools/registered Non-Government Organisations/ Unions/Confederations which are engaged in promoting sports for the last three years.
- (6) District Olympic Union/District Area Council/Authority.
- (7) Youth Clubs functioning under the auspices of Nehru Yuva Kendra.
- (8) Any other organisation for Institution prescribed by the Planning Commission.

The above proposals for promoting sports activities at the grassroot level and developing Sports talent in the country through MPLADS could be included in this Scheme.”

13.3 In this context, a similar proposal has been received from Prof. Vijay Kumar Malhotra, MP (LS) and President, All India Council of Sports regarding utilisation of under MPLAD Scheme for procurement of sports and sports infrastructure in the country. The Hon'ble Member, in his letter, stated as follows:—

"On behalf of All India Council of Sports and my own behalf, I wish to place on record our sincere thanks and deep sense of gratitude towards you for gracing the inaugural meeting of the Council with your august presence on 23rd November, 2003 and for accepting the suggestions of the Council. The Ten Point Programme given by you to the Nation will pave the way for the Indian Sportsman to hoist the Tricolour in International Sports Arena including in the Olympic Games.

As discussed in the meeting, at present, MPLAD fund can be utilised for construction of building only for Sports. However, it does not permit utilization of the funds for procurement of equipment for the same. As a result, the buildings remain unutilised for the purpose for which they are constructed. Whereas MPs are permitted to procure Computers from the MPLAD fund. They are not permitted to procure Multi-gym or even Goal-posts with net for Football and Hockey fields.

I request you to kindly amend the terms and conditions for utilisation of MPLAD funds so as to enable the MPs to allocate the MPLAD fund towards development of Sports infrastructure in their areas so that 400 M Track, Football field, Volleyball Court, Basketball Courts, Kho-Kho and Kabaddi grounds etc., could be created. Such sports infrastructure may be created on the land available with:

- (i) Registered Sports Clubs;
- (ii) State and Central Government Schools; and
- (iii) Other registered NGOs working towards promotion of Sports in the area.

Further, MPLAD funds may be utilised for procurement of sports equipment of durable nature such as:

- (i) Multi-Gym and other equipments required for Gymnasium.
- (ii) Horizontal Bar, Parallel Bar, Uneven Bar, Vaulting Horse, Landing Foam Pit.
- (iii) Football, Hockey, Volleyball Posts with Net.
- (iv) Table Tennis—Tables, Tennis Posts with Net.
- (v) Consumable durables like Football, Volleyballs, Shot Put, Discus, Javelin Jumping Pit. etc.

The above equipments must be procured through Government recognised agencies and through the District Collectors and may be placed at the disposal of the Agency on whose land such sports infrastructure is created with the condition that they would ensure proper utilisation and maintenance of such sports facilities.

However, the MPLAD funds should not be allowed to be utilised for procurement of personal kit of players like Track-suit, shoes, equipment such as Table Tennis, Tennis and Badminton Rackets, Shuttle Cocks, TT and Tennis Balls and other fast consumable items. This condition will ensure that the local bodies do not become solely dependent on MPLAD fund. Instead, they will generate their own resources for consumable items.

Shri Vijay Goel, Minister of State, PMO has also supported the above views during the meeting on 23 November, 2002. If MPs are allowed to utilise their MPLAD funds as suggested above, it will give tremendous boost towards broad-basing of sports in the remote areas and create National Awareness towards Sports and Physical Fitness."

13.4 The proposal of Hon'ble Minister was referred to the Ministry of Statistics and Programme Implementation for obtaining their comments thereon. The Ministry in their communication dated 16 April, 2003 stated as under:—

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/3/26/MPLADSC/2003 dated 28.3.03 on the above subject and to say that the Hon'ble Minister of Youth Affairs and Sports has made a request for giving grants from MPLADS to certain type of sports

organizations and to specifically include the following in the illustrative list of works:

- (i) 13 items of sports infrastructure such as playgrounds, multi purpose halls, flood lights etc.
- (ii) 57 sports items of non-consumable nature.
- (iii) 40 sports items of consumable nature.

The Ministry have the following comments to offer:—

- (i) The objective of the MPLAD Scheme is to create durable assets based on locally felt needs.
- (ii) There is a specific restriction on purchase of inventory items due to which the consumable and non-consumable (movable) items cannot be permitted under MPLADS.
- (iii) There is specific restriction on giving grants.
- (iv) The existing Guidelines permit construction of buildings for local bodies for recognised district or State sports associations and for sports activities and provision of fixed gym equipments.
- (v) In the revised Guidelines on MPLADS which have already been referred to the Committee on MPLADS, Lok Sabha/Rajya Sabha, it is proposed to allow-(a) buildings for sports activities, (b) buildings for physical education training institutions, (c) building for multy gym, and (d) fixed (immovable) sports equipments. Though, there is specific restriction on giving grants, these facilities could be given to the sports organisations belonging to Government, local bodies, eligible registered societies/ trusts by the DC concerned, by following the established procedure on the recommendation of the MP concerned.

Prof. Vijay Kumar Malhotra, President, All India Council of Sports has also made a request for allowing sports equipments/items of durable nature under MPLADS. A copy of his letter dated 4.12.02 is enclosed. The above comments would apply to suggestions from Shri Malhotra also."

Recommendation

13.5 The Committee considered the proposals of (i) Shri Vikram Verma, Hon'ble Minister of Youth Affairs and Sports and (ii) Prof. Vijay Kumar Malhotra, MP (LS) and President of All India Council of Sports and approved for providing MPLADS funds for works related to sports—sports infrastructure, non-consumable and consumable sports items (amounting to Rs. 2/- lakh per year) under MPLADS.

ANNEXURE I

ILLUSTRATIVE LIST OF SPORTS INFRASTRUCTURE WHICH MAY BE
CREATED UNDER MPLAD SCHEME

S.No.	Sports Infrastructure
1.	400 M. Cinder Track
2.	Football Ground
3.	Cricket Ground
4.	Hockey Field
5.	Tennis Court
6.	Basketball Court
7.	Volleyball Court
8.	Kho-Kho Ground
9.	Kabaddi Ground
10.	Archery Field with earthen mound
11.	Other multipurpose Halls
12.	Floodlights for Indoor Hall
13.	Floodlights for Outdoor Courts

ANNEXURE-II

ILLUSTRATIVE LIST OF NON-CONSUMABLE SPORTS GOODS PROPOSED FOR
FINANCIAL ASSISTANCE UNDER MPLAD SCHEME

S.No.	Non-Consumable Sports Goods
1.	Archery Target Boss
2.	Archery Target Stand
3.	Archery Timer System
4.	Athletics Landing Pits for High Jump
5.	Athletics Landing Pits for Pole Vault
6.	Athletics Cage for Hammer Throw
7.	Athletics-Hurdle (set of 20)
8.	Athletics Starting Block
9.	Athletics-Pole Vault Cross Bars
10.	Athletics-High Jump Cross Bars
11.	Athletics-Hammer
12.	Athletics-Discuss
13.	Athletics-Shot Put
14.	Badminton Poles with Nets
15.	Basketball Uprights with Rings/Acrylic Boards
16.	Basketball Uprights with Rings/Acrylic Boards (Without frame)
17.	Billiards & Snooker, Pool Tables
18.	Boxing Ring Set
19.	Cycles-Racing
20.	Cycle-Racing (Indigenous)
21.	Football Goal Posts with nets
22.	Gymnastics-Parallel Bar
23.	Gymnastics-Uneven Bar
24.	Gymnastics-Horizontal Bar
25.	Gymnastics-Beat Board
26.	Gymnastics Vaulting Horse
27.	Gymnastics-Balancing Beam
28.	Gymnastics Pommel Horse

S.No. Non-Consumable Sports Goods

29. Gymnastic-Buck Horse
30. Gymnastic-Roman Ring
31. Gymnastic-Floor Exercise Arena
32. Gymnastic-Landing Mats
33. Gymnastic-Crash Mats
34. Hockey-Goal Posts with Nets
35. Judo Mats
36. Judo Dummies
37. Karate Mats
38. Table Tennis-Tables
39. Taekwondo Mats (for Kabaddi also)
40. Volleyball Courts Posts with Wire Rope Sling attachment
41. Weightlifting Barbels Sets
42. Wrestling Mats with Cover
43. Wrestling Dummies

CONDITIONING EQUIPMENT

44. Multigym Equipment (2 to 16 Station)
45. Exercise Bike
46. Treadmill (Indigenous)
47. Steppers
48. Massage Roller
49. Vibrator
50. Rowing Machine
51. Rider
52. Squat Rack
53. Bench Press Bench
54. Weight Training Set

SYNTHETIC SURFACES

55. For Badminton
 56. For Volleyball
 57. For Table Tennis
-

ANNEXURE III

ILLUSTRATIVE LIST OF CONSUMABLE SPORTS GOODS PROPOSED FOR
FINANCIAL ASSISTANCE UNDER MPLAD SCHEME

S. No. Consumable Sports Goods

1. Archery Target Face
 2. One Set of Imported Bow & Arrows (with all Accessories)
 3. One Set of Indigenous Bow & Arrows (with all Accessories)
 4. Athletic-Javelin-set of 3
 5. Badminton-full Carbon Racket Indigenous set of 4
 6. Badminton-Shuttle Cocks (6 Dozen)
 7. Basketball-Pasted Leather-3 pcs
 8. Basketball-Rubber-3 pcs
 9. Boxing-Gloves-6 sets
 10. Boxing-Punching Bag-2 pcs
 11. Cricket Ball (1 Box)
 12. Cricket-Bating Gloves-6 sets
 13. Cricket-Keeping Gloves-2 sets
 14. Cricket-Leg Guards/Pads-4 sets
 15. Cricket-Wicket Keeping Pads-2 sets
 16. Cricket-Bats (English Willow)-4 pcs
 17. Cricket-Bat (Kashmir Willow)-4 pcs
 18. Cricket-Helmet-4 pcs
 19. Cricket-Chest Guard-4 pcs
 20. Football-Pure Leather-4 pcs
 21. Football-Poly-4 pcs
 22. Football-Synthetic-4 pcs
 23. Handball (Men)-4 pcs
 24. Handball (Women)-4 pcs
 25. Hockey-Goalkeeper Gear-2 pcs
 26. Hockey-Ball Leather-1 dozen
 27. Hockey-Ball Turf-1 dozen
 28. Hockey-Ball Cork-1 dozen
 29. Hockey-Stick Carbon-1 dozen
 30. Hockey Stick Fiber-1 dozen
-

S.No. Consumable Sports Goods

31. Hockey Stick Fiber & Carbon-1 dozen
 32. Hockey-Stick Carbon Graphite-1 dozen
 33. Judo Dress-6 pcs.
 34. Tennis-Ball Indigenous (1 Box)-2 dozen
 35. Tennis-Racket Metallic-4 pcs.
 36. Tennis-Racket Graphite-4 pcs
 37. Table Tennis-Bats-8 pcs.
 38. Volleyball-4 pcs
 39. Volleyball Antenna-2 sets
 40. Tug of War Rope-2 lengths
-

विजय कुमार मल्होत्रा
VIJAY KUMAR MALHOTRA



अध्यक्ष (स्तर-केन्द्रीय मंत्री)
अखिल भारतीय खेल परिषद
President (Status-Cabinet Minister)
All India Council of Sports

No-AICS/PMO/MPLAD/2002
04th December, 2002

Sh. Atal Behari Vajpayee,
Hon'ble Prime Minister
Govt. of India,
New Delhi.

Respected Shri Atal Ji,

On behalf of All India Council of Sports and my own behalf, I wish to place on record our sincere thanks and deep sense of gratitude towards you for gracing the inaugural meeting of the Council with your august presence on 23rd Nov., 02 and for accepting the suggestions of the Council. The Ten Point Programme given by you to the Nation will pave the way for the Indian Sports person to hoist the Tricolour in International sports Arena including in the Olympic Games.

2. As discussed in the meeting, at present, MPLAD fund can be utilized for construction of building only for Sports. However, it does not permit utilization of the funds for procurement of equipment for the same. As a result, the buildings remain unutilised for the purpose for which they are constructed. Whereas MPs are permitted to procure Computers from the MPLAD Fund, they are not permitted to procure Multi-gym or even Goal-posts with net for Football and Hockey fields.

3. I request you to kindly amend the terms & conditions for utilization of MPLAD funds so as to enable the MPs to allocate the MPLAD fund towards development of Sports infrastructure in their areas so that 400M Track, Football Field, Volleyball Court, Basketball Courts, Kho-kho and Kabaddi Grounds, etc. could be created. Such sports infrastructure may be created on the land available with:

- (i) Registered Sports Clubs,
- (ii) State and Central Govt. Schools and
- (iii) Other registered NGOs working towards promotion of Sports in the area.

4. Further MPLAD funds may be utilized for procurement sports equipment of durable nature such as:

- (i) Multi-gym and other equipment required for Gymnasium
- (ii) Horizontal Bar, Parallel Bar, Uneven Bar, Vaulting Horse, Landing Foam Pit
- (iii) Football, Hockey, Volleyball Posts with Net,

- (iv) Table Tennis Table, Tennis Posts with Net,
- (v) Consumable durables like Football, Volleyballs, Shot Put, Discus, Javelin Jumping Pit, etc.

5. The above equipments must be procured through Government recognized agencies and through the District Collectors and may be placed at the disposal of the Agency on whose land such sports infrastructure is created with the condition that they would ensure proper utilization and maintenance of such sports facilities.

विजय कुमार मल्होत्रा
VIJAY KUMAR MALHOTRA



अध्यक्ष (स्तर-केन्द्रीय मंत्री)
अखिल भारतीय खेल परिषद
President (Status-Cabinet Minister)
All India Council of Sports

However, the MPLAD funds should not be allowed to be utilized for procurement of personal kit of players like Track-suit, shoes, equipment such as Table Tennis, Tennis and Badminton Rackets, Shuttle Cocks, TT and Tennis Balls and other fast consumable items. This condition will ensure that the local bodies do not become solely dependent on MPLAD fund. Instead, they will generate their own resources for consumable items.

Shri Vijay Goel, Minister of State, PMO has also supported the above views during the meeting on 23rd Nov., 02. If MPs are allowed to utilize their MPLAD funds as suggested above, it will give tremendous boost towards broad-basing of sports in the remote areas and create National Awareness towards Sports and Physical Fitness.

With regards,

Yours Sincerely,

(Vijay Kumar Malhotra)

Copy to
Sh. Vijay Goel,
Min. of State, P.M. Office,
Govt. of India,
New Delhi.

XIV

Proposal from Shri Lal Krishna Advani, Hon'ble Deputy Prime Minister for the development work of Malav-Talav (Tank) at at Vejalpur in Ahmedabad in four parts at an estimated cost of Rs. 34 lakh under MPLADS

14.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 28 July, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of letter from District Collector/Magistrate, Ahmedabad regarding the proposal of Shri Lal Krishna Advani, Hon'ble Deputy Prime Minister for the development work of Malav-Talav (Tank) at Vejalpur in Ahmedabad in four parts at an estimated cost of Rs. 34 lakh under MPLADS.

14.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 28 July, 2003 stated as follows:—

"The undersigned is directed to forward herewith a copy of the fax message of 24 July, 2003 on the above mentioned subject. In this connection it is stated that in accordance with Appendix-I of the Guidelines on MPLADS desilting of ponds, construction of park and gardens, construction of footpaths & pathways are permissible under the Scheme. Construction of boundary walls is also permissible around assets which are permissible under MPLADS. As the estimated project cost is higher than Rs. 25 lakh stipulated in Para 4.1 of the Guidelines on MPLADS, it is requested that the proposal of the Hon'ble Deputy Prime Minister may please be placed before the Committee on MPLADS, Lok Sabha for their views".

14.3 The District Collector/Magistrate, Ahmedabad in his letter stated as follow:—

"Hon'ble Deputy Prime Minister Shri Lal Krishna Advani, (MP, Lok Sabha) has suggested the work of development of Malav-Talav (Tank) at Vejalpur (Ahmedabad) in four different parts costing total Rs. 34 lakh.

(1)	Comprehensive Lake Development of Malav-Talav (Lake) near Jivraj Parle (De-Silting, Catchments development, Embankments, Landscaping Gardening)	Rs. 8,00,000
(2)	Development of Garden Boundary wall around Malav-Talav	Rs. 2,00,000
(3)	Desilting & stone pitching in Malav-Talav	Rs. 12,00,000
(4)	Gardening, Walkways, Surroundings area development and Street lights on Malav-Talav	Rs. 12,00,000
Total		Rs. 34,00,000

As per Para 4.1 of the Guidelines on MPLADS, it permits the work costing below Rs. 25 lakh, you are requested to get us the special approval for these works costing Rs. 34 lakh.

I further emphasise that this tank is a natural tank surrounding Ahmedabad city. It is dry at present due to new topology and lack of water management. Its gross area is 25,300 sq. mtr. having average depth of 1.5 mtr. with storage capacity of 33,000 cubic mtr. The proposed deepening of 9 mtr. will add storage capacity of 58,600 cubic mtr. totalling 92,000 cubic mtr. Also it will be a tourist destination after development.

Looking to the urgency of the work before Monsoon starts. We have primarily given our sanction for Rs. 25 lakh.

You are requested to consider the matter favourably."

Recommendation

14.4 The Committee noted the proposal of Shri Lal Krishna Advani, Hon'ble Deputy Prime Minister and recommended for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for the development work of Malav-Talay (Tank) at Vejalpur in Ahmedabad in four parts at an estimated cost of Rs. 34 lakh under MPLADS.

XV

Proposals of Shri Murasoli Maran, Hon'ble Member of Parliament, Lok Sabha for construction of (1) 4+4 classrooms with toilet facilities for Model Primary School at Appasamy Street; (2) construction of 5+5 classrooms with Toilet Block at CPS, Maduraisamy Madam Street; and (3) construction of 4+4 classrooms with Toilet in Chennai at an estimated cost of Rs. 30.30 lakh, Rs. 38.42 lakh and Rs. 36.42 lakh respectively under MPLADS

15.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 5 June, 2003 to the Lok Sabha Secretariat enclosing therewith copies of letters dated 27 May, 2003 received from Commissions, Corporation of Chennai, Tamil Nadu regarding the proposals of Shri Murasoli Maran, Hon'ble Member of Parliament, (Lok Sabha) for construction of (i) 4+4 classrooms with toilet facilities for Model Primary School at Appasamy Street; (ii) construction of 5+5 classrooms with Toilet Block at CPS, Maduraisamy Madam Street; and (iii) construction of 4+4 classrooms with Toilet in Chennai at an estimated cost of Rs. 30.30 lakh, Rs. 38.85 lakh and Rs. 36.42 lakh respectively under MPLADS.

15.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 5 June, 2003 stated as follows:—

"The undersigned is directed to forward herewith copies of letter Nos. BDC No. 11/17/2002 dated 27 May, 2003, BDC.No.B11/1025/2002 dated 27 May, 2003 and BDC.No.B 11/2210/2002 dated 27 May, 2003 received from the Commissioner, Corporation of Chennai, Tamil Nadu regarding the three proposals recommended by Shri Murasoli Maran, Hon'ble (LS) for construction of the Corporation School Buildings.

As each of these three proposals costs substantially higher than Rs. 25 lakh, it is requested that these proposals may please be placed before the Committee on MPLADS (Lok Sabha) for considering granting of relaxation to cost ceiling of Rs. 25 lakh per individual work stipulation in Para 4.1 of the Guidelines on MPLADS. It may be mentioned that in accordance with Item No. 1 under Appendix-I of the guidelines, construction of buildings for Government schools is permissible under MPLADS."

15.3 The Commissioner, Corporation of Chennai in his letter NO. B.D.O. No. B 11 17/2002 dated 27 May, 2003 stated as follows:—

"Central Chennai MP and Hon'ble Minister for Industries and Commerce Thiru Murasoli Maran in his letter Ist cited has allotted a sum of Rs. 39.00 lakhs towards constuction of 4+4 Classrooms with toilet facilities for Corporation Model School at Appasamy Street in Dn-78, Zone-V Chennai District under MPLAD Scheme for the year 2001-2002. This work has to be

executed by the Buildings Department, Corporation of Chennai, Chennai-660003.

In the reference 3rd cited a detailed estimate has been prepared by Buildings Department, Corporation of Chennai for Rs. 30,30,000. for proposed construction of 4+4 Classrooms for Corporation Middle School at Appasamy Street in Dn-78, Zone-V. In this regard technical sanction was accorded by Chief Engineer (B&Br.) Corporation of Chennai.

In the reference 4th cited, the administrative sanction was accorded for the estimated amount of Rs. 30,30,000/- by the Commissioner for the said work.

In the reference 5th cited it was requested for the following:

- (i) To sanction the said work of the Construction 4+4 Classroom with Toilet facilities for CMS at Appasamy Street in Dn-78, Zone-V. Chennai District proposed by Central Chennai MP and Hon'ble Minister for Industries and Commerce Thiru. Murasoli Maran under MPLAD Scheme for the year 2001-2002.
- (ii) To release as sums of Rs. 30,30,000/- (Rupees Thirty Lakhs and Thirty thousand only) towards the said work in favour of Superintending Engineer, Buildings Department Corporation of Chennai, Chennai-600003, as and when the bills are claimed by Buildings Department for the payment to the Contractor.

Regarding this reminder letter was addressed to the Director, MPLAD Scheme and requested for sanction of the said construction work.

But this office is yet to received the sanction. Hence Ministry of Statistics and Programme Implementation, Government of India is therefore requested to sanction the above construction work under MPLAD Scheme."

15.4 The Commissioner, Corporation of Chennai in his letter No. BDO No. B11/1025/2002 dated 27 May, 2003 stated as under:—

"Central Chennai MP and Hon'ble Minister for Industries and Commerce Thiru Murasoli Maran in his letter 1st cited has allocated Rs. 47.50 lakhs towards construction of 5+5 (G.F.+F.F.) Classrooms with H.M. rooms Staircase and Toilet block at CPS, Madurai Samy Madam Street in Dn-51, Zone-IV of Chennai District under MPLAD Scheme for the year 2001-2002. This work has to be executed by Corporation of Chennai, Buildings Department. In the reference 2nd cited it has been stated that a single project costing significantly higher than Rs. 25.00 lakhs require the approval of two Committees on MPLADS, Rajya Sabha and Lok Sabha. Hence this project has to be referred to the Ministry to MPLADS for obtaining prior clearance from the said Committees .

In the reference 3rd cited a detailed estimate has been prepared by Buildings Department, Corporation of Chennai for the proposed Construction of 5+5 (G.F.+F.F.) Classrooms with H.M. rooms Staircase and Toilet block of CPS, Madurai Samy Madam

Street in Dn-51, Zone-IV for Rs. 38,85,000/- Accordingly, technical sanction was accorded by Chief Engineer (B&Br), Corporation of Chennai. The administrative sanction was approved by the Commissioner, Corporation of Chennai, Chennai District for the said estimated amount of Rs. 38,85,000/-.

In the reference 4th cited, the complete project report with detailed estimate was sent and was requested for the following:—

"Preliminary approval of Ministry of Statistics and Programme Implementation are requested to sanction the proposed construction 5+5 (G.F.+F.F.) Classrooms with H.M. rooms Staircase and Toilet block at CPS, Madurai Samy Madam Street in Dn-51, Zone-IV of Chennai District for the estimate cost of Rs. 38,85,000/- as proposed by the Central Chennai M.P. and Hon'ble Minister Thiru Murasoli Maran under MPLAD Scheme."

But this office as yet to received the sanction. Hence Ministry of Statistics and Programme Implementation, Government of India is therefore requested to sanction the above construction of work under MPLAD Scheme."

15.5 The Commissioner, Corporation of Chennai in his letter No. B.D.O. No. B11/2210/2002 dated 27 May, 2003 stated as follows:—

"Central Chennai MP and Hon'ble Minister for Industries and commerce Thiru Murasoli Maran in his letter 1st cited has allocated Rs. 50.00 lakhs towards the construction of school building with Toilet block, water connection and pump room and also providing Electrification in CMS at Model School Road, in Dn-109, Zone-VII of Chennai District under MPLAD Scheme for the year 2001-2002. This work has to be executed by Corporation of Chennai, Buildings Department. In the reference 2nd cited it has been stated that a single project costing significant higher than Rs. 25.00 lakhs require the approval of two Committees on MPLADS – Rajya Sabha and Lok Sabha. Hence this project has to be referred to the Ministry to MPLADS for obtaining prior clearance from the said Committees.

In the reference 3rd cited a detailed estimate has been prepared by Buildings Department, Corporation of Chennai for the proposed construction of 4+4 Classrooms with H.M. Room, Staff Room and Toilet in G.F. & F.F. and Head Room in Second Floor at CMS at Model School Road in Dn-109/- Zonal Office-VII for Rs. 36,42,000/-. Accordingly, technical sanction was accorded by Chief Engineer (B&Br), Corporation of Chennai. The administrative sanction was approved by the Commissioner, Corporation of Chennai, Chennai District of the said estimate amount of Rs. 36,42,000/-

In the reference 4th cited, the complete project report with detailed estimated was sent and was requested for the following:—

- (i) To sanction the said work of the Construction of 4+4 Classrooms with H.M. Room, Staff Room and Toilet in G.F. & F.F. and Head Room in Second Floor

at CMS at Model School Road in Dn-109, Zone-VII Chennai District for the Estimate cost of Rs. 36,42,000/-.

- (ii) to release a sum of Rs. 36,42,000/- (Rupees Thirty six Lakhs and Forty Two thousand only) towards the said work in favour of Superintending Engineer, Buildings Department, Corporation of Chennai, Chennai-600003, as and when the bills are claimed by Buildings Department for the payment to the Contractor.

Regarding this reminder letters were addressed to the Director MPLAD Scheme and requested for sanction of the said construction work.

But this office is yet to receive the sanction. Hence Ministry of Statistics and Programme Implementation, Government of India is therefore requested to sanction the above construction work under MPLAD Scheme."

Recommendation

15.6 The Committee noted the proposals of Shri Murasoli Maran, MP(LS) and recommended to give relaxation in the limit of Rs. 25 lakh under MPLADS for construction of (1) 4+4 classrooms with toilet facilities for Model Primary School at Appasamy Street; (2) construction of 5+5 Classrooms with Toilet Block at CPS. Maduraisamy Madam Street; and (3) construction of 4+4 classrooms with Toilet in Chennai at an estimated cost of Rs. 30.30 lakh, Rs. 38.85 lakh and Rs. 36.42 lakh respectively under MPLADS.

XVI

Construction of Screw Pile Bridge across the Waghmathi river in Muzaffarpur District, Sitamarhi Parliamentary constituency of Bihar under MPLADS on the recommendation of Shri Naval Kishore Rai, MP (LS)

16.1 The Ministry of Statistics and Programme Implementation assessed a letter dated 21 May, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 2 May, 2003 received from District Collector, Muzaffarpur regarding construction of Screw Pile Bridge across the Waghmathi river in Muzaffarpur District Sitamarhi Parliamentary constituency of Bihar under MPLADS.

16.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 21 May, 2003 stated as follows:—

"The undersigned is directed to forward herewith a copy of the letter No. 96/Vikas dated 2 May, 2003, received from the District Magistrate Muzaffarpur District Bihar regarding the proposal of Shri Naval Kishore Rai, hon'ble MP (LS) on the subject mentioned above and to say that the Guidelines on MPLADS permits construction of bridges. Para 2.3 of the guidelines on MPLADS permits sharing of MPLADS funds with funds from other sources subject to the condition that the MPLADS funds should be utilised towards the completion of the project and it should be clearly identifiable apart of the work. As the estimated cost of the project as well as the portion of funds to be met from MPLADS exceeds the limit of Rs. 25 lakh per work, the proposal requires relaxation to this limit stipulated in Para 4.1 of the Guidelines on MPLADS.

In is requested that the proposal may please be placed before the Committee on MPLADS, Lok Sabha for their views. If the proposal is approved, the DM will be advised to ensure use of MPLADS funds from other sources are used first and MPLADS funds are used for completion of the project."

16.3 The District Magistrate, Muzaffarpur in his letter dated 2 May, 2003 stated as under:—

"Please refer to the subject cited above, I would like to submit that construction work in Janaar Naya Gaon path in Aurai block of Muzaffarpur district is in progress under the Prime Minister Gram Sadak Yojana. On the same path, construction work of a screw pile bridge measuring 10 X 9 metre span is to be undertaken on Kaghmathi river at Bakulaha Ghat. An amount of Rs. 119.17 lakh has been estimated for the construction of this bridge, the technical approval of which was accorded by the Chief Engineer, Gramya Abhyantram Sangathan, Bihar, Patna.

Shri Naval Kishore Rai, Hon'ble Member of Parliament, Lok Sabha has expressed his desire to sanction an amount of Rs. 50.00 lakh for construction of this bridge. The remaining amount will be made available by Shri Ganesh Prasad Yadav, Hon'ble Member of Legislative Assembly from his MLA's quota of fund. Thus, the whole amount has been arranged for construction of the bridge.

It is therefore, requested that the said proposal for the contribution of an amount exceeding the limit of Rs. 25 lakh from the MPLADS may kindly be accorded approval so that this important work could be carried out."

Recommendation

16.4 The Committee noted the proposal of Shri Naval Kishore Rai, MP(LS) for giving relaxation beyond the limit of Rs. 25 lakh for construction of Screw Pile Bridge across the Waghmathi river at Bakulaha Ghat in Muzaffarpur district, Sitamarhi Parliamentary constituency of Bihar under MPLADS and approved it.

XVII

Proposal from Ms. Mamata Banerjee, MP(LS) regarding contribution of Rs. 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata south Parliamentary constituency under MPLADS

17.1 Ms. Mamata Banerjee, MP(LS) addressed a letter dated 22 May, 2003 to Hon'ble Chairman, Committee on MPLADS regarding contribution of Rs. 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata South Parliamentary constituency under MPLADS

17.2 The Hon'ble Member in her letter dated 22 May, 2003 stated as follows:—

"I have allocated Rupees 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC for the above year. This is above the normal stipulated upper limit of Rupees twenty-five lakh. The money is needed for completing the project which has been prepared by the Kolkata Municipal Corporation. The permission for the same may please be given and intimated to the District Magistrate, 24 Parganas (South), Alipore, Kolkata-700027 which is my nodal agency."

17.3 The Ministry of Statistics and Programme Implementation in their communication dated 17 July, 2003 stated as under:—

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/3/54/MPLADSC/2003 dated 30 May, 2003 on the above subject.

The matter was taken up with the Kolkata Municipal Corporation (KMC), to inquire about the details of the project recommended by the Hon'ble Member, the agency who will maintain the Dharamsala etc. A copy of the reply containing these details is enclosed as Annexure-I. It has been clarified by KMC that assets created would not belong to any Registered Society/Trust but they will finalise the agency through open bid who will run the Dharamsala under their own (KMC's) control.

Since, the project would remain under the control of the local body, *i.e.*, KMC and its ownership would belong to them, there may be no objection in taking up the project under MPLADS.

A copy of the rough estimates supplied by KMC is also enclosed (See Annexure-II). The cost of Rs. 46 lakh recommended by the Hon'ble MP also include Rs. 2 lakh towards demolition of the dilapidated structure. The Committee on MPLADS. Lok Sabha may be requested to take a view on this component of the cost involved as meeting of such charges under MPLADS has not been envisaged in the Guidelines on MPLADS. The proposal would require relaxation to the cost ceiling of Rs. 25 lakh as the cost of the project exceeds this limit."

Recommendation

17.4 The Committee considered the proposal of Ms. Mamata Banerjee, MP(LS) and approved it for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for contribution of Rs. 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata South Parliamentary constituency under MPLADS which includes the amount of Rs. 2 lakh for demolition of the dilapidated structure.

ANNEXURE I

OFFICE OF THE CHIEF MUNICIPAL ENGINEER (CIVIL)
MPLADS CELL
THE KOLKATA MUNICIPAL CORPORATION
5, S.N. BANERJEE ROAD, KOLKATA-700 013

Ref: MPLADSL/060/03-04

July 8, 2003

From: S.P. Mandal,
Dy. Municipal Commissioner (MPLAD)

To: Shri Abrar Hussain,
Dy. Secretary to the Govt. of India,
Department of Programme Implementation,
Sardar Patel Bhavan,
New Delhi-110 001.
Fax No. 2336-4197

Sir,

Sub: Contribution of Rs. 46.00 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata South Parliamentary Constituency under MPLADS—recommended by Ms. Mamata Banerjee, Hon'ble M.P. (Lok Sabha).

This has reference to your letter No. L/25/15/94-MPLADS dated 3.06.2003 on the above subject. The following information is furnished for further processing the proposal at your end:

1. The KMC is not intended to run the above stated Dharamsala directly and can only run through agencies to be finalized with some specific terms and conditions through open bid. The agency would run as well as maintain the said Dharamsala under the direct control by KMC after completion of the project.
2. Thousands of Pilgrims and Devotees coming from different places of West Bengal as well as from the other States of India will be allowed shelter for their short spell of pilgrimage.
3. At present the Dharamsala is not run by a Society/Trust. Hon'ble M.P. giving the proposal is not holding any post in the governing body as she is not a functionary of KMC.
4. The Dharamsala has not yet received any fund under MPLAD or fund from other sources.
5. The total rough cost estimate is Rs. 46.00 lakhs as per project report enclosed herewith. There is no other source of fund provided for this project.

Thanking You,

Yours faithfully,
Sd/-

(S.P. MANDAL)

DY. MUNICIPAL COMMISSIONER (MPLAD)

Encl: As stated above.

ANNEXURE II

ROUGH COST ESTIMATE FOR PROPOSED "RENOVATION WORKS OF
KALIGHAT DHARAMSALA AT 242, KALIGHAT ROAD"

Covered area: $1 \times 24.30 \times 19.30$	= 468.99 m ²
Deduction for courtyard: $1 \times 7.5 \times 5.6$	= 42.00 m ²
Net covered area:	= 426.99 m ²
	Say 427.00 m ²
Floor area: $2 \times 427.00 \text{ m}^2 = 854.00 \text{ sq. mt.}$	

1.	Demolition of dilapidated structure	Rs. 2,00,000.00
2.	Reconstruction of 1st floor roof, ground roof partly, flooring, masonry works, doors and windows, (civil works): $854 \text{ m}^2 \times 2500/- \text{ per m}^2$	Rs. 21,35,000.00
3.	Ornamental works	Rs. 4,00,000.00
4.	Plastering painting and other finishing works	Rs. 5,00,000.00
5.	Roof treatment works	Rs. 2,50,000.00
6.	Sanitary plumbing works, sewerage and drainage system @ 12% of (1+2+3+4+5)	Rs. 4,18,200.00 Rs. 4,68,384.00
7.	Electrical works 12% of (1+2+3+4+5+6)	
	Total	Rs. 43,71,584.00
	Add: contingency @ 5%	Rs. 2,18,579.00
	Grand Total	Rs. 45,90,163.00

XVIII

Transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District for the ongoing reconstruction and rehabilitation works in the earthquake affected areas of Gujarat under MPLADS

18.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 14 January, 2003 addressed to Lok Sabha Secretariat regarding transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District for the ongoing reconstruction and rehabilitation works in the earthquake affected areas of Gujarat under MPLADS.

18.2 The Ministry in their communication dated 4 April, 2003 stated as under:—

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/2/131/MPLADSC/2002 dated 23 December, 2002 on the above subject. In this connection, it is stated that the representation of Shri Balwant Manvar dated 18 October, 2002 on the same subject had already been received in this Ministry through the Lok Sabha Secretariat *vide* their OM dated 1 November, 2002 and the matter was taken up with HUDCO, *vide* this Ministry's letter dated 8 November, 2002. In response, HUDCO has intimated that all the works in the Rajkot District will be executed by NBCC and the total cost of the works to be executed in Rajkot District being Rs. 72 lakh, and, therefore, requested for the approval of the Government for the transfer of the sum to NBCC, *vide* their letter dated 15 November, 2002. Accordingly, Lok Sabha Secretariat, *vide* this Ministry's OM dated 14 January, 2003 were requested to convey their recommendation for transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District. Copies of this Ministry's letter dated 8 November, 2002, HUDCO's letter dated 15 November, 2002 and the Ministry's OM dated 14 January, 2003 referred to above are enclosed for ready reference."

18.3 The Ministry in their communication dated 14 January, 2003 stated as follows:—

"The undersigned is directed to invite the attention of the Lok Sabha Secretariat to their O.M. No. 9/2/131/MPLADSC/2002 dated 1 November, 2002 and to say that the matter was taken up with HUDCO for their comments, HUDCO *vide* their letter No. H/DD/MPLAD(LS)/2002 dated 15 November, 2002 has informed that all the works in the Rajkot District will be executed by me NBCC. HUDCO has furnished a list of works falling in Rajkot District whose cost is reported to be Rs. 72 lakh. HUDCO has made a request for transfer of Rs. 72 lakh by them to NBCC.

Lok Sabha Secretariat is requested to convey their recommendation for transfer of Rs. 72 lakhs from HUDCO to NBCC for works falling in Rajkot District, if it has been

decided that works in Rajkot District will be executed by NBCC instead of HUDCO."

18.4 The HUDCO in their letter dated 15 November, 2002 have stated a under:—

"This is with reference to your letter dated 8 November, 2002 regarding the delay in the execution of reconstruction of Adarsh Ashram Shala at Rajkot. Kindly recall the discussion during earlier meetings wherein it has been decided that all works in the Rajkot District will be executed by NBCC. Similar decision has also been taken in connection with the MPLADS Rajya Sabha Works. HUDCO is only undertaking construction work in the Kutch District.

During the last review meeting wherein the State Government officials including GSDMA representatives were present, a final list of around 84 sites were handed over to HUDCO for implementation. The type and number of buiding are as per enclosed list. The detailed financial implication is under process.

During the review meeting, NBCC had also requested that since the Rajkot works are to be undertaken by NBCC, the funds required for the same may be transferred from HUDCO to NBCC. The list of buildings which were earlier indicated in the HUDCO list, for the Rajkot District are as follows:

District	Taluka	Project	Cost (in lacs)
Rajkot	Maliya	Khakrechi (PHC)	25
Rajkot	Morbi	Jetpur (Machhu) PHC	25
Rajkot	Morbi	Sokhada (Community Hall)	6
Rajkot	Morbi	Sarvajanic Hostel	4
Rajkot	Morbi	Hostel	4
Rajkot	Upleta	Ashramshala	4
Rajkot	Morbi	Baxipanch Hostel	4
Total			72

It is, therefore, proposed to transfer Rs. 72.00 lakh as indicated above to NBCC."

Recommendation

18.5 The Committee noted and approved the transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District for the ongoing reconstruction and rehabilitation works in the earthquake affected areas of Gujarat under MPLADS.

XIX

Proposals from Shri Mahendra Baitha, MP(LS) regarding construction of a S.P. Bridge across the Haraha river at Satar Ghat in Bagaha Block-2 at an estimated cost of Rs. 47.87 lakh under MPLADS

19.1 The Ministry of Statistics and Programme Implementation, addressed a communication dated 4 August, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 24 July, 2003 received from the District Magistrate, DRDA, West Champaran, Bettiah, Bihar regarding the proposal of Shri Mahendra Baitha, MP(LS) for construction of a S.P. Bridge across the Haraha river at Satar Ghat in Bagaha Block 2 at an estimated cost of Rs. 47.87 lakh under MPLADS.

19.2 The Ministry of Statistics and Programme Implementation in their communication dated 4 August, 2003 stated as under:—

"The undersigned is directed to forward herewith a copy of the letter No. 206/DRDA dated 24 July, 2003 received from the District Magistrate, DRDA, West Champaran, Bettiah, Bihar on the above subject. The Guidelines on MPLADS permit construction of bridges. However, the cost estimate of the proposed bridge exceeds the limit of Rs. 25 lakh per work, stipulated in para 4.1 of the Guidelines on MPLADS, hence it requires relaxation. It is requested that the proposal may please be placed before the Committee on MPLADS, Lok Sabha for their views."

19.3 The Hon'ble Member in his letter dated 22 May, 2002 addressed to District Magistrate, Bettiah stated as follows:—

"I had requested you earlier to make an estimate regarding the above mentioned work *vide* my letter No. 128 dated 16 February, 2002 and in response to that an estimate of Rs. 49,68,856 (Rupees forty nine lakh sixty eight thousand eight hundred fifty six only) has been received for the above work from Executive Engineer, Bettiah. I, therefore, recommend that the said work may please be completed from my MPLADS fund quota. I request you to get it approved so that the execution of the said work may be expedited."

19.4 The District Officer, Bettiah in his communication dated 24 July, 2003 stated as follows:—

"In the light of the recommendations of the Hon'ble Member of Parliament, Shri Mahendra Baitha from Bagha-I, Parliamentary constituency on the subject cited above, the Executive Engineer, National Rural Development Programme, Bettiah prepared an estimate of Rs. 49,68,856 for which technical clearance of Rs. 47,87,000 has been given by Chief Engineer-4, Department of Rural Development, Patna on 16 April, 2003.

The Hon'ble Member through his letter No. 185 dated 22 May, 2002 requested to undertake work on his project.

"In the light of the directives contained in the letter No. C/41/2000-MPLADS dated 11 November, 2002 issued by the Ministry of Statistics and Programme Implementation, Government of India, the photocopy of the papers related to construction of screw pile bridge at Sattarghat in Bagha-2 Block is enclosed and it is requested that this document may be returned after approval so that further necessary action may taken in public interest."

19.5 The Chief-Engineer and Additional Commissioner-cum-Special Secretary, Government of Bihar, in his communication dated 16 April, 2003 stated as under:

"After examining the estimates received on the basis of interim data alongwith the letter in the above context, technical approval for amount of Rs. 47,87,000 (forty seven lakh eighty seven thousand rupees only) is being given on the following conditions:

- (1) Total amount for the construction work would be provided from the fund of Hon'ble Member of Parliament, Shri Mahendra Baitha, Bagha Lok Sabha constituency received for the year 2002-2003.
- (2) Approval of estimates may not be treated as approval of the rates.
- (3) Prior to the commencement of the above project, administrative as well as technical approval by competent authority after inspection may be obtained.
- (4) A copy of the progress report may also be sent to this office."

Recommendation

19.6 The Committee considered the proposal of Shri Mahendra Baitha, MP (LS) for relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a S.P. Bridge across the Haraha river at Satar Ghat in Bagaha Block-2 at an estimated cost of Rs. 47.87 lakh under MPLADS and approved it.

XX

Proposal from Shri Rupchand Pal, MP (LS) regarding (i) additional allocation of Rs. 8 lakh for provision of electricity for Haripal Community Hall—Haripal Panchayat Samiti and (ii) additional allocation of Rs. 12 lakh for provision of audio-visual aids for Shishu Vigyan Kendra a registered institution under MPLAD Scheme

20.1 Shri Rupchand Pal, MP (LS) addressed a letter dated 7 August, 2003 to Hon'ble Chairman, Committee on MPLADS regarding (i) additional allocation of Rs. 8 lakh for provision of electricity for Haripal Community Hall—Haripal Panchayat Samiti and (ii) additional allocation of Rs. 12 lakh for provision of audio-visual aids for Shishu Vigyan Kendra—a registered institution under MPLADS Scheme.

20.2 The Hon'ble Member in his letter dated 5 August, 2003 stated as follows:

"I want to recommend the amount mentioned against the name of the Project for which I have already provided Rs. 25 lakhs.

In view of the need to have approval of your Committee for providing any amount beyond the ceiling of Rs. 25 lakhs for the same Project, I would request you to kindly grant necessary approval to provide the amount above the ceiling of Rs. 25 lakhs in respect of the following Schemes:

Name of the existing Schemes (on going)	Amount Proposed to be recommended	To be implemented by
(1) Provision of electricity at Haripal Community Hall, Haripal, Hooghly	Rs. 08 lakhs	Haripal Panchayat Samiti, Haripal Hooghly, WB
(2) Provision of Audio-visual aids of educational nature [for Govt. aided & also unaided but Govt. recognised Educational Institutions] Shishu Vigyan Kendra, MK Hat, P.O. Chinsura, Distt. Hooghly, West Bengal.	Rs. 12 lakhs	Managing Committee Shishu Vigyan Kendra, MK Hat, P.O. Chinsura, Hooghly, WB

Earlier consideration and approval for above will be highly appreciated."

20.3 The Ministry of Statistics and Programme Implementation in their O.M. dated 7 August, 2003 stated as under:—

"The undersigned is directed to refer to the Lok Sabha Secretariat letter No. 9/3/73/MPLADSC/2003 dated 6 August, 2003 on the above subject and to say that:—

As regards additional allocation of Rs. 8 lakh for provision of electricity for Haripal Community Hall is concerned, it is stated that the status of the beneficiary organisation and funds allocated from MPLADS has not been indicated. However, the request for additional allocation can be considered provided the community hall belongs to Government or local body.

As regards additional allocation of Rs. 12 lakh for provision of Audio-visual Aids for Shishu Vigyan Kendra is concerned, it is stated that at present audio-visual aids are not permitted under MPLADS."

20.4 The Hon'ble Member in his letter dated August, 2003 stated as follows:—

"With reference to my letter dated 5 August, 2003 and query about the recommendation beyond the ceiling of Rs. 25 lakhs for the same project, I have to state the following:—

1. The community Hall concerned is managed by a Body composed of nominees and representatives of the Haripal Panchayat Samiti and the Scheme has by implemented by the said Panchayat Samiti and (Haripal Panchayat Samiti)

About Rs. 90 lakhs (approximately) have been granted for completion of the civil work of the Community Hall.

2. As regards Shishu Bigyan Kendra, it is to mentioned that it is a Government aided educational institution.

About Rs. 95 lakhs (approximately) have been spent for construction of the Auditorium, Classroom, Computer Laboratory etc., of this Government aided unique educational institution.

Recommendation

20.5 The Committee considered the proposal of Shri Rupchand Pal, MP (LS) regarding additional allocation of Rs. 8 lakh for provision of electricity for Haripal Community Hall—Haripal Panchayat Samiti and additional allocation of Rs. 12 lakh for provision of audio-visual aids for Shishu Vigyan Kendra—a registered institution under MPLAD Scheme and approved it.

XXI

Representation from Shri K. Yerrannaidu, MP (LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad by waiving of the limit of Rs. 25 lakh

21.1 Shri K. Yerrannaidu, MP (LS) addressed a letter dated 22 July, 2003 to Hon'ble Chairman, Committee on MPLADS regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad by waiving off the limit of Rs. 25 lakh.

21.2 The Hon'ble Member, in his letter dated 22 July, 2003 stated as follows:—

"I am forwarding herewith an appeal from the Indo-American Cancer Institute & Research Centre regarding waiving off the limits on sanctions to Rs. 25 lakh under MPLADS to that society under MPLAD Scheme. Several MPs are willing to held the institute in purchasing latest medical equipments for which a loan of Rs. 8 crores have been taken from the Bank.

I shall be grateful if you consider their request favourably and issue orders to waive off the restrictions laid on the sanctioned amount from MPLADS to help the Institute in their philanthropic activities to help mankind."

21.3 The Ministry of Statistics and Programme Implementation in their O.M. dated 4 August, 2003 stated as follows:—

"The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/3/65/MPLADSC/2003 dated 30 July, 2003 on the above mentioned subject. In this connection, it is stated that:—

- (i) Hospital equipments are permitted under MPLADS for Government Hospital only. MPLADS funds cannot be used for purchase of medical equipments for Registered Societies like the Indo-American Cancer Institute & Research Centre.
- (ii) The Registered Societies/Trusts were included under MPLADS only *w.e.f.* 23 January, 2001 and in accordance with the instructions issued *vide* this Ministry's letter, dated 24.4.02, not more than Rs. 25 lakh can be spent from MPLADS funds for a particular Society/Trust on all works put together, whether contributed by one MP or more. Several MPs are already stated to have allocated MPLADS funds for the said Institute against which a lot of medical equipments appears to have been purchased. A copy of the letter addressed to Shri Lal Basha, MP (Rajya Sabha) by DC, Hyderabad reveal that more than Rs. 300 lakh has already been released to the Institute. As the institution has already been availed

more than Rs. 25 lakh from MPLADS funds, it is not entitled for any further funds under MPLADS."

Recommendation

21.4 The Committee considered the proposal of Shri K. Yerrannaidu, MP (LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad and approved it by waiving off the limit of Rs. 25 lakh.

XXII

Representation from Shri Sis Ram Ola, MP (LS) regarding delay in construction of building for computer college being run by Indira Gandhi Balika Niketan, Ardawata District, Jhunjhunu under MPLADS in Jhunjhunu Parliamentary constituency of Rajasthan

22.1 Shri Sis Ram Ola, MP(LS) addressed a letter dated 21 January, 2003 to Hon'ble Chairman, Committee on MPLADS regarding construction or building for computer college being run by Indira Balika Niketan, Ardawata District, Jhunjhunu under MPLADS in Jhunjhunu Parliamentary constituency of Rajasthan.

22.2 The Hon'ble Member, in his letter, stated as follow:—

"I had recommended Rupees Twenty Lakh from my quota of MPLADS fund for a computer college being run by Indira Gandhi Balika Niketan, Ardawata Distt. Jhunjhunu. This institution is being run for Girls only. I had recommended Rupees Twenty Lakh for the construction of building for this college from my fund of MPLADS quota but construction work of the building could not be completed so far. You are requested to kindly sanction Rupees Fifteen Lakh from my fund of MPLADS quota for completion of construction work of the building of the above institution so that the remaining construction work of the building of the computer college could be completed."

22.3 The Ministry of Statistics and Programme Implementation *vide* their communication dated 6 January, 2003 stated as follows:—

"In continuation of our endorsement dated 31 July, 2002 on the above subject, please find enclosed herewith a copy of the letter No. 7247 dated 31 July, 2002 received from DC, Jhunjhunu containing the details of the funds already allotted to the Indira Gandhi Balika Niketan Ardawata by different MPs under MPLADS. The report received from DC indicate that the school, which is an unaided school belonging to a registered society, has already received an amount of Rs. 36 lakhs. In accordance with the instructions dated 24 April, 2002 issued by the Ministry in consultation with the Committee on MPLADS, Lok Sabha and Rajya Sabha, not more than Rs. 25 lakhs can be allotted to a registered society/trust from MPLADS. Since, the school has already received an amount more than Rs. 25 lakhs, it is not entitled to receive further allocation of MPLAD funds as proposed by Shri Sis Ram Ola, Hon'ble MP. As per the said instructions no funds can also be allotted to a registered society. In case Shri Ola is on the governing body of the said registered society, he will not be entitled to allocate any funds for the said school.

It has been observed that the amount of Rs. 36 lakh received by the said school, includes Rs. four lakh for purchase of computers. In this connection,

it may be stated that whereas the Guidelines permit purchase of computers for Government and Government aided schools/educational institutions only, computers have been allowed to the Indira Gandhi Balika Niketan, which is an unaided school belonging to a registered society in gross violation of the guidelines. The Committee may like to take a view on the implementation of computer scheme for the said school to which it was not entitled."

Recommendation

22.4 The Committee agreed to permit Shri Sis Ram Ola, MP(LS) to contribute another Rs. 15 lakh for construction of building for computer college being run by Indira Gandhi Balika Niketan, Ardawata District, Jhunjhunu and aided school under MPLADS as a special case.

XXIII

Suggestion for revision of Guidelines on MPLADS

23.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 4 March, 2003 to the Lok Sabha Secretariat regarding proposal for revision of the Guidelines on MPLADS.

23.2 The Ministry in their communication dated 4 March, 2003 stated as under:

"The MPLAD Scheme was announced on the 23rd December, 1993. Detailed Guidelines on the Scheme were issued in February, 1994 by the Ministry of Rural Development which was initially in charge of the Scheme. Revised Guidelines were issued by this Ministry in December, 1994, February, 1997 and September, 1999. Thereafter, amendments to some of the provisions of the Guidelines were issued from time to time. Incorporating these amendments, fresh print of the Guidelines was issued by this Ministry in April, 2002.

Suggestions have been received to amend some of the paras of the Guidelines for better clarity of the existing provisions and for incorporation of new provisions. The Programme Evaluation Organisation (PEO) of the Planning Commission have made an evaluation study of the MPLADS and have given certain useful suggestions in their report for improving the implementation of the Scheme.

A need has, therefore, been felt to have a comprehensive revision of the Guidelines on MPLADS.

A revision of the Guidelines, therefore, has been carried out and a copy of the proposed revised Guidelines is forwarded herewith with a request that the same may please be placed before the Committee on MPLADS for their review/comments. A copy of the table giving para numbers of the existing Guidelines and corresponding para numbers of the proposed Guidelines is also enclosed as Annexure-I"

Recommendation

23.3 The Committee considered the proposal of the Ministry of Statistics and Programme Implementation for revision of the Guidelines on MPLADS and approved the same with the suggestions/modifications in some paras as in Annexure II.

ANNEXURE II

CONCORDANCE TABLE GIVING PARA NUMBERS OF EXISTING GUIDELINES
AND PROPOSED GUIDELINES

Para No. of Existing Guidelines	Corresponding Para No. of proposed Guidelines
1.1	1.1, 2.4
1.2	2.1, 2.2.
1.3	2.3
2.1	3.1 to 3.5
2.2	1.2, Item 9 of Appendix 2
2.3	2.7
2.4	Deleted
2.5	3.6
2.6	2.13 to 2.19
2.7	2.5
2.8	Deleted
2.9	3.7
3.1	3.8, 3.9
3.2	3.11, 3.12, 3.13
3.3	2.9
3.4	4.1 to 4.4
3.5	2.10, 5.12 (para)
3.6	2.11 (part)
3.7	4.14, 4.15
3.8	Deleted
3.9	3.10
3.10	4.12
4.1	2.6
4.2 to 4.4	4.1, 4.3, 4.6, 4.7, 4.10, 5.16
4.5	Deleted
4.6	Deleted
4.7	4.8
4.8	4.9
5.1	5.1, 5.2, 5.3, 5.5, 5.8, 5.9, 5.12 (part) & 5.19

Para No. of Existing Guidelines	Corresponding Para No. of proposed Guidelines
5.2	Deleted
5.3	2.11 (part)
5.4	Deleted
5.5	5.6
5.6	Deleted
5.7	5.4, 5.7
6.1	3.14
6.2	Deleted
6.3	2.13 to 2.19
6.4	2.8
Item 20, 24(ii) to (v), 26 of Appendix 1	Deleted
New addition	2.12
New addition	2.20
New addition	3.9
New addition	3.15
New addition	3.16
New addition	4.5
New addition	4.11
New addition	4.13
New addition	4.14
New addition	4.16
New addition	5.10 & 5.11
New addition	5.13 & 5.14
New addition	5.15
New addition	5.17
New addition	5.18
New addition	5.20 & 5.21
New addition	5.22
New addition	Item 4(iii), 4(iv) part, 7(i), 7(iv) part, 7(ix), 7(xi), 7(xii), 9(iii) part, 10(iv) of Appendix 1
New addition	Item 6, 9, 10, (part) of Appendix 2

AMENDMENTS

Para No. of Existing Guidelines	Corresponding Para No. of Proposed Guidelines
1	2
<p>1.1 Members of Parliament are approached by their constituents, quite often, for small works of capital nature to be done in their Constituencies. Hence, there was a demand made by MPs that they should be able to recommend works to be done in their Constituencies, Considering these suggestions, the Prime Minister announced in Parliament on 23rd December, 1993, the “Member of Parliament Local Area Development Scheme”. Detailed guidelines on the Scheme concept, implementation and monitoring of MPLADS were subsequently issued by the Ministry of Rural Development in February, 1994 who initially handled the Scheme. The guidelines were revised in December, 1994 by this Ministry. Pursuant to these guidelines, the Ministry issued Circulars, from time to time, on matters relating to operational details, based on suggestions received from Members of Parliament and others. Revised Guidelines were issued in February, 1997 and September, 1999. Thereafter, amendments to some provisions of the guidelines were issued from time to time. These guidelines are issued after incorporating amendments.</p> <p>1.2 Under this scheme, each MP will have the choice to suggest to the Head of the District works to the tune of Rs. 1 crore per year, to be taken up in his/her constituency. Elected Members of Rajya Sabha representing the whole of the State as they do, may select works for implementation in one or more districts(s)</p>	<p>1.1 Members of Parliament (MPs) are approached by their constituents for taking up small works of capital nature in their constituencies. It was, therefore, felt that there should be a mechanism to respond to such requests. Against this backdrop "the Member of Parliament Local Area Development Scheme" (MPLADS) was announced on the 23rd, December, 1993.</p> <p>2.4 The MPLAD Scheme is to be implemented as per the guidelines issued/ amended from time to time by the Government of India.</p> <p>2.1 The annual entitlement of MPLADS funds per MP has been revised to Rs. 2 crore per MP from 1998-99. This is subject to change as per the decision of the Government of India.</p> <p>2.2 Lok Sabha MPs can make recommendations for works to be taken up within their Lok Sabha constituencies.</p>

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<p>as they may choose. Nominated Members of the Lok Sabha and Rajya Sabha may also select works for implementation in one or more districts, anywhere in the country. The allocation per MP per year stands increased to Rs. 2 crores from the year 1998-99.</p>	<p>The elected Members of Rajya Sabha can make recommendations for works anywhere in the State of their election. The nominated MPs of Lok Sabha and Rajya Sabha may select works for implementation anywhere in the country.</p>
<p>1.3 MPs can also recommend works outside their constituencies/states for construction of assets that are permissible in the guidelines, for rehabilitation measures in the event of "natural calamity of rare severity" in any part of the country for an amount not exceeding Rs. 10 lakhs, for each calamity.</p>	<p>2.3 In extraordinary situations, the MPs can also recommend works for areas outside their constituencies/States, which have been devastated by a "natural calamity of rare severity". In such cases, the amount of contribution from an MP shall not exceed Rs. 10 lakh for each calamity and it will be used for reconstruction of public assets permissible under the guidelines. Whether a calamity is of rare severity or not, will be decided by the Central Government.</p>
<p>2.1 Each MP will give a choice of works to the concerned Head of the district who will get them implemented by following the established procedures, that is, he may be guided by the procedure laid down by the State Government subject to these Guidelines. In regard to works in urban areas their implementation can be done through Commissioners/Chief Executive Officers of Corporations, Municipalities, etc., or through the Heads of District concerned as per the option of the MPs. Implementation agencies can be either Government or Panchayati Raj institutions or any other reputed non-governmental organisation who may be considered by the District Head as capable of implementing the works satisfactorily. Engagement of private contractors is prohibited, wherever extant Guidelines do not permit such engagement. For purposes of execution of works through public Works Department (PWD), wings not necessarily exclusively dealing with</p>	<p>3.1 Recommendations for works by the MPs must be on their letterheads and over their own signatures Recommendations made by MPs representatives on their behalf should not be accepted.</p> <p>3.2 The recommendations are to given by the MPs to the District Collector/Deputy Commissioner/District Magistrate/Commissioner of the Municipal Corporation (District Head) in whose jurisdiction the proposed work falls.</p> <p>3.3 The head of the District, where the work is to be executed, shall be responsible for its effective implementation. He shall follow the established work procedure of the State/UT Government concerned in the matter of execution of work, release of advances, etc.</p> <p>3.4 The implementing agency can be either a Government agency, or Panchayati Raj institution, or any other reputed non-governmental organization which may be considered by the District Head as capable of implementing the work satisfactorily.</p>

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<p>civil construction, but having competence in civil construction can be engaged-like for example, Public Health Engineering, Rural Housing Departments/wings, Housing Boards, Electricity Boards, Urban Development Authorities etc. The Head of the District shall identify the agency through which a particular work recommended by the MP should be executed.</p>	<p>3.5 The District head shall identify the agency through which a particular work recommended by the MP should be executed.</p>
<p>2.2 The works under the scheme shall be developmental in nature based on locally felt needs. The emphasis is on creation of durable assets. Funds provided under the scheme should not be used for incurring revenue expenditure. The funds can also be used for purposes such as provision of service support facilities. However, they will not include any recurring expenditure like on staff to maintain such facilities</p>	<p>1.2 The objective of the scheme is to enable MPs to recommend works of developmental nature with emphasis on creation of durable assets based on locally felt needs to be taken up in their constituencies. The purpose is to fill the gap for developmental works which otherwise may not figure in the district/ State plans.</p>
<p>2.3 It will also be appropriate if the scheme funds are used for partly meeting the cost of a larger work like for example for partly meeting the cost of a micro-hydel work only in case it would result in completion of the works. Where such part costs are met under this para, it should be with reference to clearly identifiable part of the work.</p>	<p>Item No. 9 of Appendix-2:— Revenue/recurring expenditure.</p> <p>2.7 MPLADS funds can be pooled with funds from other sources, like MLA Local Area Development Scheme, funds from local bodies, funds of Central/State programmes/schemes, or contribution from public/private organizations, for execution of works, which are otherwise permissible in the guidelines. Wherever such pooling is done, funds from other sources should be used first and the MPLADS funds should be released later, so that they result in completion of the works.</p>
<p>2.4 Sometimes execution of work, by their very nature, may span into more than one year. In such circumstances, funds under the scheme could be made available to the executing agency either in advance or over more than one year, phasing of execution of work being clearly kept in view.</p>	<p>DELETED</p>

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<p>2.5 The site selected for execution of the work by the MP shall not be changed except with the concurrence of the MP himself.</p>	<p>3.6 The site selected for execution of the work by the MP shall not be changed. except with the concurrence of the MP himself.</p>
<p>2.6 The funds under MPLADS may be used for creation of durable assets which shall always be available for public use at large. The ownership of such assets created with MPLADS funds would vest in the Government. The sale/transfer/disposal of the assets created out of MPLADS funds shall not be undertaken without the prior approval of the Government. The maintenance and upkeep of assets so created will have to be ensured by the beneficiary organisation and will be subject to periodical audit and inspection by the Government. Beneficiary organisations other than Government must enter into a formal agreement, in advance, with Government to comply with the above conditions before the funds from MPLADS are used for creation of a durable assets permissible as per procedure laid down under the MPLADS guidelines.</p>	<p>2.13 Public utility buildings can also be constructed for registered Societies/ Trusts under the Scheme, provided that the Society/Trust engaged in the social service/welfare activity has been in existence for the preceding three years. The existence of the Society/Trust shall be reckoned from the date it started its activities in the field, or the date of registration under the relevant Registration Act, whichever is later.</p>
	<p>2.14 Although the ownership of the land may remain with the Society Trust, the structure constructed with MPLADS funds shall be the property of State/UT Government.</p>
	<p>2.15 If at any time it is found that the asset created with MPLADS funds is not being used for the purpose it was constructed, the State/UT Government may proceed to recover from the Society/Trust, the cost incurred from MPLADS for construction of the structure along with penal interest @ 18% per annum.</p>
	<p>2.16 A formal agreement will be executed by the Society/Trust in Favour, of the Government in advance for the purpose. This agreement will be registered under the relevant Registration Act on a non-judicial stamp paper of Rs. 10 or more, as is applicable in the State/UT. No stamp duty would be required to be paid for registration as there is no formal transfer of assets.</p>
	<p>2.17 Not more than Rs. 2.5 laksh can be spent from MPLADS for one or more projects of a particular Society/Trust. If a Society has availed of the MPLADS funds</p>

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	<p>up to this extent, no more money can be recommended for the Society/Trust, under the Scheme for any other project of the society.</p> <p>2.18 The benefit of MPLADS Scheme would not be given to a Society/Trust, if the recommending MP himself/herself or any of his/her family members is the President/Chairman or Member of the Managing Committee or Trustee of the registered Society./Trust in question etc. Family members would include his/her spouse, brothers and sisters, children grandchildren and their spouses.</p> <p>2.19 The beneficiary Society Trust shall be a well established public spirited, non profit making entity, enjoying a good reputation in the area whether such an organisation is well reputed or not, should be decided by the District Head concerned on the basis of relevant factors, like performance in the field of social service/ welfare activities non-profit orientation of its activities. Transparency of its activities and sound financial position.</p>
<p>2.7 An illustrative list of works that may be taken up under the scheme is presented in Appendix 1. A list of works which shall not be allowed under the scheme is presented in Appendix 2.</p>	<p>2.5 An illustrative list of works that may be taken up under the Scheme is given in Appendix-1. The list of works not permissible under MPLADS is given in Appendix-2.</p>
<p>2.8 Payment of advances of any type to the contractors/suppliers under any work falling within this scheme is prohibited.</p>	<p>DELETED</p>
<p>2.9 The Heads of districts should ensure that provision for maintenance and upkeep of the works to be taken up under this Scheme is forthcoming from the concerned local body or the relevant agency, that is, Government-aided institution, registered society etc.</p>	<p>3.7 The District Head should get a firm commitment from the relevant user agency in advance for taking over and maintaining the asset created under the Scheme, before the execution of the work is undertaken.</p>
<p>3.1 In identifying and selecting works and giving administrative sanction for the</p>	<p>3.8 Where the District Head considers that the suggested work cannot be executed</p>

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<p>same, the Head of the district should invariably get the concurrence of the member of Parliament. Normally, the advice of the MP should prevail unless it be for technical reasons such as land selected for work not being suitable for execution etc. Where the Head of the district considers that a work suggested by an MP cannot be executed, he should send a comprehensive report with reasons to the MP under intimation to the Department of the State Government dealing with the subject and to the Ministry of Statistics and Programme Implementation.</p>	<p>due to some reason, he should send a comprehensive report, with reasons to the MP, under intimation to the Ministry and the State Nodal Department.</p>
<p>3.2 As far as possible, all sanctions for works should be accorded within 45 days from the date of receipt of proposal from the concerned MP.</p>	<p>3.9 The work should be executed only if the MP concerned is willing to allocate the full estimated cost of the work. If the commitment for the full estimated amount is not forthcoming and the amount recommended by the MP is less than the estimates for the project and there are no other sources from which the deficit can be made good, then the work should not be taken up, as in such an eventuality, the project will remain incomplete for want of sufficient funds.</p>
	<p>3.11 Immediately on receipt of a recommendation from the MP, the District Head should verify that the recommendation is complete in all respect and is permissible under the Guidelines. Further, the technical feasibility should be ascertained and the necessary plans and estimates should be obtained from the competent technical officer. If a proposal of the MP is not acceptable on the ground of ineligibility or non-feasibility, due intimation should be given to the MP and alternative proposals should be sought for. In case of any doubt, a reference may be made to the Ministry of Statistics & Programme Implementation (<i>the Ministry</i>) for seeking clarification.</p>
	<p>3.12 As far as possible, all sanctions for works should be accorded within 45 days from the date of receipt of recommendation from the MP, In case of delay due to genuine reasons, a clarification should be sent to the State nodal department explaining the reasons for delay.</p>
	<p>3.13 The sanction should stipulate a time limit to the implementation agency for completion of the work. It should also include a clause for suitable action</p>

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<p>3.3 So far as technical and administrative sanctions are concerned, decision making should be only at the district level. If need be for the purpose of implementation of this scheme, full and final powers should be delegated to the district technical and administrative functionaries.</p>	<p>against the implementation agency in the event of their failure to complete the given work within the stipulated timeframe.</p> <p>2.9 The authority for decision making in regard to technical and administrative sanctions to be accorded under the Scheme, should vest in the district level functionaries. To facilitate quick implementation of projects under this Scheme, full and final powers should be delegated by the State Governments to the District authorities for sanctioning works costing up to Rs. 25 lakh.</p>
<p>3.4 In case, a constituency fall in more than one district, the Head of the district who receives the money released by the Government of India shall make the required funds available to the other concerned district(s) in keeping with MP's choice so that the Head(s) of such other district(s) could implement the works suggested by the MP in his district(s).</p>	<p>4.1 Funds will be released by the Central Government directly to the District Heads under intimation to the State Nodal Departments.</p> <p>4.2 If a Lok Sabha constituency is spread over more than one districts, funds for the constituency shall be released to one Nodal District Head, who will be responsible for transfer of funds to the other districts within the constituency as per the requirement of funds in those districts. For this purpose the District Head, who happens to be the returning officer for the constituency, will be treated as the Nodal District Head.</p> <p>4.3 Elected Members of Rajya Sabha may choose one district from the State of their election, as the nodal district for the purpose of release of funds. Similarly, the nominated members of Rajya Sabha and Lok Sabha may choose one Nodal District anywhere in the country for the purpose. It will be the responsibility of the Nodal District Head to transfer funds to the other districts as per the requirements.</p> <p>4.4. The District Heads concerned shall first sanction the work, after getting the recommendation of the MP and finalising the plans and estimates, and then ask for</p>

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<p>3.5 Since the works under this scheme would be implemented by different State Government agencies such as PWD, Rural Development, Irrigation, Agriculture, Health, Education, Area Development Authorities, Water Supply and Sewerage Boards, Housing Corporation etc. The Heads of the respective districts would be responsible for the coordination and overall supervision of the works under this scheme at the district level. The implementing agencies may not collect any administrative charges, centage etc. for their services for preparatory work, implementation, supervision, etc.</p>	<p>required funds from the nodal district as per the estimates. He would start the physical implementation process on getting funds from the Nodal District and keep the Nodal District informed every month about the progress of work and expenditure.</p> <p>2.10 The implementing agencies shall not be permitted to levy any administrative charges, centage, etc. for their services in respect of preparatory work, implementation and supervision of projects under MPLADS. The estimates however may include contingency charges to the extent possible in the established work procedures of the State Government for unforeseen expenditure directly linked with the execution of the project.</p> <p>5.12 The District Head would be responsible for overall coordination and supervision of the works under the scheme at the district level. The District Heads shall inspect at least 10% of the works under implementation every year. They should involve the MPs in the inspections of projects to the maximum extent feasible.</p>
<p>3.6 The Ministry of Statistics and Programme Implementation, Government of India, would have the nodal responsibilities for this scheme at the Centre. The Department concerned of the State Government will issue general instructions to all the planning and implementing agencies at the district level to co-operate, assist and implement the works referred to them under this scheme by the Heads of the districts. Copies of such instructions shall also be sent to the MPs at their constituencies and at their Delhi addresses.</p>	<p>2.11 The Ministry of Statistics & Programme Implementation shall be responsible for policy formulation in regard to the Scheme prescribing monitoring formats and for release of funds. The Departments in the States/UTs nominated as State Nodal Departments for MPLADS shall have the overall responsibility of supervision and monitoring of the scheme and of coordination with the districts and the functional departments. The State Nodal departments shall be kept informed of all the developments in the MPLADS so that they may exercise effective supervision on the implementation of the Scheme.</p>

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<p>3.7 The normal financial and audit procedures would apply to all actions taken under this scheme subject to these Guidelines, especially Guidelines contained in para 3.3.</p>	<p>4.14 The district Head and the implementing agencies shall maintain accounts of MPLADS funds, MP-wise as per the established accounting procedures of the State Government concerned.</p>
<p>3.8 Allocation per year under the scheme is for the constituency. Though there may be change in the MP representing a constituency, whatever may be the reason for such change, the allocation being for the constituency, continuity of action in implementing works under the scheme should be maintained. The Head of the district should play a coordinating role in this regard between the past and the present MP and the implementing agencies concerned.</p>	<p>4.15 The normal audit procedures of the State/UT Government concerned would apply to all the action taken under the Scheme. In addition, the expenditure out of MPLADS will be subject to the audit of the CAG.</p>
<p>3.9 When there is a change in the MP, for whatever reason it may be, the following principles should be followed, as far as possible in executing works:</p>	<p>DELETED</p>
<ul style="list-style-type: none"> ● If the work identified by the predecessor MP is under execution, it should be completed. ● If the work identified by the predecessor MP is pending sanction due to administrative reasons beyond a period of 45 days from the date on which advice was received for taking up the work, it should also be executed provided the work is otherwise as per norms. ● If the predecessor MP had identified the work, but it was not taken up for execution because of reasons other than those mentioned in the preceding 	<p>3.10 All works for which recommendations are received in the office of the District Head till the last date of the terms of the MP are to be executed, provided these are as per norms and within the entitlement of MPLADS funds of the MP.</p>

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<p>sub-para, it can be executed subject to the confirmation of the successor MP.</p>	
<p>3.10 In respect of elected Members of Rajya Sabha, the unspent balance left by the predecessor Members of Rajya Sabha in a particular State will be equally distributed among the successor Rajya Sabha Members in that particular State.</p> <p>The unspent balance left by the predecessor Nominated Members of Rajya Sabha/Lok Sabha will be equally distributed amongst the successor Nominated Members of Rajya Sabha/Lok Sabha respectively.</p>	<p>4.12 Unspent balance of funds left by the predecessor MP in a Lok Sabha constituency would be passed on to the successor MP from that constituency. In respect of elected Members of Rajya Sabha, the unspent balance left by the predecessor Members in a particular State will be equally distributed among the successor elected Rajya Sabha Members in that State. Unspent balance left by the predecessor Nominated Members of Rajya Sabha/Lok Sabha will be equally distributed amongst the successor Nominated Members of Rajya Sabha/Lok Sabha respectively. The equal distribution of balance of MPLADS funds to the successor MPs applies to MPs retiring after their full term. There may be cases where vacancy is caused prematurely due to resignation etc. of an MP and his successor Rajya Sabha MP is elected for the remaining term of the MP vacating the seat. The total term of both the MPs in such cases remains six years. In such cases, the new MP will be treated as a successor of the MP vacating the seat prematurely and balance will not be distributed among other MPs but just transferred to the successor MP. In case an MP gets re-elected in continuation, then he is to be treated as his own successor and the balance will continue in his account and will not be distributed among other MPs elected along with that MP. Similarly, such MPs getting re-elected will not get a share of distribution from other retired Rajya Sabha MPs who did not get re-elected. The same principle shall apply to nominated members.</p>
<p>4.1 Ideally it would be desirable that the MPs suggest individual works costing not</p>	<p>2.6 The cost of each work recommended under the Scheme should not be more</p>

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<p>more than Rs. 25 lakhs per work. However, the limit of Rs. 25 lakhs per work should not be too rigidly construed. Amounts higher than Rs. 25 lakhs per work can be spent depending upon the nature of the work. (For example a single check dam to provide minor irrigation or water supply or a sports stadium may cost more than Rs. 25 lakhs. In the case of such works higher amount can be legitimately spent).</p> <p>4.2 Funds shall be released to the Districts each year immediately after the Vote on Account/Budget is passed. The funds released by the Govt. of India under the scheme would be non-lapsable. Funds released in a particular year, if they remain unutilised can be carried forward to the subsequent year without detracting from the allocation of rupees two crores per year per constituency. However, release of funds will be made with reference to the actual progress achieved in expenditure and execution of works. In other words, funds would be available in the budget to the extent of rupees two crores per year per MP and works will not suffer for want of provisions. At the same time releases will be regulated according progress. The idea is that at any given time no excessive money should remain outside the Government treasury than is reasonably expected to be spent within a year. For example, if out of Rs. 2 crore allotted for a constituency in a year, Rs. 150 lakhs are spent, the balance of Rs. 50 lakhs can be carried over for the year when this amount together with fresh allocation of Rs. 2 crore (total of Rs. 2.5 crore) would be the entitlement of the year and could be spent. But actual physical release of funds will be with reference to the amount expected to be spent. It should be seen,</p>	<p>than Rs. 25 lakh.</p> <p>4.1 Funds will be released by the Central Government directly to the District Heads under intimation to the State Nodal Departments.</p> <p>4.3 Elected Members of Rajya Sabha may choose one district from the State of their election, as the nodal district for the purpose of release of funds. Similarly, the nominated members of Rajya Sabha and Lok Sabha may choose one Nodal District anywhere in the country for the purpose. It will be the responsibility of the Nodal District Head to transfer funds to the other districts as per the requirements.</p> <p>4.6 The first instalment of Rs. 1 crore in respect of elected Members of Rajya Sabha, or nominated members of Rajya Sabha/Lok Sabha, will be released on receipt of the options for nodal district from them.</p> <p>4.7 The next instalment of Rs. 1 crore in respect of an MP would be released once the balance amount, after taking into account the cost of all works sanctioned (unsanctioned balance) comes to less than Rs. 50 lakh. The eligibility for release of an instalment will be decided on the basis of information furnished by the District Head in the formats as at Appendix-3 & 4 in the Guidelines.</p>

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<p>however, that unspent amounts do not excessively snowball into huge entitlements.</p>	
<p>4.3 The release of funds by the Ministry of Statistics and Programme Implementation, will be done two times a year on the basis of the physical and financial progress of the works under implementation and further requirement of funds for works.</p>	<p>4.10 Funds released to the Districts by the Government of India are non-lapsable. Funds left in the district can be carried forward for utilisation in the subsequent years. Similarly, the liability of funds not released by the Central Government in a particular year will be carried forward for making releases in the subsequent years.</p>
<p>4.4 At the time of release of funds, the Ministry of Statistics and Programme Implementation, in consultation with the Heads of the concerned Districts will make an assessment of the funds required to complete the on-going works. Such requirements of funds will be met first and then only the balance allocation will be considered for new works. Instalment of Rs. 1 crore in respect of an MP would be released once the balance amount, after taking into account the cost of all the works sanctioned (unsanctioned balance), comes to less than Rs. 50 lakhs. The eligibility for the release of an instalment in respect of an MP will be decided on the basis of information furnished by the concerned District Heads in the format placed at Appendix-3 and 4 respectively, copies of which will also be sent by the district heads to the concerned MPs.</p>	<p>5.16 The District Heads shall furnish to the Ministry, as well as to the State Nodal department every month, reports in the required formats at Appendix-3 & 4 of the Guidelines by the 10th of the following month. Copies of these reports shall be endorsed to MPs concerned.</p>
<p>4.5 Funds for individual works should be promptly released. 75% of the cost of the works can be released in the first instalment itself, the balance of 25% being released watching progress. To the maximum extent possible, release of funds should be arranged through the administrative authority available nearest to the work spot, like for example a Block Development Officer. The objective should be that release of funds also is made through decentralised administrative mechanisms already available on the ground and that implementing agencies</p>	<p>DELETED</p>

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<p>have the quickest feasible access to such decentralised authorities.</p>	
<p>4.6 In case the concerned MP is not interested in utilising the funds, he may write to the Ministry of Statistics and Programme Implementation, so that the release of funds is withdrawn.</p>	<p>DELETED</p>
<p>4.7 Funds released under the scheme shall be deposited in nationalized banks.</p>	
	<p>4.8 The funds released under the scheme shall be deposited by the District Heads, and the implementing agencies in nationalized banks, so that MPLADS funds do not get mixed up with funds from other sources. Separate accounts will be opened for each MP for the purpose.</p>
<p>4.8 Interest accrued on the funds deposited in nationalized banks may be used for the works approved under these guidelines.</p>	<p>4.9 The interest accrued on the funds released under the Scheme, to the District Heads or to the implementing agencies is to be used for permissible works recommended by the MP concerned.</p>
<p>5.1 For effective implementation of the works taken up under this scheme, each State Government/UT Administration shall designate one nodal Department for physical monitoring through field inspection and for coordination with the Ministry of Statistics and Programme Implementation, Government of India. The Heads of Districts shall visit and inspect at least 10% of these works every year. Similarly, it should be the responsibility of the senior officers of implementing agencies of these works to regularly visit the work spots and ensure that the works are progressing satisfactorily as per the prescribed procedures and specifications. Likewise, officers of district at the sub-divisional and block level shall also closely monitor implementation of these works through visits to work sites. The Head of the District should also involve the MPs in such inspections and monitoring to the maximum extent feasible. They should also furnish monitoring reports once in two</p>	<p>5.1 The Ministry of Statistics & Programme Implementation shall monitor the overall position of funds released, cost of works sanctioned, funds spent.</p>
	<p>5.2 The Ministry shall also bring out periodic reports regarding amounts released, amounts spent, etc.</p>
	<p>5.3 The Ministry shall from time to time hold meetings in the States to review the implementation of the MPLAD Scheme.</p>
	<p>5.5 For effective supervision of the implementation of the works taken up under the scheme. State Governments/ Union Territories Administration will designate a Department as the Nodal Department for MPLADS. The Nodal Departments will be responsible for coordination with the Ministry and proper supervision of the implementation of the Scheme in the Districts.</p>
	<p>5.8 The State Nodal Departments shall also arrange to conduct physical monitoring of the scheme through field inspections.</p>
	<p>5.9 The Secretaries in charge of the</p>

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<p>months to the MPs and the Ministry of Statistics and Programme Implementation. A schedule of inspections which prescribes the minimum number of field visits for each supervisory level functionary of the implementing agencies may be drawn up by the Ministry of Statistics and Programme Implementation.</p>	<p>administrative Departments of implementing agencies shall take a review meeting at least once in a year with officers of implementing agencies to review the progress of MPLADS works entrusted to them and keep the Nodal Department informed of their findings.</p>
<p>5.2 The Ministry of Statistics and Programme Implementation, would always have with it a complete and updated picture of the works under implementation.</p>	<p>5.12 The District Head would be responsible for overall coordination and supervision of the works under the scheme at the district level. The District Heads shall inspect at least 10% of the works under implementation every year. They should involve the MPs in the inspections of projects to the maximum extent feasible.</p>
<p>5.3 Monitoring formats and other issues of details relevant to this scheme would be decided by the Ministry of Statistics and Programme Implementation, from time to time within the framework of the scheme.</p>	<p>5.19 It will be the responsibility of the officers of the implementing agencies to regularly visit the works spots to ensure that the works are progressing satisfactorily as per the prescribed procedure and specifications and the time schedule fixed for it.</p>
	<p>DELETED</p>
	<p>2.11 The Ministry of Statistics & Programme Implementation shall be responsible for policy formulation in regard to the Scheme prescribing monitoring formats and for release of funds. The Departments in the States/UTs nominated as State Nodal Departments for MPLADS shall have the overall responsibility of supervision and monitoring of the Scheme and of coordination with the districts and the functional departments. The State Nodal Departments shall be kept informed of all the developments in the MPLADS so that they may exercise effective supervision on the implementation of the Scheme.</p>
	<p>DELETED</p>

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<p>5.4 The Districts Heads should also communicate information on the progress of works under the scheme on the Internet to the Ministry of Statistics and Programme Implementation. Copies of such reports shall also be forwarded to the MPs. Software required for reporting on the Internet will be furnished by the Ministry of Statistics and Programme Implementation. This will also facilitate instantaneous monitoring of the progress of the scheme constituency-wise.</p> <p>5.5 The Chief Secretary, or in his absence a Senior Principal Secretary/Additional Chief Secretary should conduct a meeting involving the Heads of Districts and MPs to assess the progress of works under the scheme at least once in a year.</p>	<p>5.6 The Chief Secretary, or in his absence, the Additional Chief Secretary/Senior Principal Secretary should conduct a meeting of the Heads of the Districts and MPs to assess the progress of works under the Scheme at least once in a year. The Secretaries in charge of the administrative Departments of the implementing agencies should also be invited to such meetings. The Divisional Commissioners, wherever such an office exists, should review the implementation of the programme once every quarter.</p> <p>DELETED</p>
<p>5.6 Periodic teleconferences may also be organised, availing of the infrastructure and expertise available with the Indira Gandhi National Open University (IGNOU) and the Indian Space Research Organisation (ISRO). In these conferences to be organised by the Ministry of Statistics and Programme Implementation, instantaneous contact could be established with the Heads of districts and other local functionaries to clarify doubts and remove bottlenecks. MPs also should be associated with such conferences.</p> <p>5.7 State Governments concerned may make arrangements for training of District officials concerned with the implementation of MPLAD Scheme. In the</p>	<p>5.4 The Ministry shall provide training materials for conduct of training of district officers, on MPLADS as and when these are organised by the State Governments.</p>
	<p>5.7 The State Governments shall make</p>

1	2
<p>light of experience gained in the functioning and performance of District officials, corrective measures may be incorporated by the States in their training programmes to improve deficiencies observed in implementation of the Scheme.</p>	<p>arrangements for training of district officers concerned with the implementation of the MPLAD Scheme. In the light of the experience gain in the functioning and performance of the scheme in the districts, the training programme may be suitably redesigned to improve the efficiency in the implementation of the scheme.</p>
<p>6.1 In order that local people become aware that particular works have been executed with MPLADS funds, signboards carrying the inscription "MPLADS WORK" with the name of MP may be permanently and prominently erected at the sites.</p>	<p>3.14 For greater public awareness about execution of works under MPLADS, signboards carrying the inscription 'MPLADS WORK', indicating the cost involved, the dates of commencement and completion and the name of the MP sponsoring the project should be prominently erected at the work sites in respect of works costing Rs. 1 lakh more.</p>
<p>6.2 In execution of works, MPs may face special problems/situations not envisaged and covered under these guidelines. Such cases may be taken up with the Ministry of Statistics and Programme Implementation, for suitable clarification.</p>	<p>DELETED</p>
<p>6.3 Works permissible under these Guidelines may also be taken up for certain Registered Societies and Trusts, who fulfil the conditions laid down in Ministry's letter No. C/56/2000-MPLADS dated 23.01.2001 and letter No. C/56/2000-MPLADS dated 20.03.2001 placed at Appendix-5.</p>	<p>2.13 Public utility buildings can also be constructed for registered Societies/Trusts under the Scheme. Provided that the Society/Trust engaged in the social service/welfare activity has been in existence for the preceding three years. The existence of the Society/Trust shall be reckoned from the date it started its activities in the field, or the date of registration under the relevant Registration Act, whichever is later.</p>
	<p>2.14 Although the ownership of the land may remain with the Society/Trust, the structure constructed with MPLADS funds shall be the property of State/UT Government.</p>
	<p>2.15 If at any time it is found that the asset</p>

1	2
	<p>created with MPLADS funds is not being used for the purpose it was constructed, the State/UT Government may proceed to recover from the Society/Trust, the cost incurred from MPLADS for construction of the structure along with penal interest @ 18% per annum.</p> <p>2.16 A formal agreement will be executed by the Society/Trust in favour of the Government in advance for the purpose. This agreement will be registered under the relevant Registration Act on a non-judicial stamp paper of Rs. 10 or more, as is applicable in the State/UT. No stamp duty would be required to be paid for registration as there is no formal transfer of assets.</p> <p>2.17 Not more than Rs. 25 lakh can be spent from MPLADS for one or more projects of a particular Society/Trust. If a Society has availed of the MPLADS funds up to this extent, no more money can be recommended for the Society/Trust, under the Scheme for any other project of the society.</p> <p>2.18 The benefit of MPLADS Scheme would not be given to a Society/Trust, if the recommending MP himself/herself or any of his/her family members is the President/Chairman or Member of the Managing Committee or Trustee of the registered Society/Trust in question etc. Family members would include his/her spouse, brothers and sisters, children, grandchildren and their spouses.</p> <p>2.19 The beneficiary Society/Trust shall be a well established, public spirited non profit making entity, enjoying a good reputation in the area. Whether such an organization is well reputed or not should be decided by the District Head concerned on the basis of relevant factors, like performance in the field of social service/welfare activities, non-profit orientation</p>

1	2
<p>6.4 MPLADS funds can also be used on the recommendation of the MPs concerned towards contribution of State Government in Centrally Sponsored Scheme, in their Constituency as per details communicated under this Ministry's letter No. C/50/2000-MPLADS dated 22.01.2001 at Appendix-6.</p>	<p>of its activities, transparency of its activities and sound financial position.</p> <p>2.8 (i) MPLADS funds can be used on the recommendation of the MPs towards the State Government's share in a Centrally Sponsored Scheme being implemented in their constituencies provided the works under the centrally Sponsored Scheme are cover under MPLADS.</p> <p>(ii) MPLADS funds can also be used on the recommendations of the MP towards meeting the public contribution share in Central/State programmes where ever such contributions are stipulated in the scheme of the, Central/State Government, provided that the work is permissible under MPLADS.</p>
<p style="text-align: center;">APPENDIX-I</p> <p>20. Construction of residential schools in tribal areas.</p> <p>24. Electronic Projects:</p> <p>(i) Computer in education project of High School/College</p> <p>(ii) Information footpath</p> <p>(iii) Ham Club in high schools</p> <p>(iv) Citizen band radio</p> <p>(v) Bibliographic data-base projects.</p> <p>26. Purchase of Audio-Visual Aids of educational nature for Government, Government-aided and also unaided but Government recognised educational institutions provided there is proper place and proper provision for safe custody of these aids.</p>	<p style="text-align: center;">DELETED</p>
<p style="text-align: center;">NEW ADDITION</p>	<p>2.12 In order to avoid wasteful expenditure, works taken up under the Scheme, should not be stopped/abandoned midway. If for some compelling reasons, stoppage/abandonment of a work in progress becomes inevitable, the matter should be referred to the State Nodal Department with full justification under intimation to</p>

1	2				
NEW ADDITION	<p>the Ministry.</p> <p>2.20 The Panchayati Raj institutions may provide lists of works to be executed for meeting pressing local development needs to the MPs concerned. The MPs may take these lists into consideration while recommending projects to be taken up under the Scheme.</p>				
NEW ADDITION	<p>3.9 The work should be executed only if the MP concerned is willing to allocate the full estimated cost of the work. If the commitment for the full estimated amount is not forthcoming and the amount recommended by the MP is less than the estimates for the project and there are no other sources from which the deficit can be made good, then the work should not be taken up, as in such an eventuality, the project will remain incomplete for want of sufficient funds.</p>				
NEW ADDITION	<p>3.15 List of all completed and ongoing works with MPLADS funds should also be displayed at the Collector's Office and posted in the website for information of the general public.</p>				
NEW ADDITION	<p>3.16 As soon as a work under the Scheme is completed, it should be put to public use, without waiting for any formal inaugural function.</p>				
NEW ADDITION	<p>4.5 Works can be sanctioned up to the entitlement of the MP without even physical availability of funds in the district. Funds shall be released to the fullest extent by the Ministry on receipt of the required report from the nodal District Head and satisfaction of the conditions stipulated in para 4.7.</p>				
NEW ADDITION	<p>4.11 The entitlement of funds of a Rajya Sabha, MP for a particular year will be determined as per following criteria:</p> <table border="1" data-bbox="812 1787 1134 1809"> <thead> <tr> <th data-bbox="812 1787 991 1809">Period in the Financial</th> <th data-bbox="1035 1787 1134 1809">Entitlement</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> </tr> </tbody> </table>	Period in the Financial	Entitlement		
Period in the Financial	Entitlement				

1	2
	<p>year as MP</p> <p>Less than 3 months Nil</p> <p>3-9 months 50% of the annual allocation</p> <p>More than 9 months 100% of the annual allocation</p>
NEW ADDITION	<p>4.13 On completion of a work, the implementing agency shall quickly finalise the accounts for that work and shall furnish a completion certificate and return the un-utilised balance including contingency charges and interest amount, to the District Head concerned. The District Head and the implementing agency would arrange to transfer the asset to the user agency without any delay. The user agency should take it on its books for normal maintenance.</p>
NEW ADDITION	<p>4.14 The District Head and the implementing agencies shall maintain accounts of MPLADS funds, MP-wise, as per the established accounting procedures of the State Government concerned.</p>
NEW ADDITION	<p>4.16 (i) The District Heads can utilize upto 0.4% and State nodal departments can utilize upto 0.1% of the amount spent on completed projects in a year under MPLADS as 'office expenses' on the following items:</p> <ul style="list-style-type: none"> (a) Purchase of Stationery. (b) Office equipment including computer. (c) Payment of honorarium/overtime to the staff put on MPLADS works. (d) Telephone/fax charges, postal charges. <p>(ii) This amount must not be used for meeting the cost of following items;</p> <ul style="list-style-type: none"> (a) Purchase of any kind of furnishing for office. (b) Renovation of office building.

1	2
NEW ADDITION	<p>(c) Purchase of vehicles.</p> <p>(d) Purchase of air-conditioners, refrigerators etc.</p> <p>(iii) A separate account for such expenditure incurred during a year under MPLADS Scheme shall be maintained and made available for scrutiny by audit.</p>
NEW ADDITION	<p>5.10 The State Nodal Departments shall bring out periodic reports, giving upto-date position of entitlement of funds, releases made to the districts, works sanctioned, amounts spent works completed, etc. giving reasons for delay.</p> <p>5.11 The State Nodal Departments shall keep a watch on the disposal of the references from MPs/VIPs whether received through the Ministry or directly.</p> <p>5.13 The District Heads shall maintain the work-registers indicating the position of each work recommended by the MPs.</p>
NEW ADDITION	<p>5.14 The District Heads shall also maintain a register of all the assets created with the Scheme funds and subsequently transferred to the user agencies.</p> <p>5.15 The District Heads shall provide copies of passbooks of bank accounts to the MPs concerned by the 10th of every alternate month.</p>
NEW ADDITION	<p>5.17 The District Heads shall have meetings with the MPs concerned to review the progress of works at least once in two months. Distict level officers as well as representatives of NGOs in charge of implementation should be invited to this review meeting.</p>
NEW ADDITION	<p>5.18 The District Heads will be responsible for creating websites on MPLADS in which the details of the ongoing works and completed works as well as upto date position about fund utilization should be posted.</p>

1	2
NEW ADDITION	<p>5.20 The implementing agencies shall furnish physical and financial progress of each work to the District Head every month with a copy to the State Department concerned as well as to the Block office/ Urban office concerned.</p>
NEW ADDITION	<p>5.21 They shall furnish completion certificates and utilization certificates to the District Head on completion of the works and refund the balance amounts including interest and contingency amount, if any, at their disposal.</p> <p>5.22 The officers of the Block level/urban office shall maintain full details about the status of implementation of all works under MPLADS in the Block/urban area. They shall give a monthly report in the prescribed format as at Appendix 5 to the District Head on the status of implementation of the works. For the purpose, District Heads should also endorse copies of all sanctions for works issued to Blocks/urban offices.</p>
NEW ADDITION	<p style="text-align: center;">APPENDIX-I</p> <p>Item 4 (iii) Storage refrigerator for blood banks of Government Hospitals.</p> <p>Item 4(iv) Ambulances/Mobile dispensaries for Government and reputed NGOs. Ambulances to be provided to NGOs, would be registered in the name of the Government. Provided further that the maintenance and operational expenditure in respect of Ambulance/mobile dispensary should be met by the user agency, and an agreement is signed for the purpose.</p> <p>Item 7(i) Construction of community centres.</p> <p>Item 7(iv) Crematoria including electric crematoria and structures on burial/cremation grounds serving as public</p>

1	2
NEW ADDITION	<p>facilities.</p> <p>Item 7 (ix) boundary walls for buildings permissible in the scheme.</p> <p>Item 7 (xi) Hearse/Dead Body Disposal vans for government and local bodies.</p> <p>Item 7 (xii) Fire tenders for Government bodies.</p> <p>Item 9 (iii) Garbage collection and night soil disposal systems for local bodies.</p> <p>Item 10 (iv) Fixed (immovable) sports equipments.</p> <p style="text-align: center;">APPENDIX-II</p> <p>Item 6 Purchase of movable items except those specifically permitted under Appendix-I.</p> <p>Item 9 Revenue/recurring expenditure.</p> <p>Item 10 Places of religious worship Works permissible in the guidelines however can be implemented outside the boundary / premises of the religious place.</p>

APPENDIX-I

ILLUSTRATIVE LIST OF WORKS THAT CAN BE TAKEN UP UNDER MPLADS

1. DRINKING WATER FACILITY

- (i) Tubewells
- (ii) Water Tanks
- (iii) Hand Pumps
- (iv) Water Tankers (without motorised vehicle)
- (v) Projects for supply of drinking water to the public.

2. EDUCATION

- (i) Buildings for Government educational institutions.
- (ii) Buildings for Government aided and for unaided educational institutions provided the institution is (a) recognized by the government, (b) is in existence for at least 3 years and (c) charges fee on the pattern of the fee being charged by Government institution in the corresponding field in that State/UT. Construction of building would include internal electrification and public health works pertaining to such building.
- (iii) Computers for Government educational institutions (hardware, initial software, furniture essential for installation and operation of computers, training of two existing teachers, training material and package with 2 years warranty).
- (iv) Procurement of furniture items such as benches, chairs, almirahs and tables in respect of educational institutions mentioned above.

3. ELECTRICITY FACILITY

- (i) Projects for lighting of public places.
- (ii) Projects of Govt. agencies for improvement of electricity distribution infrastructure.

4. HEALTH & FAMILY WELFARE

- (i) Buildings for hospitals, family welfare centres/Auxiliary Nurse-cum-Mid Wife (ANM) Centres, public health care centres.
- (ii) Procurement of hospital equipments for Government hospitals.
- (iii) Storage refrigerator for blood banks of Government Hospitals.
- (iv) Ambulances/mobile dispensaries for Government and reputed NGOs. Ambulances to be provided to NGOs, would be registered in the name of the Government. Provided further that the maintenance and operational expenditure in respect of Ambulance/mobile dispensary should be met by the user agency, and an agreement is signed for the purpose.
- (v) Buildings for Creches and Anganwadies.

5. IRRIGATION FACILITIES

- (i) Construction of public irrigation facilities.
- (ii) Construction of irrigation embankments.
- (iii) Public lift irrigation projects.
- (iv) Public water able recharging facilities.
- (v) Desilting/renovation of public ponds/tanks.

6. NON-CONVENTIONAL ENERGY SOURCES

- (i) Community Gobar-Gas Plant.
- (ii) Non-conventional energy system devices for community use.

7. OTHER PUBLIC FACILITIES

- (i) Construction of community centres.
- (ii) Construction of common shelters for old and handicapped.
- (iii) Construction of public libraries & reading rooms.
- (iv) Crematoria including electric crematoria and structures on burial/cremation grounds serving as public facilities.
- (v) Common worksheds for artisans.
- (vi) Construction of bus-sheds/stops for public transport passengers.
- (vii) Buildings for cultural activities.
- (viii) Boats including motor boats for flood and cyclone prone areas for Government and local bodies.
- (ix) Boundary walls for buildings permissible in the scheme.
- (x) Construction of public parks.
- (xi) Hearse/Dead Body Disposal vans for government and local bodies.
- (xii) Fire tenders for Government bodies.

8. ROADS, PATHWAYS & BRIDGES

- (i) Construction of roads, approach roads, link roads, pathways.
- (ii) Construction of footpaths.
- (iii) Construction of culverts and bridges.
- (iv) Level crossing at unmanned railway crossing.

9. SANITATION & PUBLIC HEALTH

- (i) Drains & gutters for public drainage facilities.
- (ii) Public toilets and bathrooms.
- (iii) Garbage collection and night soil disposal systems for local bodies.

10. SPORTS

- (i) Buildings for sports activities.
- (ii) Buildings for physical education training institutions.
- (iii) Buildings for multi-gym.
- (iv) Fixed (immovable) sports equipments.

11. ANIMAL CARE

- (i) Buildings for veterinary aid centres, artificial insemination centres & breeding centres.
- (ii) Shelters for animals.

APPENDIX II

PROPOSED REVISED LIST OF WORKS SPECIFICALLY PROHIBITED UNDER THIS SCHEME

1. Office buildings, residential buildings and other buildings relating to Central or State Governments, Departments/PRI and other Government Agencies/organisations.
2. Works involving commercial activities.
3. Repair and maintenance works of any type than special repairs for restoration/upgradation of any durable asset. If a public utility asset has deteriorated to such an extent that it cannot be used in its present form, its repair will amount to special repair for restoration of durable asset. Conversion of kutchha road to pucca road to be treated as upgradation of durable asset.
4. Grant & loans.
5. Assets created with MPLADS funds shall not be named after any person.
6. Purchase of movable items except those specifically permitted under Appendix-I.
7. Acquisition of land or any compensation for land acquired.
8. Assets for individual benefits.
9. Revenue/recurring expenditure.
10. Places of religious worship. Works permissible in the guidelines however can be implemented outside the boundary/premises of the religious place.

APPENDIX III

FORMAT FOR INFORMATION ON RELEASE OF FUNDS, WORKS SANCTIONED
AND EXPENDITURE UNDER MEMBER OF PARLIAMENT LOCAL AREA
DEVELOPMENT SCHEME (MPLADS)

LOKSABHA

STATEMENT OF INFORMATION UNDER MPLADS (UP TO DATE)

NAME OF THE STATE:

NAME OF THE CONSTITUENCY:

NAME OF THE MP

10 LS

11 LS

12 LS

13 LS

NAME OF THE NODAL DISTRICT:

ADDRESS

PHONE NO. WITH STD CODE:

FAX:

E.Mail:

1. Total funds received for the Constituency	Year	Funds received (Rs. in Lakhs)
(a) Funds received from the Govt. of India	1993-1994	
	1994-1995	
	1995-1996	
	1996-1997	
	1997-1998	
	1998-1999	
	1999-2000	
	2000-2001	
	2001-2002	
	2002-2003	
	Total	
(b) Total amount of interest accrued on the funds		
(c) TOTAL (a+b)		

2.Total No. and cost of works recommended:		No. of works	Estimated cost
(a) By the 10th LS MP			
(b) By the 11th LS MP			
(c) By the 12th LS MP			
(d) By the 13th LS MP			
(e) TOTAL (a+b+c+d)			
3. No. and cost of works sanctioned on recommendation of:		No. of works	Amount sanctioned
(a) By the 10th LS MP			
(b) By the 11th LS MP			
(c) By the 12th LS MP			
(d) By the 13th LS MP			
(e) TOTAL (a+b+c+d)			
4.	Total unsanctioned balance available with the constituency 1(c)-3 (e)		
5.	Total No. of works completed in the Constituency		
6.	Total No. of works started but not completed		
7.	Total actual expenditure		

Date:

Signature of the Distt. Collector/Distt. Magistrate/Dy.
Commissioner/CEO of Municipal Corporations.

Copy to Shri/Smt.-----Member of Parliament

- Note:**
- (i) The next due instalment of Rs. 100 lakhs is released only when the amount in respect of column No. 4 is reported as less than Rs. 50 lakhs.
 - (ii) The Nodal District Collector is required to furnish a consolidated report including the information pertaining to other Districts falling in the constituency where funds were transferred on recommendation of the M.P.
 - (iii) Sanctioned amount in Column 3 is the cost of such schemes only for which sanctions have already been issued after finalising plans & estimates. Cost of schemes which have got only administrative approval should not be reported as sanctioned in Column 3.

APPENDIX IV

FORMAT FOR INFORMATION ON RELEASE OF FUNDS, WORKS SANCTIONED
AND EXPENDITURE UNDER MEMBER OF PARLIAMENT LOCAL AREA
DEVELOPMENT SCHEME (MPLADS)

RAJYA SABHA

STATEMENT OF INFORMATION UNDER MPLADS (UP TO DATE):

NAME OF THE STATE:

NAME OF THE RS MP

NAME OF THE NODAL DISTRICT:

ADDRESS:

PHONE NO. WITH STD CODE:

FAX:

E.Mail:

1.	Total funds received for the RS MP	Year	Funds Received (Rs. in Lakhs)
	(a) Funds received from the Govt. of India	1993-1994	
		1994-1995	
		1995-1996	
		1996-1997	
		1997-1998	
		1998-1999	
		1999-2000	
		2000-2001	
		2001-2002	
		2002-2003	
		Total	
	(b) Total amount of interest accrued on the funds		
	(c) Unspent balance of predecessor MPs received for the MP		
	(d) TOTAL (a+b+c)		
2.	Total No. and cost of works recommended:	No. of works	Estimated cost
3.	Total No. and cost of works sanctioned	No. of works	Amount Sanctioned
4.	Total unsanctioned balance available with the constituency 1(d)-3		

-
5. Total No. of works completed in respect of the MP
 6. Total No. of works started but not completed
 7. Total actual expenditure
-

Date: Signature of the Distt. Collector/Distt. Magistrate/Dy. Commissioner/CEO of Municipal Corporations.

Copy to Shri/Smt.-----Member of Parliament

Note:

- (i) The next due instalment of Rs. 100 lakhs is released only when the amount in respect of column No. 4 is reported as less than Rs. 50 lakhs.
- (ii) The Nodal District Collector is required to furnish a consolidated report including the information pertaining to other Districts falling in the constituency where funds were transferred on recommendation of the M.P.
- (iii) Sanctioned amount is the cost of such schemes only for which sanctions have already been issued after finalising plans & estimates. Cost of schemes which have got only administrative approval should not be reported as sanctioned in Column 3.

MEMBER OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME

Ministry of Statistics & Programme Implementation

NIC-SPI (PI) Computer Centre

Name District Wheather L.S. RS

Constituency Name Report for
 RS/LS of MP the Month MM YYYY

District name that Falls within constituency Assembly Constituency

Block/urban offices Name Village Name

1. WORK NUMBER

2. NAME OF WORK WITH LOCATION

3. SECTOR CODE

4. SCHEME CODE

5. DATE (DD/MM/YYYY)

(a) DATE OF RECIEPT RECOMMENDATION OF WORK FROM MP IN THE DISTRICT (DD/MM/YYYY)

(b) SANCTION OF WORK BY THE DISTRICT (DD/MM/YYYY)

6. COST (RS. LAKHS)

(a) RECOMMENDED BY MP

(b) SANCTIONED BY DISTRICT

7. IMPLEMENTING AGENCY

8. DATE OF COMPLETION (DD/MM/YYYY)

(a) ORIGINAL

(b) ANTICIPATED/ACTUAL

10. EXPENDITURE INCURRED TILL DATE (Rs. LAKHS)

11. PHYSICAL PROGRESS (%)

12. ADVANCE PAYMENT MADE TO IMPLEMENTING AGENCY TILL DATE (Rs. LAKHS)
13. DATE OF ADVANCE PAYMENT (DD/MM/YYYY)
14. DATE OF UPDATION (DD/MM/YYYY)
15. PRESENT STATUS (N-Not yet started, O-On going, C-Completed, D-Discontinue)
16. IF WORK COMPLETED, ANY FUNDS IN EXCESS FOR THIS WORK WITH IMPLEMENTING AGENCY (Y-YES, N-NO)
- 16A. IF Y DATE OF RETURN
17. REMARKS IF ANY

APPENDIX VI

Draft Agreement

This Agreement is made on _____ between the Governor of _____ acting through the District Head (this includes District Collector, District Magistrate, Deputy Commissioner), Chief Executive of Municipal Corporation of Delhi/Kolkata/Chennai, (hereinafter called the "First Party"/the "Disbursing Authority") of the First Part AND the Chief Executive of the XY Registered Society/Registered Trust, (hereinafter called the "Second Party" of the Second Part.

- (A) WHEREAS the First Party as the Head of the District Administration/ Chief Executive of Municipal Corporation is the authority to get the development works implemented in the district/within the limits of the Municipal Corporation based on the locally felt needs on the recommendation of the Member of Parliament as per Guidelines on Member of Parliament Local Area Development Scheme (MPLADS).

* *

- (B) AND WHEREAS the Second party is a Society, registered under the Societies Registration Act, 1860 or a Trust, registered under the Indian Trust Act, 1882 is engaged in social service/welfare activities since more than _____ years and is well established and reputed one in the field of social service/welfare activities with non-profit operation and with sound financial position.

(Inapplicable portion may be deleted)**

NOW THEREFORE IT IS HEREBY AGREED between both the Parties to this Agreement and bind themselves to the following terms and conditions:—

1. The First Party shall undertake construction of _____ on the recommendation of the Member of Parliament as per the Guidelines on Member of Parliament Local Area Development Scheme, as amended from time to time (hereinafter referred to as MPLAD Scheme) for implementation of the work under the aforesaid MPLAD Scheme.
2. The Second Party will be eligible to receive and manage the assets created out of the funds by the First Party from the Member of Parliament Local Area Development Scheme as per the Guidelines on the subject meant for the benefit and use by and/or for the public at large.
3. A work at _____ regarding construction of _____ costing the value mutually agreed upon by the parties and that has been duly recommended by _____ (the name of concerned MP) under the MPLAD Scheme, shall be undertaken by the First Party, to be handed over to the Second Party after completion of the construction.
4. The First Party shall call for the necessary records from the Beneficiary Organisation such as the Memorandum of Association of the Society with special reference to Section 13 of the Societies Registration Act, 1860 and the trust deed of the trust with special reference to Section 77 and Section

78 of the Trust Act and be satisfied with the existence and reputation of the organisation, and its functioning as non-profit operations, transparency of performance, its sound financial position and its overall public reputation.

5. The Second Party shall give a declaration to the First Party to the effect that the Organisation it represents is a live organisation continuously functioning at least for the last three years engaging itself in Social Service and/or Welfare Activities.
6. The Second Party shall also give a declaration the First Party, that the land and immovable property offered by the Second Party to the First Party for excuting the developmental work is free from any encumbrances, free from pending litigation and not affected by the Urban Land (Ceiling and Regulation) Act, 1976.
7. The Second Party shall also give a declaration to the Frist Party, that the assets created out of MPLADS funds for the society _____ or trust, is free from any encumbrances.
8. The Second Party shall ensure that durable assets, created out of MPLAD funds in the properties offered by the Second Party, must always be available for the use of or by the general public at large.
9. The State Govt. shall always and at all the times be the absolute owner of the durable asset created out of the MPLAD funds.
10. The Second Party shall not sell/transfer/or otherwise dispose of any interest in or of such asset created out of MPLAD Scheme without the prior written approval of the State Government. After the written approval of the Government, the sale proceeds of the assets shall always vest and belong to the first party in all circumstances.
11. The Second Party herein undertakes the full responsibility to ensure maintenance and upkeep of the assets which will be subject to periodical audit and inspection by the First Party or any of its representative/nominee duly authorized in this behalf.
12. The Second Party shall submit to the First Party, annual report and its audited accounts on regular basis and within _____ days of the end of the Financial Year.
13. Since this indenture creates a future interest in the immovable property of the value of more than Rs. 100/- this Agreement be registered under Registration Act in the respective district.
14. If at any time it is found that the asset created with MPLADS funds is not being used for the purpose it was constructed, the State/UT Government may proceed to recover from the Society/Trust, the cost incurred from MPLADS for construction of the super structure along with penal interest @ 18% per annum.

- 15. Shri _____, MP giving recommendation for the work mentioned at the para 3 is neither himself/herself or any of his/her family members is the President/Chairman or Member of the Managing Committee or trustee of the registered Society/Trust in question etc. (Family members would mean his/her spouse, children, brothers and sisters, if staying in a joint family).
- 16. In this indenture, wherever such an interpretation would be required to give the fullest possible scope and effect to the terms of the Agreement herein contained, the expressions District Head/Chief Executive and the Society or Trust shall include their respective successors or permitted assignees (Assignees).

IN WITNESS WHEREOF the parties here-to-have through their duly authorized representative executed this Agreement on day and year here-in-above-written.

Executed for and on behalf of the Governor of _____ by the District Head (District Collector/District Magistrate/Deputy Commissioner)/Chief Executive of the Municipal Corporation.

By

In presence of following witnesses:

- 1. _____
- 2. _____

Executed for and behalf of the Beneficiary Organisation/Second Party _____ by having authority to sign and execut this Agreement vide resolution dated _____ of _____

In presence of following witnesses:

- 1. _____
- 2. _____

Suggestions and modifications for revision of the Guidelines on MPLADS

Para 2.1

The Committee deliberated on the issue of enhancement of MPLADS funds from present level of Rs. 2 crores to Rs. 5 crores per MP per year and decided to approach the Hon'ble Speaker for taking up the matter with the GOI to enhance it atleast to Rs. 3 crores with the provision for earmarking some percent of MPLADS funds for creation of durable assets on national priorities viz. (a) drinking water (b) education (c) health (d) roads and (e) electrification.

Para 3.4

The para be amended to read as follows:

"The implementing agency can be either Govt. agency or Panchayat Raj institutions or any other reputed non-governmental organisation including **managing committee of an educational institution** which may be considered by the District Collector as capable of implementing the work satisfactorily.

Para 3.5

The issue whether the authority for identifying the implementing agency be the District Collector was discussed at length. All MPs except Shri R.R. Pramanik MP agreed in favour of the District Collector to identify the implementing agency. It was accordingly decided to retain the para 3.5 as it is. However, Shri R.R. Pramanik opined that MPs should be empowered to recommend the implementing agency to the District Collector.

Para 3.6

The words "the site selected" be replaced with "the project and the site selected".

Para 2.17

The infrastructure needs of the Government and the communities are yet to be fulfilled. The funding from MPLADS therefore, should be for bridging the gaps. In this background the committee discussed in detail whether works pertaining to commercial/private organisations/institutions/NGOs/Societies/Trust should be supported under the scheme. Some MPs were in favour of confining the works under MPLADS only to the Government Programmes and institutions. It was also felt that there are some reputed NGOs like Ramakrishna Mission, Red Cross who are doing good jobs for the society in the field of education, health may need financial support. It was accordingly decided to keep the upper limit of Rs. 5.00 lakhs only for NGOs/Private Trusts/Societies/organisations in place of Rs. 25 lakhs.

Para 2.5

The list of works prohibited under the scheme should only be furnished in the guidelines. Therefore there is no need for illustrative list of works, which can be taken up under the scheme.

Para 3.9

At the end of this para, the following may be added "The shortfall in the estimated cost *vis-a-vis* the one recommended by the MP be quickly intimated to the MP".

Para 3.12

Apart from State nodal department, clarification should be sent to MP also.

Para 3.13

The following be added at the end of the para:

The time limit in normal circumstances should not exceed one year. In exceptional cases, where it may be for more than one year, specific reasons also to be mentioned in the sanction letter.

Para 2.9

The words at the end of the para "upto Rs. 25.00 lakhs" be deleted.

Para 2.6

The cost ceiling of Rs. 25.00 lakhs per work should be removed to allow MPs to recommend works of suitable nature to meet the local needs.

Para 4.7

The first sentence be amended to read as follows:

“The next instalment of Rs. 1.00 crore in respect of an MP would be released once the unsanctioned balance amount after taking into account the cost of all the work sanctioned comes to less than Rs. 50.00 lakhs.”

Para 3.14

The word "prominently" may be replaced with words "permanently and prominently". The word "sign board" may be replaced by "plaque" which should be permanent in nature (stone/metal).

Para 3.16

Para 3.16 may be replaced with the following "As soon as a work under the scheme is completed it should be immediately put to public use".

Para 4.16

The suggested provision to earmark office expenses to the extent of 0.1% to be passed on to the States out of 0.5% expenses allowed at the District level should be modified to provide separate funding to the State Govt. for strengthening the State Govt. capabilities for supervision and monitoring of MPLADS execution.

Para 5.21

- (i) The first word "they" be replaced with the words "implementing agencies".
- (ii) After the words 'and' add 'within one month'.

Para 4.13

- (i) Addition of 'and utilisation certificate' after the words 'completion certificate'.
- (ii) Addition of 'within one month' after the words 'interest amount'.

Para 5.17

The last sentence in the para be replaced by the following:

- (i) All concerned implementing agencies at the District level should be invited to this review meeting.

Appendix-I

May be deleted.

Appendix-II

- I. With reference to item No. 1 the Committee deliberated about the need for certain office buildings to be excluded from the prohibition list.
- II. There was a detailed discussion in the Committee to take up setting of office building for MPs in every district for facilitating implementation of MPLADS. It was suggested that Govt. of India should consider setting up office building for each MP under MPLADS.

XXIV

Seeking ex-post facto approval for construction of a bridge across the Konial river at Avlaghat at an estimated cost of Rs. 46.24 lakh (approx.) under MPLAD Scheme on the recommendation of Shri Abul Hasnat Khan, MP (LS)

24.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 13 August, 2003 pertaining to the proposal of Shri Abul Hasnat Khan, MP (LS) regarding seeking *ex-post facto* approval for construction of a bridge across the Konial river at Avlaghat at an estimated cost of Rs. 46.24 lakh (approx.) under MPLAD Scheme.

24.2 The Ministry in their communication dated 13 August, 2003 stated as follows:

"The undersigned is directed to refer to this Ministry's O.M. of even number dated 1 April, 2003 with reference to the Lok Sabha Secretariat O.M. No. 9/3/25/MPLADSC/2003 dated 27 March, 2003 on the above subject. The Hon'ble MP, Shri Abul Hasnat Khan, has sent some information in his letter dated 8 August, 2003. The comments of the Ministry in the light of the information given by the MP are given in the succeeding paragraph.

Construction of a bridge is permissible under the Guidelines on MPLADS. But, it is observed that an amount of Rs. 20 lakh has already been incurred towards the project. The concerned DM and the Hon'ble MP (Lok Sabha) are approaching to obtain Government's approval as the total cost of the project exceeded the cost ceiling of Rs. 25 lakh per individual work stipulated in Para 4 of the Guidelines on MPLADS. As the MPLADS funds have already been invested in a permissible project which should not go waste, it is requested that the matter may be placed before the Committee on MPLADS to accord the *ex-post facto* approval to the construction of the Bridge at a cost of Rs. 46.24 lakh in relaxation of the provision of Para 4.1 of the Guidelines on MPLADS.

24.3 The hon'ble Member in his letter dated 8 August, 2003 stated as under:

"This has reference to your letter No. L/25/26/94-MPLADS dated 1 April, 2003 regarding the construction of a Bridge across the Konial river at Avlaghat. In this regard, I would like to state the following:—

1. That almost 50% of the construction works of the Bridge are over and rest of the work is expected to be completed by January, 2004.
2. That I have already allotted Rs. 20 lakhs in two installments towards the cost of the project (already spent).
3. That I would allot the rest amount before the completion of the Bridge *i.e.* by January, 2004.

You are, therefore, requested to give necessary permission for the lifting of the upper ceiling of the fund. So, that the construction of the bridge could be completed unhindered within the stipulated period."

24.4 The District Magistrate, Murshidabad in his letter 17 January, 2003 stated as follows:—

"Hon'ble M.P. of 8-Jangipur PC under Murshidabad district has suggested a scheme for the construction of bridge over river Konial at Avlaghat under MPLAD Scheme of Farakka Block amounting to Rs. 46,23,805.00 (Rupees forty-six lakh twenty three thousand eight hundred five only). In this regard, Rs. 10 lakh has already been sanctioned by the Hon'ble MP for the execution of the scheme in the year 2000-2001. Once again in the year 2002-2003, Hon'ble MP proposed further allotment of Rs. 10 lakh for the execution of the scheme. It is further learnt from the Hon'ble MP that he would allot the full estimated amount of the bridge in phases.

In this regard, this is to further inform you that the construction of bridge over river Konial at Avlaghat under MPLAD Scheme is a long pending demand of the public of the area and it is expected that once if the bridge is put into service, it will prove very vital for socio economic development of the area. It will also provide better communication between Bahadurpur G.P. and the rest of the Farakka block as well as some adjoining areas of Jharkhand. It will also facilitate a smoother & faster movement of public and agricultural commodities. It will also reduce the dangers of crossing over other side through ferry ghat.

Hence, you are requested to kindly accord necessary sanction in terms of your referred memo at early so that work can be started immediately, as this being the working season."

Recommendation

24.5 The Committee noted the proposal of Shri Abul Hasnat Khan, MP (LS) for seeking ex-post facto approval for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a bridge across the Konial river at Avlaghat at an estimated cost of Rs. 46.24 lakh (approx.) under MPLAD Scheme and approved it.

XXXV

Proposal from Shri Rajesh Ranjan alias Pappu Yadav, MP (LS) for the construction of a S.P. Bridge at Kotidhar Purnea District, Bihar at an estimated cost of Rs. 66.97 lakh under MPLADS

25.1 The Ministry of Statistics and Programme Implementation *vide* their communication dated 19 August, 2003 forwarded a copy of the fax message dated 9 August, 2003 received from the District Magistrate, Purnea, Bihar regarding the proposal of Shri Rajesh Ranjan *alias* Pappu Yadav, MP (LS) for the construction of a S.P. Bridge at Kotidhar Purnea District, Bihar at an estimated cost of Rs. 66.97 lakh under MPLADS.

25.2 The Ministry in their communication dated 19 August, 2003 stated as follows:—

"The undersigned is directed to forward herewith a copy of the fax message dated 9 August, 2003 received from the District Magistrate, Purnea, Bihar, on the above mentioned subject. In this connection, it is stated that in accordance with Appendix-I of the Guidelines on MPLADS, construction of Bridges are permissible under the Scheme. As the estimated project cost is substantially higher than Rs. 25 lakh stipulated in Para 4.1 of the Guidelines on MPLADS, the proposal requires relaxation."

25.3 The District Magistrate and Collector, Purnea, Bihar in his letter dated 9 August, 2003 stated as under:—

"Please refer to the letter on the subject cited above, I am enclosing herewith the photocopy of letter No. 270/development of this office dated 4 April, 2003. Other details of the proposal pertaining to the above project is given below:—

- | | | |
|----|--|--|
| 1. | Name of the Project | Construction of screw pile bridge in Kotidhar. |
| 2. | Estimated Amount | Rs. 66,97,000/- (Rupees Sixty-six lakh ninety-seven thousand only). |
| 3. | Name of the Hon'ble MP who recommended the scheme. | Shri Rajesh Ranjan <i>alias</i> Pappu Yadav. |
| 4. | Objective of Project | To provide benefits to the maximum number of people in K. Nagar and Shree Nagar Block and will be helpful in establishing direct link from the block headquarter." |

25.4 The District Magistrate, Purnea, in his letter dated 4 April, 2003 stated as follows:—

"Please refer to the subject cited above, I have to inform that technical approval for estimate of Rs. 66,97,000 (Rs. Sixty-six lakh Ninety-seven thousand only) for construction of 6x30'-0" span screw pile bridge on Kotidhar and approach road in K. Nagar Block in this district under MPLADS has been received from Chief Engineer-cum-Additional Commissioner-cum-Special Secretary, Rural Engineering Organisation, Rural Development Department, Patna, Bihar *vide* their letter No. 113 dated 27 February, 2003.

Therefore, it is requested that in the light of letter No. C/41/2000.MPLADS dated 26 November, 2001 from Ministry of Statistics and Programme Implementation, the approval of concerned Parliamentary Committee for construction of the project may be sent, so that the above project could be implemented."

Recommendation

25.5 The Committee noted the proposal of Shri Rajesh Ranjan *alias* Pappu Yadav, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a Screw Pile Bridge at Kotidhar urnea Purnea District, Bihar at an estimated cost of Rs. 66.97 lakh under MPLADS.

XXVI

Proposal from S/Shri D.B. Atkinson, MP (LS) and K.M. Khan, MP (RS) for construction of a high level bridge across Phylong Vagu in Nizamabad District, Hyderabad, Andhra Pradesh under MPLADS

26.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 25 September, 2003 enclosing therewith a copy each of letters dated 22 July and 22 August, 2003 received from the Project Director, DRDA, Ranga Reddy District and the Project Director, Nizamabad District, Hyderabad, Andhra Pradesh regarding proposal of S/Shri D.B. Atkinson, MP(LS) and K.M. Khan, MP (RS) for construction of a high level bridge across Phylong Vagu in Nizamabad District, Hyderabad, Andhra Pradesh under MPLADS.

26.2 The Project Director, Ranga Reddy District in his communication dated 22 July, 2003, stated as follows:—

"I am to inform that Shri Denzil B. Atkinson, Hon'ble MP (Lok Sabha) *vide* reference 1st cited was kind enough to propose for the work of construction of High Level Bridge across Phylong Vagu in Nizamabad and allot Rs. 20.00 lakh in two instalments from his MPLADS funds.

Based on the consent letter of the Hon'ble MP, the District Collector and Chairman, DRDA, Nizamabad, has accorded Administrative Sanction for the proposed work with an estimated cost of Rs. 36.20 lakhs *vide* progs. dated 2.9.2002, with share of Hon'ble MP for Rs. 20.00 lakhs and Rs. 16.20 lakhs as share of Gopanpally village public contribution.

Accordingly, DRDA, RR District has released Rs. 10.00 lakhs against Rs. 20.00 lakhs share of Hon'ble MP as per consent.

The Executive Engineer, PR Division, Nizamabad, *vide* letter dated 18.5.03 has informed that the estimation of the work as Rs. 46.20 lakhs consisting share of two MPs and Public contribution as under and requested for release of additional (2nd instalment) share of Shri Denzil B. Atkinson, Hon'ble MP.

(1) Share of Shri K.M. Khan, Hon'ble MP	-	Rs. 10.00 lakhs
(2) Share of Shri Denzil B. Atkinson, Hon'ble MP	-	Rs. 20.00 lakhs
(3) Share of Public Contribution	-	Rs. 16.20 lakhs

Total Rs. 46.20 lakhs

From the above table it is evident that the total cost of the single work comes to Rs. 46.20 though shared by two MPs and Public Contribution.

The MPLADS guidelines shows that maximum amount that can be considered for a single work should not exceed the limit of Rs. 25.00 lakhs only except under special cases, the amount may exceed Rs. 25.00 lakhs limit.

I, therefore, request the Director, MPLADS, kindly to issue necessary instructions in the matter whether to consider the work as a special case and release the additional amount of Rs. 10.00 lakh from the MPLADS funds of Shri Denzil B. Atkinson, Hon'ble MP as the work under construction is nearing completion.

Due to administrative reasons, if the funds were not released, the work which is nearing completion may be halted and the villagers of the surrounding area may have a set back. This high level bridge is very useful for the development of the surrounding area as it serves for the purpose of movement of villagers, livestock, transportation across the stream which flows during monsoon and post monsoon."

26.3 The Project Director, Nizamabad District, in his communication dated 22 August, 2003, stated as follows:—

"I invite your attention to the reference cited and furnish hereunder the information on (3) points raised by Government of India in their letter No. L/33/OS/99-MPLADS dated 31.7.2003.

- (i) Whether estimates were not prepared before mentioning the work at a cost of Rs. 36.20 lakhs on 2.9.2003. If so, name of the authority.

The estimates have been prepared for Rs. 46.20 lakhs by Executive Engineer (PR) Nizamabad and sanction was accorded for Rs. 36.20 lakhs limiting the amount proposed by Hon'ble MP, Shri Denzil B. Atkinson for Rs. 20.00 lakhs and Rs. 16.20 lakhs proposed by Village Committee of Gupanpalli. In addition to Rs. 36.20 lakhs, sanction was accorded for Rs. 10.00 lakh to take up the said work as proposed by Shri K.M. Khan, Hon'ble MP (RS) *vide* Proc. No. RD5/271/2002 dated 31 August, 2003.

Thus, the work was sanctioned with a cost of Rs. 46.20 lakhs which includes Rs. 10.00 lakhs of MP (RS). It is, therefore, submitted that the estimates are worked out before sanction of the work, keeping in view the shares of the M.Ps proposing the work and share of the Village Committee. The District Collector, Nizamabad who is the Nodal Officer to monitor the execution of MPLADS works has sanctioned the work, keeping the interest of the Agriculture Community at large.

- (ii) The justification for enhancement of the cost by Rs. 10.00 lakhs.

In fact, there is no escalation in the cost of work. The cost of the work shared by the MPs and village committee is as follows:

(1) Shri Denzil B. Atkinson, Hon'ble MP(LS) -	Rs. 20.00 lakhs
(2) Shri K.M. Khan, Hon'ble MP (RS) -	Rs. 10.00 lakhs
(3) Village Committee -	Rs. 16.20 lakhs
Total	Rs. 46.20 lakhs

- (iii) The original cost of the work exceeded the limit of Rs. 25 lakhs stipulated in Para 4.1 of the Guidelines, why the Ministry was not approached earlier at the time of sanction of the work for obtaining relaxation to the said limit?

Para 4.1 of the Guidelines provides that limit of Rs. 25 lakhs per work should not be too rigidly construed. Amounts higher than Rs. 25 lakhs per work can be spent depending upon nature of the work. Hence, proposals were not submitted to Government of India. The construction of Bridge over the rivulet phulong has been taken up to meet the needs of community at large and create durable asset.

It is further submitted that the construction of high level Bridge across Phulong Vagu at Gopanpalli would connect Nizamabad town with adjoining villages and reduce the distance of 10 to 15 KMs and help the farmers to transport Agricultural Commodities to market yard of Nizamabad town. Hence, the proposals to take up construction of Bridge was considered by Nodal Agency.

I request you to release balance amount Rs. 10.00 lakhs from the funds of Shri Denzil B. Atkinson, Hon'ble MP at an early date."

26.4 The Ministry of Statistics and Programme Implementation in their communication dated 25 September, 2003 stated as follows:—

"The undersigned is directed to forward herewith a copy each of letters No. B/673/2002 dated 22 July, 2003 and RD5/504/2003 dated 22 August, 2003 received from the Project Director, DRDA, Ranga Reddy District and the Project Director, Nizamabad District, Hyderabad, Andhra Pradesh respectively on the above mentioned subject and to state that in accordance with item No. 4 and 18 under Appendix-I of the Guidelines on MPLADS, construction of Bridge/Culverts and Foot-bridges under MPLADS is permissible. Further, as per Para 2.3 of the Guidelines on MPLADS, sharing of MPLADS funds with funds from other sources is also permissible, subject to the condition that use of MPLADS funds would result in completion of the work and should be with reference to clearly identifiable part of the work. As the estimated project cost is substantially higher than Rs. 25 lakh stipulated in Para 4.1 of the Guidelines on MPLADS, the proposal requires relaxation. Hence, it is requested that the same may please be placed before the Committee on MPLADS, Lok Sabha/Rajya Sabha for their views."

Recommendation

26.5 The Committee considered the proposal of S/Shri D.B. Atkinson, MP(LS) and K.M. Khan, MP(RS) and approved it by giving relaxation in the upper limit of Rs. 25 lakhs for construction of a high level bridge across Phylong Vagu in Nizamabad District, Hyderabad, Andhra Pradesh under MPLADS subject to the condition that use of MPLADS funds would result in completion of the work and should be with reference to clearly identifiable part of the work.

XXVII

Proposal from Prof. (Smt.) A.K. Premajam, MP (LS) regarding construction of Foot-Bridge in place of Koduvally Vamal Bridge, at an estimated cost of Rs. 30 lakh in the Kannur Segment of Badagara constituency of Kerala Under MPLADS

27.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 24 September, 2003 to the Lok Sabha Secretariat enclosing therewith a copy of the letter dated 22 August, 2003 received from the District Collector, Kannur, Kerala regarding the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) for construction of Foot Bridge in place of Koduvally Vamal Bridge, at an estimated cost of Rs. 30 lakh in the Kannur Segment of Badagara constituency of Kerala under MPLADS.

27.2 Prof. (Smt.) A.K. Premajam, MP (LS), in her letter dated 5 September, 2003, stated as follows:—

"I invite your kind attention to the reference cited, I have suggested the above work in MPLAD Scheme for Rs. 30 lakhs, in place of the existing bridge which is collapsed. As the estimate amount exceeds Rs. 25 lakhs, I request that approval for the work may kindly be granted at the earliest so that the work can be commenced at the earliest."

27.3 The District Collector, Kannur, in his communication dated 22 August, 2003, stated as follows:—

"Prof. A.K. Premajam, MP has proposed the above mentioned work to be taken up in the Kannur segment of the Badagara LS constituency under MPLADS. The estimated cost of work (as per the Rough Cost Estimate prepared by Executive Engineer, PWD (Roads), Kannur) is Rs. 30.00 lakhs. Hon'ble MP has also allotted Rs. 30.00 lakhs for the work. Since, the cost of work exceeds Rs. 25.00 lakhs, approval of Government of India is needed for taking up the work. Necessary action in this regard may be taken at the earliest."

27.4 The Executive Engineer, Kannur, in his communication dated 11 July, 2003, stated as follows:—

"I am enclosing herewith a rough cost estimate amounting to Rs. 30 lakhs for the above work. The nature and necessity of work has been explained in the report accompanying the rough cost estimate. (Annexures-I & II)

I request that the administrative sanction to the estimate may please be accorded and communicated at the earliest."

27.5 The Ministry of Statistics and Programme Implementation in their communication dated 24 September, 2003 stated as follows:—

"The undersigned is directed to forward herewith a copy of the letter dated 5/8/03 received from Prof. A.K. Premajam, Hon'ble MP (Lok Sabha) and a copy of the letter dated 22 August, 2003 received from the DC, Kannur, Kerala on the above subject. It is stated that Construction of Bridge across a River is permissible under the Guidelines on MPLADS. The cost of Rs. 30 lakh recommended by the Hon'ble MP include Rs. 2 lakh towards demolition of the old bridge which is not permissible under the Guidelines on MPLADS. This matter may be placed before the Lok Sabha Committee on MPLADS for their views and convey the same to this Ministry for taking further necessary action".

Recommendation

27.6 The Committee noted the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) for construction of Foot Bridge in place of Koduvally Vamal Bridge, at an estimated cost of Rs. 30 lakh including Rs. 2 lakh towards demolition of the old bridge in the Kannur Segment of Badagara constituency of Kerala under MPLADS and approved it.

Report accompanying the rough cost estimate for the work of the reconstruction of old abandoned Koduvally Bridge

Estimate amount Rs. 30 lakhs

Old Koduvally Bridge connecting Hollowway road and Tellicherry Trichur road was completely collapsed and deterioration due to old age. This bridge is situated at confluence on Koduvally river and Arabian sea. The bridge was constructed years back on West Coast road which was abandoned by the department consequent on the construction of a new bridge and a diversion road to NH 17 at Koduvally. Even though the bridge was not utilised for vehicular traffic, the public of surroundings were used for pedestrian traffic only for their day to day affairs. This bridge is only the access to the public at nearby Rest house, Thalasery and premises. Devotees of Vamal Bagavathi temple are also used this bridge for pedestrian traffic. Besides this a mosque is also situated near to the temple where the public are attended for prayer.

There is much hue and cry from public to reconstruct the bridge for connecting the banks as temple and mosque has much influence in their daily life. Denial of access will invite public provocation. Considering these aspects local M.P. has allotted Rs. 30 lakh for reconstructing the bridge this site. Hence a rough cost estimate is prepared. Site proposed is at the river mouth. Due to ebb and flow of sea water and tidal waves, cost escalation in cost may be occurred. The bridge proposed for a length 60 metre and having a width of 1.50 metres.

ANNEXURE-II

Rough cost estimate for reconstruction of old abandoned Koduvally bridge

Rough Cost Estimate

1. Length of proposed bridge 60 M @ Rs. 45,000/- metre.	Rs. 27,00,000/-
2. ——— for dismantling old bridge.	Rs. 2,00,000/-
3. ——— for construction of approach road.	Rs. 1,00,000/-
	<hr/>
	Rs. 30,00,000/-
	<hr/>

XXVIII

Suggestion from Hon'ble Speaker, Lok Sabha for amendment of Guidelines on MPLADS for purchase of books for Government/Government aided/Public Libraries subject to a certain annual ceiling

28.1 During inspection of Parliament Library, the Hon'ble Speaker, Lok Sabha had occasion to observe that the MPLADS Committee Branch may consider revising the MPLADS Guidelines so as to enable MPs to purchase books for the benefit of their constituents.

28.2 The suggestion for purchase of books, considered by the Committee earlier on 21 March and 1 October, 2002, did not get the approval of the Committee on the ground that books are treated as items of inventory and are not permissible under the Guidelines.

Recommendation

28.3 The Committee considered the suggestion of Hon'ble Speaker, Lok Sabha regarding amendment of the Guidelines on MPLADS for purchase of books for Government/Government aided/Public Libraries and approved it subject to an annual ceiling of Rs. 5 lakhs.

XXIX

Proposal from Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District Court Bar Associations and High Court Bar Associations from MPLADS funds

29.1 Shri P.H. Pandian, Hon'ble Chairman, Committee on MPLADS had given a suggestion for purchase of Law Books for the Libraries of District Court Bar Associations and High Court Bar Associations from MPLADS funds.

29.2 In this connection, it may be stated that the Committee on MPLADS in their Tenth Report presented to Lok Sabha on 21 November, 2002 considered the proposal of Shri Ravi Shankar Prasad, MP (RS) for purchase of books for the library of the Bar Association, Patna under MPLADS is as follows:—

"The Ministry of Statistics and Programme Implementation forwarded a letter dated 4 March, 2000 enclosing there with a copy of Minutes of the meeting of the Committee on MPLADS, Rajya Sabha held on 23 July, 2001 on the above subject for consideration of the Committee on MPLADS, Lok Sabha.

In their communication, the Ministry stated as follows:

"The undersigned is directed to enclose herewith extracts of Para 8 of the Minutes of the 17th meeting of the Rajya Sabha Committee on MPLADS held on 23.7.2001, containing recommendations of the Rajya Sabha Committee relating to the proposal for purchase of books for the library for the Bar Association at Patna.

Purchase of books is not permitted under MPLADS due to specific restriction on purchase of inventory/stock of any type. The Guidelines permit construction of building for public libraries for use of general public, and not the books. The books in question are required for the Bar Association of the Patna High Court and are not even meant for use by the general public.

It is requested that the matter may be placed before the Lok Sabha Committee on MPLADS."

The extracts of the meeting of the Committee on MPLADS, Rajya Sabha are as under:—

"The Chairperson also informed the Committee that Shri Ravi Shankar Prasad, MP wanted to give some money from his MPLADS funds for the purchase of books for the Library of the Bar Association at Patna. Shri Brahmakumar Bhatt, a Member of the Committee pointed out that it was not proper to give money from the MPLAD Scheme for Bar Association

Libraries, as they were already having a lot of money. Explaining the circumstances under which Shri Ravi Shankar Prasad, MP was given permission to give money from his MPLADS funds for the purchase of library books, the Chairperson stated that since she made a commitment to the Bar Association of which Shri Prasad was a Member, he should be allowed to give money from his funds for buying library books; not for refurbishing the whole library. If the Committee agreed to, then it would be treated as a one time decision and should not be allowed to become a precedent. The Committee finally agreed to treat it as a one time permission for the purpose."

The recommendation of the Committee is as follows:

"The Committee considered the proposal of Shri Ravi Shankar Prasad, MP (RS) and do not approve it as it relates to the cause of a particular section of the society and not of general public and moreover, it is also against the provisions of the Guidelines of the MPLAD Scheme."

29.3 The Ministry of Statistics and Programme Implementation *vide* their action taken note dated 1 November, 2002 on the above recommendation have stated as follows:—

"No action as the Committee has not approved the proposal."

Recommendation

29.4 The Committee considered the proposal of Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District Court Bar Associations and High Court Bar Associations from MPLADS funds and approved it. The Committee also agreed that allocations can be made from MPLADS funds for construction of Law Library Buildings of a District Court of a High Court.

XXX

Proposal from Shri Atal Bihari Vajpayee, Hon'ble Prime Minister and Shri Sunil Shastri, ex-MP (RS) for construction of Scientific Convention Centre at Lucknow under MPLADS

30.1 The Ministry of Statistics and Programme Implementation addressed an O.M. dated 15 January, 2004 to the Lok Sabha Secretariat regarding construction of Scientific Convention Centre at Lucknow under MPLADS.

30.2 The O.M. dated 15 January, 2004 reads as follows:—

"The undersigned is Directed to say that the District Magistrate, Lucknow has informed that Scientific Convention Centre is under construction at the Medical University, Lucknow. The objective of the Centre is to provide a building to the people of Lucknow to organize official/un-official functions, academic/educational and cultural activities and other events etc. The present cost of the project is Rs. 3475.25 lakh. The project was inaugurated by Hon'ble PM on 22.10.2001. The contribution has been given by the following MPs/MLAs/MLCs:

Sl.No.	Name of the MP/MLA and other sources	Year	Amount sanctioned (Rs. in lakh)
1.	Shri Atal Bihari Vajpayee, Hon'ble Prime Minister	2000-01	207.70
		2001-02	200.00
		2002-03	200.00
		2003-04	200.00
Sub-total			807.70
2.	Shri Sunil Shastri, ex-MP (RS)	2002-03	50.00
3.	Shri Balbir Punj, MP (RS)	2001-02	175.00
		2002-03	
4.	Shri Dina Nath Mishra, MP (RS)	2002-03	200.00
5.	Shri Kalraj Mishra, MP (RS)	2003-04	50.00
6.	Shri Raj Nath Singh, MP (RS)	2003-04	100.00
7.	Shri Lalit Suri, MP (RS)	2003-04	47.48
8.	Shri Lalji Tandon, MLA	2000-01	50.00
		2001-02	84.142
		2002-03	75.00
9.	6 MLCs	2003-04	150.00
10.	Lucknow Development Authority		129.38

80% of the work of phase-I has been completed and the phase-I is likely to be completed by April, 2004. The funding pattern for both the phases is as follows:-

A. PHASE I (Rs. 2126.78 Lakh)	(Rs. in lakh)
(i) Already released to the Implementing Agency (UP Jal Nigam) from MPLADS/MLALADS funds)	Rs. 1364.32
(ii) Available with DRDA for release	Rs. 150.00
(iii) Consent received from MPs/MLAs/MLCs and Lucknow Vikas Pradhikaran	Rs. 365.00
(iv) Funds being given from the entitlement of MPs (RS) (Shri Kalraj Mishra and Shri Dina Nath Mishra)	Rs. 250.00
Total	Rs. 2129.70
B. PHASE II (Rs. 1348.48 lakh)	
(i) Funds to be obtained from MPLADS/MLALADS	Rs. 1150.00
(ii) Funds being given by Medical Education Department, Government of UP	Rs. 203.00
(iii) Balance of Phase I	Rs. 2.92
Total	Rs. 1355.92

At present, only Phase I is being concentrated upon for completion.

For maintenance of the Centre, a Committee under the Chairmanship of Vice-Chancellor, Chhatrapati Sahuji Maharaj Medical University (KGMU), Lucknow has been constituted. A Managing committee has also been set up under the Chairmanship of Chief Development Commissioner, Lucknow. A copy of the letter No. 4651/sansad nidhi/2002-2003 dated 30.12.2003 from DM, Lucknow showing the latest position of the project with funding of both the phases is enclosed.

It is requested that the proposal may please be placed before the MPLADS Committee with particular request to the requirement of relaxation of the stipulated monitoring ceiling for a single project for their recommendations and communicate the same to this Ministry at an early date."

Recommendation

30.3 The Committee considered the proposal of the Ministry of statistics and Programme Implementation for completing the construction of Scientific Convention Centre at Lucknow under MPLADS funds of Shri Atal Bihari Vajpayee, Hon'ble Prime Minister and contributions made by other MPs/MLCs/MLA and Lucknow Development Authority. Considering the public utility of the proposed Scientific Convention Centre, the Committee permitted necessary relaxation and approved the proposal.

From

District Magistrate,
Lucknow.

To,

The Director (MPLADS),
Ministry of Statistics and Programme Implementation,
Sardar Patel Bhawan,
Government of India,
New Delhi.

Letter No. 4651/MPLADS fund/2002-2003

Dated 30.12.2003

Sir,

Please refer to this office letter No. 1882 dated 27.9.2003 through which the proposal in regard to the "Scientific Convention Centre" being constructed out of the Hon'ble Prime Minister's as well as other Hon'ble Members' MPLADS fund under the Members of Parliament Local Area Development Scheme, had been forwarded alongwith its enclosures to the Parliamentary Committee/Finance Committee on Expenditure for their approval.

This is to inform that the cost of the first phase of construction of the Scientific Convention Center is Rs. 2126.78 lakh and is for the second phase of construction. Thus the total cost of construction is Rs. 3475.26 lakh. With regard to the works to be undertaken in the first phase an amount of Rs. 1364.32 lakh has already been released to the Executing Agency, Project Manager works and design services (Nirmaan and Parikalp Sevayen), UP Water Corporation Unit-6, Lucknow and Rs. 150.00 lakh is available to be released at the agency level. The proposals for releasing an amount of Rs. 365.38 lakh as against the remaining amount of Rs. 612.46 lakh have been received from Hon'ble Member of Parliament (Rajya Sabha)/Hon'ble Member, Legislative Council and the Lucknow Development Authority. The details are as follows:—

1.	Shri Balbir Kumar Punj, Hon'ble M.P. (Rajya Sabha)	—	Rs. 75.00 lakh
2.	Shri Lalji Tandon, Hon'ble M.P. (Legislative Assembly)	—	Rs. 36.00 lakh
3.	Ms. Sheema Razvi, Hon'ble M.P. (Legislative Council)	—	Rs. 25.00 lakh
4.	Shri Shyam Nandan Singh, Hon'ble M.P. (Legislative Council)	—	Rs. 25.00 lakh
5.	Shri Surendra Nath Awasthi, Hon'ble M.P. (Legislative Council)	—	Rs. 25.00 lakh
6.	Shri Mithilesh Narayan, Hon'ble M.P. (Legislative Council)	—	Rs. 25.00 lakh
7.	Shri Raghavram Mishra, Hon'ble M.P. (Legislative Council)	—	Rs. 25.00 lakh
8.	Lucknow Development Authority, Lucknow	—	Rs. 129.38 lakh
	Total	—	Rs. 365.38 lakh

The remaining amount of Rs. 250.00 lakh is being demanded from the following Members of Paliament:

1. Shri Dina Nath Mishra	— Rs. 200.00 lakh
2. Shri Kalraj Mishra	— Rs. 50.00 lakh
Total	— Rs. 250.00 lakh

The necessary arrangements for the funds is to be made from the Hon'ble Member from Rajya Sabha and Hon'ble Member Legislative Council as per the following details to complete the work in progress in the second phase. The action is in process to receive their proposals.

1. Shri Balbir Kumar Punj, Hon'ble M.P. (Rajya Sabha)	— Rs. 100.00 lakh
2. Shri Kalraj Mishra, Hon'ble M.P. (Rajya Sabha)	— Rs. 200.00 lakh
3. Shri Rajnath Singh, Hon'ble M.P. (Rajya Sabha)	— Rs. 200.00 lakh
4. Shri Lalit Suri, Hon'ble M.P. (Rajya Sabha)	— Rs. 200.00 lakh
5. Shri Lalji Tandon, Hon'ble M.P. (Legislative Assembly)	— Rs. 75.00 lakh
6. Ms. Sheema Rizvi, Hon'ble M.P. (Legislative Council)	— Rs. 75.00 lakh
7. Shri Shyam Nandan Singh, M.P. (Legislative Council)	— Rs. 75.00 lakh
8. Shri Surendra Nath Awasthi, M.P. (Legislative Council)	— Rs. 75.00 lakh
9. Shri Mithilesh Narayan, Hon'ble M.P. (Legislative Council)	— Rs. 75.00 lakh
10. Shri Raghavram Mishra Hon'ble M.P. (Legislative Council)	— Rs. 75.00 lakh
11. Department of Medical Education, Uttar Pradesh	— Rs. 203.00 lakh
Total	—Rs. 1353.00 lakh
Balance amount of the first phase	— Rs. 2.92 lakh
Grand Total	—Rs. 1355.92 lakh

It is, therefore, requested that the permission/approval for construction of Scientific Convention Centre may kindly be obtained from the Parliamentary Committee/ Finance Committee on Expenditure at the earliest.

Yours truly,

Sd/-

(Dr. Navneet Sahgal),
District Magistrate

XXXI

Proposal from Shri Vijay Goel, Hon'ble Minister of State for Youth Affairs and Sports regarding (i) release of Rs. 24 lakh for Heritage Museum on Walled City for installation of permanent fixtures i.e. pillars, windows, jallis, panels, lighting etc., (ii) release of Rs. 22 lakh for Heritage Museum on Walled City—cor installation of display items, and (iii) release of Rs. 10 lakh for providing 2 Computers and one Printer each to 11 Police Stations in his constituency to impart computer education to police personnel under MPLADS

31.1 Shri Vijay Goel, Hon'ble Minister of State for Youth Affairs and Sports addressed three letters dated 19 January, 2004 to Hon'ble Chairman, Committee on MPLADS regarding (i) release of Rs. 24 lakh for Heritage Museum on Walled City—for installation of permanent fixtures *i.e.* pillars, windows, jallis, panels, lighting etc., (ii) release of Rs. 22 lakh for Heritage Museum on Walled City— for installation of display items and (iii) release of Rs. 10 lakh for providing 2 computers and one printer each to 11 Police Stations in his constituency to impart computer education to police personnel under MPLADS.

31.2 The Hon'ble Minister, his letter dated 19 January, 2004 stated as follows:

- (i) **Release of Rs. 24 lakh for Heritage Museum on Walled City—for installation of permanent fixtures *i.e.* pillars, windows, jallis, panels, lighting etc.**

"Walled City Chandni Chowk is a 360 years old heritage city which has historical importance and stands for composite culture.

There stands an old heritage building at Lahori Gate which has been redeveloped by me. It has now been decided to convert it into a Museum on Walled City for which I have decided to give my collection of valuable sketches, photographs relating to my book "The Emperor's City."

I have decided to release Rs. 24 lakh for the museum to the MCD which has also received a proposal from M/s. Stagedoor for installation of various display items. It is upto MCD to accept this or any other proposal in consultation with the MP, From this fund heritage structure, pillars, windows, jallis, bolted structure, lighting, panels etc. would be installed as permanent fixtures.

I shall be grateful if you could give permission for release of this amount."

(ii) Release of Rs. 22 lakh for Heritage Museum on Walled City—for installation of display items.

"Walled City Chandni Chowk is a 360 years old heritage city which has historical importance and stands for composite culture.

There stands an old heritage building at Lahori Gate which has been redeveloped by me. It has now been decided to convert it into a Museum on walled City for which I have decided to give my collection of valuable sketches, photographs relating to my book "The Emperor's City."

I have decided to release Rs. 22 lakh for the museum to the MCD which has also received a proposal from M/s. Stage-door for installation of various display items. It is upto MCD to accept this or any other proposal in consultation with the MP.

I shall be grateful if you could give permission for release of this amount."

(iii) Release of Rs. 10 lakh for providing 2 Computers and one Print each to 11 Police Stations in his constituency to impart computer education to police personnel.

I have decided to provide two Computers and one Printer each to Eleven Police Stations situated in my Parliamentary constituency, Chandni Chowk out of MPLAD fund to impart Computer education to Police Personnel.

I shall be grate ful if you could give necessary permission for release of Rs. 10 lakh for this purpose."

31.3 The matter was referred to the Ministry of Statistics and Programme Implementation who requested that the proposal might be placed before the Committee.

Recommendation

31.4 The Committee considered the proposals of Shri Vijay Goel, Hon'ble Minister of State for Youth Affaris and Sports. The views of the representatives of M/S&PI was that permanent capital works in the heritage museum are permissible but the procurement of inventory items are not permissible under the Guidelines on MPLADS. It was also stated that with respect to the (iii) proposal *i.e.*, procurement of computers for police stations, the same are not permissible under the guidelines.

The Committee referred to their earlier decision regarding renovation/repair of heritage monuments under MPLADS funds and recommended that the capital works proposed might be considered by the Government in the context of their earlier decision recommending renovation of heritage monuments under MPLADS.

XXXII

Proposal from Shri Bhupendra Sinh Solanki, MP(LS) regarding contribution from MPLADS funds for "Jyoti Gram Yojna" under MPLAD Scheme

32.1 Shri Bhupendra Sinh Solanki, MP(LS) addressed a letter dated 7 November, 2003 regarding contribution from MPLADS funds for "Jyoti Gram Yojna" under MPLAD Scheme.

32.2 The Hon'ble Member, in his letter, stated as under:—

"This is with reference to above cited subject. Humbly I would like to draw your kind attention that our State Government has introduced "Jyoti Gram Yojna" with a view to provide continuous three-phase power supply to the villages.

In this connection, our State Government has made a proposal to Government of India to make provision for contribution by MPLADS under the 'Jyoti Gram Yojna' *vide* letter dated 25th September, 2003 and Ministry of Statistics and Programme Implementation, Government of India has made back reference *vide* letter dated 15th October, 2003. All the necessary letters and detailed justification were submitted to the competent authority by our State Government.

You are kindly requested to arrange to accord an approval of the Committee to facilitate the poor, marginal village people of my state."

32.3 The matter was referred to the Ministry of Statistics and Programme Implementation on 3 December, 2003. The Ministry of Statistics and Programme Implementation *vide* their O.M. dated 10th December, 2003 stated as follows:—

"The undersigned is directed to refer to Lok Sabha Secretariat OM No. 9/3/98/MPLADSC/2003 dated 3 December, 2003 on the above subject and to say that Shri Bhupendra Sinh Solanki, MP(LS) has sought approval to the contribution of MPLADS funds to the 'Jyoti Gram Yojna' which has recently been launched by the Government of Gujarat. The 'Jyoti Gram Yojna' is based on people's participation.

The existing policy of the Central Government is that public contribution should not be replaced with MPLADS funds in any Central/State Governments Programmes which include a component of such a contribution from the community. It would also be relevant to indicate here that the State Government had not obtained prior approval of the Government of India in this regard before launching the scheme. These facts may please be placed before the Committee on MPLADS for their recommendation in the matter."

Recommendation

32.4 The Committee noted the proposal of Shri Bhupendra Sinh Solanki, MP (LS) and the views of the representative of the Ministry who stated that under the existing policy permissible works under the Guidelines can be recommended/proposed by MPs but the public and community contribution should not be replaced with the MPLADS funds under any Central/State Government programmes. Ministry of S&PI also stated that the State Government had also not obtained prior approval of the Government of India for dovetailing MPLADS funding with the 'Jyoti Gram Yojna' of Gujarat Government.

After hearing the views of the representatives of the Ministry, the Committee felt that the matter might be decided by the Government as per the existing policy.

XXXIII

Proposal from Shri K. Yerrannaidu, MP(LS) regarding purchase of medical equipments for Indo-American Cancer Institute and Research Centre, Hyderabad run by NBTR Memorial Cancer Foundation & Research Centre, Hyderabad with MPLADS funds

33.1 The Committee on MPLADS at their sitting held on 7 August, 2003 considered the proposal of Shri K. Yerrannaidu, MP(LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad and decided as follows:—

"The Committee also approved the proposals of Shri K. Yerrannaidu, MP(LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad by waiving of the limit of Rs. 25 lakh."

33.2 The Ministry of Statistics and Programme Implementation were forwarded a copy of the relevant Minutes of the aforesaid sitting for taking necessary action on the 18 August, 2003.

33.3 The Ministry of Statistics and Programme Implementation have now addressed a communication dated 18 December, 2003 alongwith its enclosures pertaining to the proposal for purchase of medical equipments for Indo-American Cancer Institute and Research Centre, Hyderabad run by NBTR Memorial Cancer Foundation & Research Centre, Hyderabad with MPLADS funds.

33.4 The Ministry of Statistics and Programme Implementation *vide* their communication dated 18 December, 2003 have stated as follows:—

"The undersigned is directed to forward herewith a copy each of letters dated 31 October, 8 December and 4 December, 2003 from the District Collector, Hyderabad/Government of Andhra Pradesh wherein the GOAP have sought ratification of the action taken by the Collector, Hyderabad in releasing Rs. 3.1 crore to the NBTR Memorial Cancer Foundation (a Charitable Trust) and also to exempt under Para 4.1 relating the limit of Rs. 25 lakh so that the Cancer Institute may proceed further in getting the MPLADS funds from the MPs for further purchasing of medical equipments.

Shri K. Yerrannaidu, MP(LS) had approached the committee on MPLADS *vide* letter dated 22 July, 2003 and the committee considered the proposal in its meeting on 7 August, 2003 and gave the following views:

The Committee also approved the proposal of Shri K. Yerrannaidu, MP(LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad by waiving of the limit of Rs. 25 lakh.

In accordance with Item No. 23 of Appendix 1 of the Guidelines on MPLADS, procurement of hospital equipment like x-Ray Machines is permissible for Government Hospitals only and not for the Trust/Society.

The District Authorities have already allowed medical equipments of the value of Rs. 3.179 crore from the MPLADS funds of different MPs of Lok Sabha and Rajya Sabha. The names of the MPs with details of the Item of equipments and dates of sanctions, etc., have been given by the District Collector in the Annexure to their letter dated 31 October, 2003. They want to get further amount of Rs. 3.5 crore from MPLADS funds of different MPs for purchase another medical equipment (Second Linear Accelerator) costing Rs. 6 crore. They have not given the names of the MPs who are stated to have given assurance to allow the funds from their MPLADS funds. In accordance with the instructions issued *vide* this Ministry's letter dated 24 April, 2002, not more than Rs. 25 lakh can be spent from MPLADS funds for a particular society/trust on all works' put together, whether contributed by one MP or more. This is the first case of its kind where so much amount of MPLADS funds has been used/is being used for purchase of medical equipments an that too for an Institute run by a trust. Earlier, no such relaxation has been allowed for any trust/registered society.

The MPLADS Committee, Lok Sabha had approved the proposal by waiving the limit of Rs. 25 lakh. The committee had not given any indication of purchase of medical equipments in relaxation of provision of the MPLADS Guidelines. The above facts may, therefore, be placed before the MPLADS Committees Lok Sabha and Rajya Sabha for their views in the matter and convey the same to this Ministry."

Recommendation

33.5 The Committee considered the proposal of Hon'ble Member Shri K. Yerrannaidu, MP(LS) and heard the views of the representative of the Ministry who stated that the MPs proposal relates to the relaxation on two counts, (a) with respect to financial ceiling and (b) for procurement of medical equipments for the Indo-American Cancer Institute and Research Centre, Hyderabad which is run by a trust. It was also stated that the procurement of equipments for Trust hospital is not permissible.

Taking note of the fact that considerable expenditure had been incurred, the committee recommended that relaxation on both the counts might be given in order to complete the project/procure the necessary medical equipments.

XXXIV

Proposal from Shri G.M. Banatwalla, MP(LS) regarding construction of new casualty and main reception block in Tirur Government Hospital at an estimated cost of Rs. 50 lakh under MPLADS in Ponnani Parliamentary constituency of Kerala

34.1 The Ministry of Statistics and programme Implementation addressed an O.M. dated 6 January, 2004 to the Lok Sabha Secretariat alongwith its enclosure enclosing therewith a copy of the letter dated 31 August, 2003 received from Shri G.M. Banatwalla, MP(LS) addressed to District Collector, Malappuram regarding construction of new casualty and main reception block in Tirur Government Hospital at an estimated cost of Rs. 50 lakh under MPLADS in Ponnani Parliamentary Constituency of Kerala.

34.2 The Ministry of Statistics and Programme Implementation in their communication dated 6 January, 2004 stated, *inter alia*, as follows:-

"In this connection, the District collector, Malappuram *vide* his letter dated 12.11.2003 has forwarded a copy of the Project Report of the proposed construction of new casualty and main reception block in Tirur Government Hospital. It is observed that the estimated prepared by the Taluk Government Hospital Welfare Council has been duly countersigned by Municipal Engineer, Tirur Municipality.

The Hon'ble MP has requested to appoint the council as the Implementing Agency. The local MLA is the Chairman of the Council which has been registered as per the Societies Act and the MLA has requested for transfer of MPLADS funds directly to the Council. But, in accordance with Para 2.1 of the guidelines on MPLADS, the Head of District Administration will implement the works recommended by the MPs by following the established State procedures through Government Agencies or Panchayat Raj Institutions or any other reputed NGOs who may be considered as capable of implementing the works satisfactorily. As far as Government Hospital is concerned there is no restriction in receiving more than Rs. 25 lakh under the Scheme for construction works and procurement of medical equipments. As the estimated project cost is substantially higher than the prescribed cost ceiling of Rs. 25 lakh per individual work stipulated in Para 4.1 of the Guidelines on MPLADS, it requires relaxation. Therefore, it is requested that the proposal may please be placed before the Committee on MPLADS, Lok Sabha for their views."

Recommendation

34.3 The Committee considered the communication received from the Ministry of S&PI dated 6 January, 2004 seeking relaxation of the prescribed cost ceiling as

in Para 4.1 of the Guidelines on MPLADS for construction of the new casualty and main reception block in Tirur Government Hospital at an estimated cost of Rs. 50 lakh under MPLADS in Ponnani Parliamentary constituency of Kerala and approved it.

XXXV

**Seeking ex-post facto approval for construction of an auditorium building for
Utkala Sahitya Samaja, Cuttack, Orissa on the recommendation of
Sarvashri Bhartruhari Mahatab, Hon'ble MP(Lok Sabha),
Ranganath Mishra, Hon'ble MP (Rajya Sabha) and
R. Khuntia Hon'ble MP (Rajya Sabha) at an
estimated cost of Rs. 38 lakh under MPLADS**

35.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 23 December, 2003 pertaining to the proposals. of Sarvashri Bhartruhari Mahatab, Hon'ble MP (Lok Sabha), Ranganath Mishra, Hon'ble MP (Rajya Sabha) and R. Khuntia, Hon'ble MP (Rajya Sabha) regarding seeking ex-post facto approval for construction of an auditorium building for Utkala Sahitya Samaja, Cuttack, Orissa at an estimated cost of Rs. 38 lakh under MPLADS Scheme.

35.2 The Ministry in their communication dated 23 December, 2003 stated as follows:-

"The undersigned is directed to forward herewith a copy each of the letter No. 1949/Planning dated 22 July, 2003 and No. 2869 dated 25 November, 2003 received from the District Collector, Cuttack, Orissa, on the above mentioned subject. The District Collector, Cuttack, Orissa has stated that Shri Bhartruhari Mahatab, Hon'ble MP (Lok Sabha) and Shri Ranganath Mishra, Hon'ble MP (Rajya Sabha) had jointly contributed an amount of Rs. 35 lakh towards construction of an auditorium building or Utkala Sahitya Samaja, Cuttack Shri Ramachandra Khuntia, Hon'ble MP (Rajya Sabha) has also now proposed to allocate an amount of Rs. 3 lakh from his MPLADS funds for the project.

Utkala Sahitya Samaja, is a venerable literary institution, was registered in 1903. The auditorium constructed by the trust has a capacity of 300 seats the construction of the auditorium is at the finishing stage. The project sanctioned in the four intervals between November, 2001 and October, 2002. A conditions laid down in the appendix-5 of the Guidelines on MPLAD registered societies/trusts are fulfilled in case of Utkala Sahitya Samaja. Name of the MPs giving proposal are in the Governing Body/Managing committee of the Utkala Sahitya Samaja.

In this connection, it is stated that in accordance with the instructions issued *vide* letter dated 24 April, 2002, not more than Rs. 25 lakh can be spent from MPLADS funds for the benefit of a particular registered society/trust, whether contributed by a number of MPs. In the instant proposal, it is observed that already an amount of Rs. 35 lakh had been spent from MPLADS funds contributed by two MPs, and the project is almost in its

completion stage. As per para 2.3 of the Guidelines, sharing of MPLADS funds with funds from other sources is permissible, subject to the condition that the MPLADS funds should be utilised for a clearly identifiable part of the work and leading to the completion of the project. But in the instant proposal, the MPLADS contribution had already been spent.

As the assets created under MPLADS should be properly utilised, it is requested that the matter may please be placed before the Committee on MPLADS, Lok Sabha and Rajya Sabha for granting ex-post facto approval for the relaxation of Para 4.1 of the Guidelines on MPLADS as the total cost of the project as well as the amount of MPLADS contribution exceeded the cost ceiling of Rs. 25 lakh per individual work stipulated in the guidelines."

Recommendation

35.3 The Committee considered the recommendation of Sarvashri Bhartruhari Mahatab, Hon'ble MP (Lok Sabha), Ranganath Mishra, Hon'ble MP (Rajya Sabha) and R. Khuntia, Hon'ble MP (Rajya Sabha) for seeking ex-post facto approval for construction of an Auditorium for Utkala Sahitya Samaja Cuttack, Orissa at an estimated cost of Rs. 38 lakh under MPLADS and approved it.

XXXVI

Proposal from Sarvashri Girdhari Lal Bhargava, MP(LS), A.A. Khan, Ex-MP(RS) and Ramdass Aggarwal, Ex-MP(RS) for construction of Witnesses' Gallery in the District Court, Banipark, Jaipur from MPLADS funds

36.1 The Ministry of Statistics and Programme Implementation *vide* their O.M. dated 15 January, 2004 forwarded a proposal of S/Shri Girdhari Lal Bhargava, MP (LS), A. A. Khan and Ramdass Aggarwal both ex-MPs (RS) for construction of Witnesses' Gallery in the District Court, Banipark, Jaipur from MPLADS.

36.2 The Ministry stated as follows:—

"The undersigned is directed to forward herewith a copy each of the letters No.F52(21) /RD/Sec-16/MPIO3 dated 17 October, 2003 and D.O. No. PS/RD&PR/2003-04 dated 18 December, 2003 received from the Rural Development Department, Government of Rajasthan, Jaipur on the above subject. It is stated that an amount of Rs. 40.43 lakh has already been sanctioned from the contribution of 3 MPs (Rs. 19.75 lakh of Shri Girdhari Lal Bhargava, MP (LS), Rs. 10 lakh of Shri A.A. Khan, Ex-MP(RS) and Rs. 10.68 lakh of Shri Ramdass Aggarwal, Ex-MP(RS). Now, it appears that the Lok Sabha MP has additionally given consent to provide Rs. 5 lakh for the project.

The Principal Secretary, Rural Development and Panchayati Raj Department, Government of Rajasthan, Jaipur has informed that though the site of the proposed Litigants Shed fall within the premises of the District Courts yet the purpose of the proposed shed is to provide some facilities for litigants and not for addition of any assets/infrastructure of Government of Rajasthan and its organisations.

In accordance with Item No. 1 of Appendix-2 of the Guidelines on MPLADS, there is a specific restriction for the works belonging to Central/State Government Departments. Therefore, construction of the building for the Witnesses; Gallery (Litigants Shed) in the District Court cannot be taken up under the Scheme. However, it is noticed that already an amount of Rs. 40.43 lakh had been incurred from MPLADS funds. The proposal may please be placed before the committee on MPLADS, Lok Sabha for their views in the matter."

Recommendation

36.3 The Committee discussed the proposal of Sarvashri Girdhari Lal Bhargava, MP(LS), A.A. Khan, Ex-MP(RS) and Ramdass Aggarwal, Ex-MP(RS) for construction

of Witnesses' Gallery in the District Court, Banipark, Jaipur from MPLADS funds. The Committee also took note of the views of the representative of the Ministry and their written submission. Considering the fact that a sum of Rs. 40.43 lakhs had already been spent on the construction of witnesses gallery, the Committee approved it subject to the condition that it should not be treated as a precedent and the Ministry would ensure that the District Authorities are careful enough to follow the guidelines strictly before giving administrative sanction.

XXXVII

Proposal for construction of Bar Library from MPLADS funds provided that (i) Libraries be used by members of the bar, members of the Bench, Law students and others interested and (ii) the ownership of the Library building vests with the Government/Local body/Courts and not with the organisation like Bar Associations

37.1 The Ministry of Statistics and Programme Implementation *vide* their O.M. dated 29 January, 2004 forwarded a proposal for construction of Bar Library from MPLADS funds provided that (i) Libraries be used by Members of the Bar, Members of the Bench, Law students and others interested and (ii) the ownership of the Library building vests with the Government/Local body/Courts and not with the organisation like Bar Associations.

37.2 The Ministry of Statistics and Programme Implementation *vide* their communication dated 29 January, 2004 stated as follows:—

"The undersigned is directed to say that demands are coming for construction of bar libraries in the country with MPLADS funds. The Guidelines on MPLADS provide for construction of libraries for educational institutions belonging to Government or local bodies and also to aided institutions and unaided but recognized institutions provided the institution has been in existence for not less than two years. Construction of public libraries and reading rooms are also permissible. However, construction of bar libraries are not covered under the Guidelines as these are not open to public and belong to individual associations.

Keeping in view the demand made in this regard, this Ministry suggests that the construction of bar libraries may also be allowed provided (i) such libraries while essentially for use by Members of the Bar, are also open to Members of the Bench, Law students and others interested and (ii) the ownership of the building of such libraries vests with the Government/Local Body/Courts and not with the organisation like Bar Associations. The view of this Ministry may please be placed before the MPLADS Committee for their views and communicate the same to this Ministry at an early date."

Recommendation

37.3 The Committee discussed the proposal for construction of Bar Library from MPLADS funds and approved it provided that (i) Libraries be used by Members

of the Bar, Members of the Bench, Law students and others interested, and (ii) the ownership of the Library building vests with the Government/Local Body/Courts and not with the organisation like Bar Associations.

NEW DELHI;
11 April, 2005

21 Chaitra, 1927(S)

PRASANNA KUMAR ACHARYA,
Chairman,
Committee on Members of Parliament
Local Area Development Scheme

APPENDIX I

OBSERVATIONS/RECOMMENDATIONS

1.4 The Committee considered the proposal of Shri Hukumdeo Narayan Yadav, Hon'ble Minister of State for Agriculture and approved it by giving relaxation beyond the limit of Rs. 25 lakh for construction of a bridge costing Rs. 46 lakh over the river in Patarghat under the Madhvapur block of Madhubani Parliamentary constituency of Bihar from MPLADS fund.

2.5 The Committee noted the proposal of Shri Murasoli Maran, Hon'ble Minister of Commerce and Industry and approved it by giving relaxation beyond the limit of Rs. 25 lakh for construction of (i) 5+5 classrooms with toilet facility at Corporation Middle School, Madurna Nagar, Chennai at an estimated cost of Rs. 32,60,000/- in Dn-52 Zone-IV and (ii) 4+4 classrooms with toilet facility at Corporation School at Jay Lakshmiapuram in Dn-78, Zone-V at an estimated cost of Rs. 32.83 lakhs under MPLADS.

3.5 The Committee noted the proposal of Dr. (Smt.) Beatrix D'Souza, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh for construction of Dr. B.R. Ambedkar Research and Extension Centre Building at University of Mysore at an estimated cost of Rs. 30 lakh under MPLADS.

4.4 The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) regarding purchase of Traffic Signal System to be executed with Non conventional Energy in Badagore Parliamentary constituency under MPLADS and approved it on the condition that State Government/Municipality/local body would bear the expenditure on its operation and maintenance.

5.5 The Committee considered the proposal of Shri Bishnu Pada Ray, MP (LS) and approved them for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of (i) galvanised steel bridge connecting, Paresh Nagar I&II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M×4M) at an estimated cost of Rs. 150.56 lakh and (ii) galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder at an estimated cost of Rs. 32.59 lakh under MPLADS in Andaman & Nicobar Islands Parliamentary constituency.

6.5 The Committee considered the proposal of Shri Swadesh Chakraborty, MP (LS) and recommended to give relaxation in the limit of Rs. 25 lakh for construction of RCC Road Bridge at CH.16.00 of Branch VI of Howrah Drainage Channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah at an estimated cost of Rs. 47.76 lakh under MPLADS.

7.4 The Committee noted the proposal of Shri Digvijay Singh, Minister of State (External Affairs and Parliamentary Affairs) and MP (LS) and approved for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of (i) two bridges over Bahua river near Sarkanda village under Chaadan block and over Lohagarh river near Bahorna village on Tarapur Zilani road under Behlhar-Khesar block costing

Rs. 66 lakh and Rs. 30 lakh respectively and (ii) a bridge on Ulai river near Jhajha Bazaar at a cost of Rs. 55 lakh under MPLADS in Banka Parliamentary constituency of Bihar.

8.4 The Committee considered the proposal of Shri Mahendra Baitha, MP (LS) and approved by giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction at a Bridge across the Harhea river near Bairoganj at an estimated cost Rs. 28.36 lakh under MPLADS.

9.4 The Committee noted the proposal of Shri Laxman Singh, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh under MPLADS so as to enable him to contribute Rs. 42.96 lakh under MPLADS for construction of Isatoda Khairai Co-operative Irrigation Project.

10.4 The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) and regarding construction of Foot-Overbridge at Railway Gate-I, Tellicherry Coorg Road—Badagara Parliamentary constituency from MPLADS funds and approved the same subject to maintenance cost being borne by Railways.

11.4 The Committee considered the proposal regarding allocation of MPLADS funds for purchase of land/building for RIDDHI, an NGO in Kolkata and decided to reject the proposal as there is no provision in the Guidelines on MPLADS for purchase of immovable property.

12.4 The Committee noted the proposal of Shri Bishnu Pada Ray, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh for construction of Community Toilet Block at a cost of Rs. 28 lakh and providing Asphalt road and road side drain at a cost of Rs. 41.72 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency subject to the condition that DC should ensure the maintenance and upkeep of the Community Toilet Block before awarding the works to the agency.

13.5 The Committee considered the proposals of (i) Shri Vikram Verma, Hon'ble Minister of Youth Affairs and Sports and (ii) Prof. Vijay Kumar Malhotra, MP (LS) and President of All India Council of Sports and approved for providing MPLADS funds for works related to sports—sports infrastructure, non-consumable and consumable sports items (amounting to Rs. 2/- lakh per year) under MPLADS.

14.4 The Committee noted the proposal of Shri Lal Krishna Advani, Hon'ble Deputy Prime Minister and recommended for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for the development work of Malav-Talav (Tank) at Vejalpur in Ahmedabad in four parts at an estimated cost of Rs. 34 lakh under MPLADS.

15.6 The Committee noted the proposals of Shri Murasoli Maran, MP (LS) and recommended to give relaxation in the limit of Rs. 25 lakh under MPLADS for construction of (1) 4+4 classrooms with toilet facilities for Model Primary School at Appasamy Street; (2) construction of 5+5 classrooms with Toilet Block at CPS, Maduraisamy Madam Street; and (3) construction of 4+4 classrooms with Toilet in Chennai at an estimated cost of Rs. 30.30 lakh, Rs. 38.85 lakh and Rs. 36.42 lakh respectively under MPLADS.

16.4 The Committee noted the proposal of Shri Naval Kishore Rai, MP (LS) giving relaxation beyond the limit of Rs. 25 lakh for construction of Screw Pile Bridge across the Waghmathi river in Muzaffarpur District, Sitamari Parliamentary constituency of Bihar under MPLADS and approved it.

17.4 The Committee considered the proposal of Ms. Mamata Banerjee, MP (LS) and approved it for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for contribution of Rs. 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata South Parliamentary constituency under MPLADS which included the amount of Rs. 2 lakh for demolition of the dilapidated structure.

18.5 The Committee noted and approved the transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District for the ongoing reconstruction and rehabilitation works in the earthquake affected areas of Gujarat under MPLADS.

19.6 The Committee considered the proposal of Shri Mahendra Baitha, MP (LS) for relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a S.P. Bridge across the Haraha river at Satar Ghat in Bagaha Block-2 at an estimated cost of Rs. 47.87 lakh under MPLADS and approved it.

20.5 The Committee considered the proposal of Shri Rupchand Pal, MP (LS) regarding (i) additional allocation of Rs. 8 lakh for provision of electricity for Haripal Community Hall—Haripal Panchayat Samiti and (ii) additional allocation of Rs. 12 lakh for provision of audio-visual aids for Shishu Vigyan Kendra—a registered institution under MPLAD Scheme and approved it.

21.4 The Committee considered the proposal of Shri K. Yerrannaidu, MP (LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad and approved it by waiving of the limit of Rs. 25 lakh.

22.4 The Committee agreed to permit Shri Sis Ram Ola, MP (LS) to contribute another Rs. 15 lakh for construction of building for computer college being run by Indira Gandhi Balika Niketan, Ardawata District, Jhunjhunu an aided school under MPLADS as a special case.

23.3 The Committee considered the proposal of the Ministry of Statistics and Programme Implementation for revision of the Guidelines on MPLADS and approved the same with the suggestions/modifications in some paras as in Annexure-II.

24.5 The Committee noted the proposal of Shri Abul Hasnat Khan, MP (LS) for seeking *ex-post facto* approval for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a bridge across the Konial river at Avlaghat at an estimated cost of Rs. 46.24 lakh (approx.) under MPLAD Scheme and approved it.

25.5 The Committee noted the proposal of Shri Rajesh Ranjan alias Pappu Yadav, MP (LS) and recommended to give relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of Screw Pile Bridge at Kotidhar Purnea District, Bihar at an estimated cost of Rs. 66.97 lakh under MPLADS.

26.5 The Committee considered the proposal of S/Shri D.B. Atkinson, MP (LS) and K.M. Khan, MP (RS) and approved it by giving relaxation in the upper limit of

Rs. 25 lakh for construction of a high level bridge across Phylong Vagu in Nizamabad District, Hyderabad, Andhra Pradesh under MPLADS subject to the condition that use of MPLADS funds would result in completion of the work and should be with reference to clearly identifiable part of the work.

27.6 The Committee noted the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) for construction of Foot Bridge in place of Koduvally Vamal Bridge, at an estimated cost of Rs. 30 lakh including Rs. 2 lakh towards demolition of old bridge in the Kannur Segment of Badagara constituency of Kerala under MPLADS and approved it.

28.3 The Committee considered the suggestion of Hon'ble Speaker, Lok Sabha regarding amendment of the Guidelines on MPLADS for purchase of books for Government/Government aided/Public Libraries and approved it subject to an annual ceiling of Rs. 5 lakhs.

29.4 The Committee considered the proposal of Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District Court Bar Associations and High Court Bar Associations from MPLADS funds and approved it. The Committee also agreed that allocations can be made from MPLADS funds for construction of Law Buildings of a District Court or a High Court.

30.3 The Committee considered the proposal of the Ministry of Statistics and Programme Implementation for completing the construction of Scientific Convention Centre at Lucknow under MPLADS funds of Shri Atal Bihari Vajpayee, Hon'ble Prime Minister and contributions made by other MPs/MLCs/MLA and Lucknow Development Authority. Considering the public utility of the proposed Scientific Convention Centre, the Committee permitted necessary relaxations and approved the proposal.

31.4 The Committee considered the proposals of Shri Vijay Goel, Hon'ble Minister of State for Youth Affairs and Sports. The views of the representatives of M/S&PI was that permanent capital works in the heritage museum are permissible but the procurement of inventory items are not permissible under the Guidelines on MPLADS. It was also stated that with respect to the (iii) proposal, the item is also not permissible under MPLADS as the procurement of computers for police stations is not permissible under the guidelines.

The Committee referred to their earlier decision regarding renovation/repair of heritage monuments under MPLADS funds and recommended that the capital works proposed may be considered by the Government in the context of their earlier decision recommending renovation of heritage monuments under MPLADS.

32.4 The Committee noted the proposal of Shri Bhupendra Sinh Solanki, MP (LS) and the views of the representative of the Ministry who stated that under the existing policy, permissible works under the Guidelines can be recommended/proposed by MPs. But the public and community contribution should not be replaced with the MPLADS funds under any Central/State Government programmes. Ministry of S&PI also stated that State Government had not obtained the prior approval of the Government of India for dovetailing MPLADS funding with the "Jyoti Gram Yojna" of Gujarat Government.

After hearing the views of the representatives of the Ministry, the Committee felt that the matter may be decided by the Government as per the existing policy.

33.5 The Committee considered the proposal of Hon'ble Shri K. Yerrannaidu, MP (LS) and heard the views of the representative of the Ministry who stated that the MP's proposal relates to the relaxation on two counts, (a) with respect to financial ceiling and (b) for procurement of medical equipments for the Indo-American Cancer Institute and Research Centre, Hyderabad which is run by a trust. It was also stated that the procurement of equipments for Trust hospital is not permissible.

Taking note of the fact that considerable expenditure has been incurred, the Committee recommended that relaxation on both the counts may be given in order to complete the project/procure the necessary medical equipments.

34.3 The Committee considered the communication received from the Ministry of S&PI dated 6 January, 2004 seeking relaxation of the prescribed cost ceiling as in Para 4.1 of the Guidelines in MPLADS for construction of the new casualty and main reception block in Tirur Government Hospital at an estimated cost of Rs. 50 lakh under MPLADS in Ponnani Parliamentary constituency of Kerala and approved it.

35.3 The Committee considered the recommendation of Sarvashri Bhartuhari Mahatab, Hon'ble MP (Lok Sabha), Ranganath Mishra, Hon'ble MP (Rajya Sabha) and R. Khuntia, Hon'ble MP (Rajya Sabha) for seeking *ex-post-facto* approval for construction of an Auditorium building for Utkala Sahitya Samaja Cuttack, Orissa at an estimated cost of Rs. 38 lakh under MPLADS and approved it.

36.3 The Committee discussed the proposal of Sarvashri Girdhari Lal Bhargava, MP (LS), A.A. Khan, Ex-MP(RS) and Ramdass Aggarwal, Ex-MP(RS) for construction of Witnesses' Gallery in the District Court, Banipark, Jaipur from MPLADS funds. The Committee also took note of the views of the representative of the Ministry and their written submission. Considering the fact that a sum of Rs. 40.43 lakhs had already been spent on the construction of witnesses gallery, the Committee approved it subject to the condition that it shall not be treated as a precedent and the Ministry would ensure that the District Authorities are careful enough to follow the guidelines strictly before giving administrative sanction.

37.3 The Committee discussed the proposal for construction of Bar Library from MPLADS funds and approved it provided that (i) Libraries be used by Members of the Bar, Members of the Bench, Law students and others interested, and (ii) the ownership of the Library building vests with the Government/Local Body/Courts and not with the organisation like Bar Association.

APPENDIX II

MINUTES OF THE FIRST SITTING OF COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Tuesday, the 11th March, 2003 from 1500 to 1610 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Joachim Baxla
3. Shri Satyavrat Chaturvedi
4. Shri Vijay Kumar Khandelwal
5. Shri Manjay Lal
6. Shri Sis Ram Ola
7. Shri Saiduzzama
8. Shri Balbir Singh
9. Shri Chandra Vijay Singh
10. Shri Bhupendra Sinh Solanki
11. Shri Devendra Singh Yadav
12. Dr. Jaswant Singh Yadav

SECRETARIAT

1. Shri S.K. Sharma — *Joint Secretary*
2. Shri R.N. Kalra — *Director*
3. Shri A.S. Chera — *Deputy Secretary*
4. Smt. Balwant Saimbhi — *Committee Officer*

2. At the outset, the Hon'ble Chairman while welcoming the Members to the First Sitting of the Committee made his introductory speech. Thereafter, the Committee took up for consideration Draft Eleventh Report—'Proposals to amend Guidelines on MPLADS' and Memoranda Nos. 1 to 3 relating to relaxation beyond the limit of Rupees 25 lakh per work under MPLADS. The Committee decided to defer the consideration and adoption of the Draft Eleventh Report to its next sitting. The decisions/ recommendations are given memorandum-wise seriatim:-

- (i) **Memorandum No. 1 regarding, "Proposal from Shri Hukumdeo Narayan Yadav, Hon'ble Minister of State for Agriculture regarding construction**

of a bridge costing Rs. 46 lakh over the river in Patarghat under the Madhvapur block of Madhubani Parliamentary constituency of Bihar from MPLADS fund."

The Committee considered the proposal of Shri Hukumdeo Narayan Yadav, Hon'ble Minister of State for Agriculture regarding giving relaxation beyond the limit of Rs. 25 lakh for construction of a bridge costing Rs. 46 lakh over the river in Patarghat under the Madhvapur block of Madhubani Parliamentary constituency of Bihar from MPLADS fund and approved the same.

- (ii) Memorandum No. 2 regarding, "**Proposal of Shri Murasoli Maran, Hon'ble Minister of Commerce and Industry for construction of (i) 5+5 classrooms with toilet facility at Corporation Middle School, Madurna Nagar, Chennai at an estimated cost of Rs. 32,60,000/- in Dn-52 Zone-IV and (ii) 4+4 classrooms with toilet facility at Corporation School at Jay Lakshmpuram in Dn-78, Zone V at an estimated cost of Rs. 32.83 lakhs under MPLADS."**

The Committee deliberated over the proposal of Shri Murasoli Maran, Hon'ble Minister of Commerce and Industry for giving relaxation beyond the limit of Rs. 25 lakh for construction of (i) 5+5 classrooms with toilet facility at Corporation Middle School, Madurna Nagar, Chennai at an estimated cost of Rs. 32,60,000/- in Dn-52 Zone-IV and (ii) 4+4 classrooms with toilet facility at Corporation School at Jay Lakshmpuram in Dn-78, Zone V at an estimated cost of Rs. 32.83 lakhs under MPLADS and approved it.

- (iii) Memorandum No. 3 regarding, "**Proposal of Dr. (Mrs.) Beatrix D'Souza, MP(LS) regarding construction of Dr. B.R. Ambedkar Research and Extension Centre Building at University of Mysore at an estimated cost of Rs. 30 lakh under MPLADS."**

The Committee considered the proposal of Dr. (Mrs.) Beatrix D'Souza, MP(LS) and decided to give relaxation in the limit of Rs. lakh for construction of Dr. B.R. Ambedkar Research and Extension Centre Building at University of Mysore at an estimated cost of Rs. 30 lakh under MPLADS.

3. The Chairman directed that the Secretary and other Seniors Officers of the nodal Ministry of Statistics and Programme Implementation dealing with the MPLADS be requested to be present as and when the sitting of the Committee is held to answer the possible questions and queries and to hear the grievances of the Members of the Committee pertaining to MPLADS.

The Committee then adjourned.

APPENDIX III

MINUTES OF THE SECOND SITTING OF COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME

(LOK SABHA)

The Committee sat on Wednesday, the 2nd April, 2003 from 1500 to 1600 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Raashid Alvi
3. Shri Manjay Lal
4. Prof. R.R. Pramanik
5. Shri Saiduzzama
6. Shri Manoj Sinha
7. Shri Devendra Singh Yadav
8. Dr. Jaswant Singh Yadav

SECRETARIAT

1. Shri R.N. Kalra — *Director*
2. Shri A.S. Chera — *Deputy Secretary*
3. Shri P.D. Mahawar — *Assistant Director*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

1. Shri. K.K. Jaswal — Secretary
2. Shri A.K. Mishra — Addl. Secretary
3. Shri V.K. Arora — Director

2. At the outset, the Committee took up for consideration Memoranda Nos. 4 to 9. The decisions/recommendations are given memorandum-wise seriatim:—

- (i) Memorandum No. 4 regarding "**Proposal from Prof. (Smt.) A.K. Premajam MP(LS) regarding purchase of Traffic Signal System to be executed with Non-conventional Energy in Vatakara Praliamentary constituency under MPLADS.**"

The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) regarding purchase of Traffic Signal System to be executed with Non-conventional Energy in Vatakara Parliamentary constituency under MPLADS. The Committee decided

to approve it subject to the condition that State Government/Municipality/local body will bear the expenditure on its operation and maintenance.

- (ii) Memorandum No. 5 regarding **"Proposals from Shri Bishnu Pada Ray, MP (LS) for construction of (i) galvanised steel bridge connecting, Paresh Nagar I & II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M X 4M) at an estimated cost of Rs. 150.56 lakh and (ii) galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder at an estimated cost of Rs. 32.59 lakh under MPLADS in Andaman & Nicobar Islands Parliamentary constituency."**

The Committee deliberated over the proposal of Shri Bishnu Pada Ray, MP (LS) for giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of (i) galvanised steel bridge connecting, Paresh Nagar I & II with ATR at Nimbudera Bazar at Basantipur Gram Panchayat (57M X 4M) at an estimated cost of Rs. 150.56 lakh and (ii) galvanised steel bridge near Satish Chandra Das House at Chainpur in Mayabunder at an estimated cost of Rs. 32.59 lakh under MPLADS in Andaman & Nicobar Islands Parliamentary constituency and approved it.

- (iii) Memorandum No. 6 regarding **"Proposal of Shri Swadesh Chakraborty, MP (LS) for construction of RCC Road Bridge at CH. 16.00 of Branch VI of Howrah Drainage Channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah at an estimated cost of Rs. 47.76 lakh under MPLADS."**

The Committee considered the proposal of Shri Swadesh Chakraborty, MP (LS) and decided to give relaxation in the limit of Rs. 25 lakh for construction of RCC Road Bridge at CH. 16.00 of Branch VI of Howrah Drainage Channel on Dakshin Buxarah Village Road in P.S. Jagacha, Howrah at an estimated cost of Rs. 47.76 lakh under MPLADS.

- (iv) Memorandum No. 7 regarding **"Proposals from Shri Digvijay Singh, Minister of State (External Affairs and Parliamentary Affairs) and MP (LS) for construction of (i) two bridges over Bahua river near Sarkanda village under Chandan block and over Lohagarh river near Bahorna village on Tarapur Zilani road under Behlhar-Khesar block costing Rs. 66 lakh and Rs. 30 lakh respectively and (ii) a bridge on Ulai river near Jhajha Bazaar at a cost of Rs. 55 lakh under MPLADS in Banka Parliamentary constituency of Bihar."**

The Committee considered the proposals from Shri Digvijay Singh, Minister of State (External Affairs and Parliamentary Affairs) and MP (LS) for giving relaxation regarding construction of (i) two bridges over Bahua river near Sarkanda village under Chaandan block and over Lohagarh river near Bahorna village on Tarapur Zilani road under Behlhar-Khesar block costing Rs. 66 lakh and Rs. 30 lakh respectively and (ii) a bridge on Ulai river near Jhajha Bazaar at a cost of Rs. 55 lakh under MPLADS in Banka Parliamentary constituency of Bihar and approved it.

- (v) Memorandum No. 8 regarding **Proposal from Shri Mahendra Baitha, MP (LS) regarding construction of Bridge across the River Harhea near Bairoganj at an estimated cost of Rs. 28.36 lakh under MPLADS."**

The Committee considered the **proposal of Shri Mahendra Baitha, MP (LS) and approve it by giving relaxation beyond the limit of Rs. 25 lakh under MPLADS for construction of a Bridge across the River Harhea near Bairoganj at an estimated cost of Rs. 28.36 lakh under MPLADS.**

- (vi) Memorandum No. 9 regarding **proposal from Shri Laxman Singh, MP (LS) regarding construction of Isaatoda Kairai Co-operative Irrigation Project at an estimated cost of Rs. 42.96 lakh under MPLADS.**

The Committee considered the proposal of Shri Laxman Singh, MP (LS) and decided to give relaxation beyond the limit of Rs. 25 lakh under MPLADS so as to enable him to contribute Rs. 34 lakh under MPLADS for construction of Isaatoda Kairai Co-operative Irrigation Project.

3. The Committee also considered the Draft Eleventh Report—'Proposals to amend Guidelines on MPLADS' and adopted the same without any modification.

The Committee then adjourned.

APPENDIX IV

MINUTES OF THE THIRD SITTING OF COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Wednesday, the 7th May, 2003 from 1500 to 1620 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Chandrakant Khaire
3. Shri C.K. Kuppusami
4. Shri Manjay Lal
5. Shri Sis Ram Ola
6. Shri Saiduzzama
7. Shri Balbir Singh
8. Shri Chandra Vijay Singh
9. Shri Manoj Sinha
10. Shri Gutha Sukender Reddy

SECRETARIAT

1. Shri R.N. Kalra — *Director*
2. Shri A.S. Chera — *Deputy Secretary*
3. Shri P.D. Mahawar — *Assistant Director*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

1. Shri V.K. Arora — *Director*
2. Shri S.K. Malhotra — *Under Secretary*

2. At the outset, the Committee took up for consideration Memoranda Nos. 10 to 14. The decisions/recommendations are given memorandum-wise seriatim:—

- (i) Memorandum No. 10 regarding "**Proposal from Prof. (Smt.) A.K. Premajam, MP (LS) regarding construction of Foot — Overbridge at Railway Gate-I, Tellicherry Coorg Road - Badagara Parliamentary Constituency from MPLADS funds.**"

The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) regarding construction of Foot - Overbridge at Railway Gate-I, Tellicherry Coorg Road —

Badagara Parliamentary constituency from MPLADS funds and approved the same subject to maintenance cost being borne by Railways.

- (ii) Memorandum No. 11 regarding "**Allocation of funds for purchase of land/building for RIDDHI an NGO in Kolkata.**"

The Committee deliberated over the proposal for allocation of funds for purchase of land/building for RIDDHI, and NGO in Kolkata and decided to reject the proposals as there is no provision in the Guidelines on MPLADS for purchase of immovable property.

- (iii) Memorandum No. 12 regarding "**Proposal from Shri Bishnu Pada Ray, MP (LS) for construction of Community Toilet Block at a cost of Rs. 28 lakh and providing Asphalt road and road side drain at a cost of Rs. 41.72 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency.**"

The Committee considered the proposal of Shri Bishnu Pada Ray, MP (LS) and decided to give relaxation in the limit of Rs.25 lakh for construction of Community Toilet Block at a cost of Rs. 28 lakh and providing Asphalt road and road side drain at a cost of Rs. 41.72 lakh under MPLADS in Andaman and Nicobar Islands Parliamentary constituency subject to the maintenance and upkeep of the works that DC should ensure the agency before sanctioning works.

- (iv) Memorandum No. 13 regarding "**(i) Suggestion from Shri Vikram Verma, Hon'ble Minister of Youth Affairs and Sports for providing MPLADS funds for works related to sports - sports infrastructure, non-consumable and consumable sports items under MPLADS and (ii) Suggestion from Prof. Vijay Kumar Malhotra, MP (LS) and President of All India Council of Sports regarding utilisation of funds under MPLAD Scheme for procurement of sports and sports infrastructure in the country.**"

The Committee considered the proposals of (i) Shri Vikram Verma, Hon'ble Minister of Youth Affairs and Sports and (ii) Prof. Vijay Kumar Malhotra, MP (LS) and President of All India Council of Sports and approved for providing MPLADS funds for works related to sports—sports infrastructure, non-consumable and consumable sports items (amounting to Rs. 2/- lakh per year) under MPLADS.

- (v) Memorandum No. 14 regarding "**Suggestion for revision of Guidelines on MPLADS.**"

The Committee deliberated over the suggestion for revision of guidelines on MPLADS and decided to defer it for the next sitting of the Committee.

The Committee then adjourned.

APPENDIX V

MINUTES OF THE FOURTH SITTING OF COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Thursday, the 7th August, 2003 from 1500 to 1630 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Joachim Baxla
3. Shri Vijay Kumar Khandelwal
4. Shri C. Kuppusami
5. Shri Manjay Lal
6. Shri Sis Ram Ola
7. Shri Saiduzzama
8. Shri Balbir Singh
9. Shri Chandra Vijay Singh
10. Shri Bhupendra Sinh Solanki
11. Dr. Jaswant Singh Yadav

SECRETARIAT

1. Shri M. Rajagopalan Nair — *Joint Secretary*
2. Shri R.N. Kalra — *Director*
3. Shri A.S. Chera — *Deputy Secretary*
4. Shri P.D. Mahawar — *Assistant Director*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

1. Shri V.K. Arora — Director
2. Dr. V.P. Goel — Director

2. At the outset, the Committee took up for consideration Memoranda Nos. 15 to 22. The decisions/ recommendations are given memorandum-wise seriatim:—

- (1) Memorandum No. 15 regarding "**Proposal of Shri Lal Krishna Advani, Hon'ble Deputy Prime Minister for the development work of Malav-Talav (Tank) at Vejalpur in Ahmedabad in four parts at an estimated cost of Rs. 34 lakh under MPLADS.**"

The Committee deliberated over the proposal of Shri Lal Krishna Advani, Hon'ble Deputy Prime Minister for the development work of Malav-Talav (Tank) at Vejalpur in Ahmedabad in four parts at an estimated cost of Rs. 34 lakh under MPLADS and approved it.

- (2) Memorandum No. 16 regarding "**Proposals of Shri Murasoli Maran, Hon'ble Minister without portfolio for construction of (1) 4+4 classrooms with toilet facilities for Model Primary School at Appasamy Street; (2) construction of 5+5 classrooms with Toilet Block at CPS, Maduraisamy Madam Street; and (3) construction of 4+4 classrooms with Toilet in Chennai at an estimated cost of Rs. 30.30 lakh, Rs. 38.85 lakh and Rs. 36.42 lakh respectively under MPLADS.**"

The Committee considered the proposals of Shri Murasoli Maran, Hon'ble Minister without portfolio for construction of (1) 4+4 classrooms with toilet facilities for Model Primary School at Appasamy Street; (2) Construction of 5+5 classrooms with Toilet Block at CPS, Maduraisamy Madam Street; and (3) construction of 4+4 classrooms with Toilet in Chennai at an estimated cost of Rs. 30.00 lakh, Rs. 38.85 lakh and Rs. 36.42 lakh respectively under MPLADS and approved the same.

- (3) Memorandum No. 17 regarding "**construction of Scew Pile, bridge across the river Waghmathi in Muzaffarpur District, Sitamari Parliamentary constituency of Bihar exceeding the limit of Rs. 25 lakh under MPLADS on the recommendation of Shri Naval Kishore Rai, MP (LS).**"

The Committee approved the construction of Scew Pile, Bridge across the river Waghmathi in Muzaffarpur District, Sitamari Parliamentary constituency of Bihar exceeding the limit of Rs. 25 lakh under MPLADS on the recommendation of Shri Naval Kishore Rai, MP (LS).

- (4) Memorandum No. 18 regarding "**Proposal from Ms. Mamata Banerjee, MP (LS) regarding contribution of Rs. 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata South Parliamentary constituency under MPLADS.**"

The Committee discussed the proposal from Ms. Mamata Banerjee, MP (LS) regarding contribution of Rs. 46 lakh for development of the Kalighat Doodhwala Dharamsala in Ward No. 83 of KMC in Kolkata South Parliamentary constituency under MPLADS and approved it.

- (5) Memoradum No. 19 regarding "**Transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District for the ongoing reconstruction and rehabilitation works in the earth quake affected areas of Gujarat Under MPLADS.**"

The Committee deliberated and approved the transfer of Rs. 72 lakh from HUDCO to NBCC for works falling in Rajkot District for the ongoing reconstruction and rehabilitation works in the earthquake affected areas of Gujarat under MPLADS.

- (6) Memoradum No. 20 regarding "**Amendment to the Guidelines on MPLADS as per recommendations in the Evaluation Report prepared by Planning Commission.**"

The Committee considered the recommendation of the Committee on MPLADS Rajya Sabha and rejected the same.

- (7) Memorandum No. 21 regarding "**Suggestion for revision of Guidelines on MPLADS.**"

The Committee deliberated over the suggestion for revision of Guidelines on MPLADS and decided to defer it for the next sitting of the Committee.

- (8) Memorandum No. 22 regarding "**Proposal from Shri Mahendra Baitha, MP(LS) regarding construction of a S.P. Bridge across the River Haraha at Satar Ghat in Bagaha Block-2 at an estimated cost of Rs. 47.87 lakh under MPLADS.**"

The Committee considered the proposal from Shri Mahendra Baitha, MP (LS) regarding construction of a S.P. Bridge across the River Haraha at Satar Ghat in Bagaha Block-2 at an estimated cost of Rs. 47.87 lakh under MPLADS and approved it.

3. The Committee considered the proposal of Shri Rupchand Pal, MP (LS) regarding additional allocation of Rs. 8 lakh for provision of electricity for Haripal Community Hall and additional allocation of Rs. 12 lakh for provision of audio-visual aids for Shishu Vigyan Kendra a Government aided educational institution under MPLADS and decided to approve it.

4. The Committee also approved the proposal of Shri K. Yerrannaidu, MP (LS) regarding contributions under MPLADS for Indo-American Cancer Institute and Research Centre, Hyderabad by waiving of the limit of Rs. 25 lakh.

5. The Committee also agreed to permit Shri Sis Ram Ola, MP (LS) to contribute another Rs. 15 lakh for construction of building for Indira Gandhi Balika Niketan, Ardavta, District Jhunjhunu, an aided school under MPLADS as a special case.

6. Thereafter, the Committee deliberated over the existing provision in the Guidelines on MPLADS that all sanctions for works should be accorded within 45 days from the date of receipt of proposal from the concerned MP and decided to reduce the 45 days limit to 30 days.

The Committee then adjourned

APPENDIX VI

MINUTES OF THE FIFTH SITTING OF COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Wednesday, the 17th September, 2003 from 10.30 to 12.30 hours at Tuticorin in Tamil Nadu.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Joachim Baxla
3. Prof. R.R. Pramanik
4. Shri Manoj Sinha
6. Shri Chunni Lal Bhau Thakur
7. Dr. Jaswant Singh Yadav

SECRETARIAT

1. Shri R.N. Kalra — *Joint Secretary*
2. Shri P.D. Mahawar — *Assistant Director*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

1. Dr. R.C. Panda — *Additional Secretary*
2. Shri V.K. Arora — *Director*
3. Dr. Vijay P. Goel — *Director*

The Committee took up for consideration the proposals dated 4th March 2003 of the Ministry of Statistics and Programme Implementation for revision of the guidelines on MPLADS and approved the same with the suggestions/ modifications in following paras.

Para 2.1

The Committee deliberated on the issue of enhancement of MPLAD funds from present level of Rs. 2 crores to Rs. 5 crores per MP per year and decided to approach the Hon'ble Speaker for taking up the matter with the GOI to enhance it atleast to Rs. 3 crores with the provision for earmarking some per cent of MPLADS funds for creation of durable assets on national priorities viz. (a) drinking water, (b) education, (c) health, (d) roads and (e) electrification.

Para 3.4

The para be amended to read as follows:

"The implementing agency can be either Govt. agency or Panchayat Raj institutions or any other reputed non-governmental organisation including **managing committee of an educational institution** which may be considered by the District Collector as capable of implementing the work satisfactorily.

Para 3.5

The issue whether the authority for identifying the implementing agency be with the District Collector was discussed at length. All MPs except Shri. R.R. Pramanik MP agreed in favour of the District Collector to identify the implementing agency. It was accordingly decided to retain the para 3.5 as it is. However, Shri R.R. Pramanik opined that MPs should be empowered to recommend the implementing agency to the District Collector.

Para 3.6

The Words "the site selected" be replaced with "the project and the site selected".

Para 2.17

The infrastructure needs of the Government and the communities are yet to be fulfilled. The funding from MPLADS therefore, should be for bridging the gaps. In this background the Committee discussed in detail whether works pertaining to commercial/private organisations/institutions/NGOs/Societies/Trusts should be supported under the scheme. Some MPs were in favour of confining the works under MPLADS only to the Government Programmes and institutions. It was also felt that there are some reputed NGOs like Ramakrishna Mission, Red Cross who are doing good jobs for the society in the field of education, health may need financial support. It was accordingly decided to keep the upper limit of Rs. 5.00 lakhs only for NGOs/Private Trusts/Societies/organisations in place of Rs. 25 lakhs.

Para 2.5

The list of works prohibited under the scheme should only be furnished in the guidelines. Therefore there is no need for illustrative list of works, which can be taken up under the scheme.

Para 3.9

At the end of this para, the following may be added "The shortfall in the estimated cost *vis-a-vis* the one recommended by the MP be quickly intimated to the MP"

Para 3.12

Apart from state nodal department, clarificaiton should be sent to MP also.

Para 3.13

The following be added at the end of the para.

The time limit in normal circumstances should not exceed one year. In exceptional cases, where it may be for more than one year, specific reasons also to be mentioned in the sanction letter.

Para 2.9

The words at the end of the para "upto Rs. 25.00 lakhs" be deleted.

Para 2.6

The cost ceiling of Rs. 25.00 lakhs per work should be removed to allow MPs to recommend works of suitable nature to meet the local needs.

Para 4.7

The first sentence be amended to read as follows:

"The next instalment of Rs. 1.00 crore in respect of an MP would be released once the unsanctioned balance amount after taking into account the cost of all the work sanctioned comes to less than Rs. 50.00 lakhs.

Para 3.14

The word "prominently" may be replaced with words "permanently and prominently". The word 'sign board' may be replaced by "plaque" which should be permanent in nature (stone/metal).

Para 3.16

Para 3.16 may be replaced with the following "As soon as a work under the scheme is completed it should be immediately put to public use."

Para 4.16

The suggested provision to earmark office expenses to the extent of 0.1% to be passed on to the States out of 0.5% expenses allowed at the District level should be modified to provide separate funding to the State Govt. for strengthening the State Govt. capabilities for supervision and monitoring of MPLADS execution.

Para 5.21

- i. The first word "they" be replaced with the words "implementing agencies."
- ii. After the words 'and' add 'within one month'.

Para 4.13

- i. Addition of 'and utilisation certificate' after the words 'completion certificate.'
- ii. Addition of 'within one month' after the words 'interest amount.'

Para 5.17

The last sentence in the para be replaced by the following.

All concerned implementing agencies at the District level should be invited to this review meeting.

Appendix-1

May be deleted.

Appendix-2

- i. With reference to item No. 1 the Committee deliberated about the need for certain office buildings to be excluded from the prohibition list.
- ii. There was a detailed discussion in the Committee to take up setting of office building for MPs in every district for facilitating implementation of MPLADS. It was suggested that Govt. of India should consider setting up office building for each MP under MPLADS.

The Committee then adjourned.

APPENDIX-VII

MINUTES OF THE SIXTH SITTING OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Monday, the 10th November, 2003 from 1100 hours to 1200 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Raashid Alvi
3. Shri Joachim Balta
4. Shri C. Kuppusami
5. Shri Manjay Lal
6. Prof. R.R. Pramanik
7. Shri Saiduzzama
8. Shri Chandra Vijay Singh
9. Shri Devendra Singh Yadav

SECRETARIAT

1. Shri Devender Singh — *Director*
2. Shri A.S. Chera — *Deputy Secretary*
3. Shri P.D. Mahawar — *Under Secretary*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (MS&PI)

1. SHRI R.C. Panda — *Additional Secretary*
2. Shri V.K. Arora — *Director*
3. Dr. V.P. Goel — *Director*

2. At the outset the Committee took up for consideration Memoranda Nos. 25 to 31. The decisions/recommendations of the Committee are given memorandum-wise seriatim:—

- (1) Memorandum No. 25 regarding "**Proposal of Smt. Bijoya Chakravarty, Hon'ble Minister of State for Water Resources regarding use of MPLADS funds for twenty centres engaged in cutting, tailoring and embroidery training in Guwahati Parliamentary constituency of Assam under MPLADS.**"

The Committee deliberated over the proposal of Smt. Bijoya Chakravarty, Hon'ble Minister of State for Water Resources regarding use of MPLADS funds for twenty centres engaged in cutting, tailoring and embroidery training in Guwahati Parliamentary constituency of Assam under MPLADS and decided to defer it for the next sitting of the Committee in view of the observation of Additional Secretary, MS & PI that the matter would be considered while revising the guidelines.

- (2) Memorandum No. 26 regarding "**Seeking *ex-post facto* approval for construction of a bridge across the river Konial at Avlaghat at an estimated cost of Rs.46.24 lakh (aprox.) under MPLAD Scheme on the recommendation of Shri Abul Hasnat Khan, MP (LS).**"

The Committee considered the proposal of Shri Abul Hasnat Khan, MP(LS) for seeking *ex-post facto* approval for construction of a bridge across the river Konial at Avlaghat at an estimated cost of Rs.46.24 lakh (aprox.) under MPLAD Scheme and approved it.

- (3) Memorandum No. 27 regarding "**Proposal of Shri Rajesh Ranjan *alias* Pappu Yadav, MP (LS) for the construction of a S.P. Bridge at Kotidhar Purnea District, Bihar at an estimated cost of Rs. 66.97 lakh under MPLADS.**"

The Committee considered the proposal of Shri Rajesh Ranjan *alias* Pappu Yadav, MP (LS) for the construction of a S.P. Bridge at Kotidhar Purnea District, Bihar at an estimated cost of Rs.66.97 lakh under MPLADS and approved the same.

- (4) Memorandum No. 28 regarding "**Proposal of Sarvashri D.B. Atkinson, MP(LS) and K.M. Khan, MP (RS) for construction of a high level bridge across phylong Vagu in Nizamabad District, Hyderabad, Andhra Pradesh under MPLADS.**"

The Committee deliberated and approved the proposal of Sarvashri D.B. Atkinson, MP(LS) and K.M. Khan, MP (RS) for construction of a high level bridge across Phylong Vagu in Nizamabad District, Hyderabad, Andhra Pradesh under MPLADS.

- (5) Memorandum No. 29 regarding "**Proposal of Prof. (Smt.) A.K. Premajam, MP(LS) regarding construction of Foot-Bridge in place of Koduvally Vamal Bridge, at an estimated cost of Rs. 30 lakh in the Kannur Segment of Badagara constituency of Kerala under MPLADS.**"

The Committee considered the proposal of Prof. (Smt.) A.K. Premajam, MP (LS) regarding construction of Foot-Bridge in place of Koduvally Vamal Bridge, at an estimated cost of Rs.30 lakh in the Knnur Segment of Badagara constituency of Kerala under MPLADS and approved it.

- (6) Memorandum No. 30 regarding "**Proposal of Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District Court Bar Associations and High Court Bar Associations from MPLADS funds.**"

The Committee considered the proposal of Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District Court Bar Associations

and High Court Bar Associations from MPLADS funds and decided to defer it to the next sitting of the Committee.

- (7) Memorandum No. 31 regarding "**proposal of Hon'ble Chairman, Committee on MPLADS for setting up of an independent agency to evaluate the works recommended under MPLADS and the impact and perception of the schemes on the public.**"

The Committee considered the proposal of Hon'ble Chairman, Committee on MPLADS for setting up of an independent agency to evaluate the works recommended under MPLADS and the impact and perception of the schemes on the public. The Additional Secretary, MS&PI stated that the C&AG has conducted two reviews of the functioning of the Scheme. He also stated that the Planning Commission has done a comprehensive study in this regard. The Chairman, therefore, asked the Ministry to circulate the report to the members of the Committee. The Committee then decided to defer their consideration.

3. The Committee also decided to undertake an on-the-spot study visit to Mumbai, Pune and Goa from 5 to 10 January, 2004 for evaluation of works under MPLAD Scheme.

The Committee then adjourned.

APPENDIX-VIII

MINUTES OF THE SEVENTH SITTING OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Thursday, the 18th December, 2003 from 1500 hours to 1545 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Joachim Baxla
3. Shri Kodikunnil Suresh
4. Shri Rajen Gohain
5. Shri Chandrakant Khaire
6. Shri Vijay Kumar Khandelwal
7. Shri C. Kuppusami
8. Shri Manjay Lal
9. Shri Sis Ram Ola
10. Shri Manoj Sinha
11. Shri Bhupendra Sinh Solanki
12. Dr. Jaswant Singh Yadav

SECRETARIAT

1. Shri Devender Singh — *Director*
2. Shri A.S. Chera — *Deputy Secretary*
3. Shri P.D. Mahawar — *Under Secretary*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (MS&PI)

1. Shri R.C. Panda — *Additional Secretary*
2. Dr. V.P. Goel — *Director*
3. Shri Abrar Hussain — *Deputy Secretary*

2. At the outset, the Committee took up for consideration Memoranda Nos. 32 and 33. The decisions/recommendations of the Committee are given memorandum-wise seriatim:—

- (1) Memorandum No. 32 regarding "**Suggestion for amendment of Guidelines on MPLADS for purchase of books for Government/Government aided/Public Libraries subject to a certain annual ceiling.**"

3. The Committee considered the suggestion of Hon'ble Speaker, Lok Sabha regarding amendment of the Guidelines on MPLADS for Purchase of books for Government/Government aided/Public Libraries and approved it subject to an annual ceiling of Rs.5 lakhs.

- (2) Memorandum No. 33 regarding "**Proposal of Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District Court Bar Associations and High Court Bar Associations from MPLADS funds.**"

4. The Committee considered the proposal of Hon'ble Chairman, Committee on MPLADS for purchase of Law Books for the Libraries of District court Bar Associations and High Court Bar Associations from MPLADS funds and approved it.

5. The Committee also agreed that allocations can be made from MPLAD funds for construction of Law Library Buildings of a District Court or a High Court.

6. The representative of the Ministry stated that the MPLADS Guidelines are currently under revision and the recommendations of the Committee will be placed before the Government for consideration and acceptance.

7. Shri Sis Ram Ola, MP raised the issue of delay in implementation of a project, namely, Indira Gandhi Balika Niketan, Ardawata, District Jhunjhunu sanctioned by him from his MPLAD funds. After hearing the representative of the Ministry the Chairman directed the Ministry to send a reply to the Hon'ble Member. The representative of the Ministry assured to send a fact finding officer to Jhunjhunu and send reply to the Committee Secretariat to the Hon'ble Member and the concerned Collector.

8. The Committee then decided to undertake study tour of the Committee to Mumbai, Pune and Goa from 7th to 12th January *Instead* of from 5th to 10 January, 2004 as decided at their earlier sitting held on 10 November, 2003.

The Committee then adjourned.

APPENDIX-IX

MINUTES OF THE FIRST SITTING OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Friday, the 30th January, 2004 from 1500 hours to 1540 hours.

PRESENT

Shri P.H. Pandian — *Chairman*

MEMBERS

2. Shri Raashid Alvi
3. Prof. Dukha Bhagat
4. Shri Satyavrat Chaturvedi
5. Shri Chandrakant Khaire
6. Shri Saiduzzama
7. Shri Chandra Vijay Singh
8. Shri Manoj Sinha
9. Dr. Jaswant Singh Yadav

SECRETARIAT

1. Shri Devender Singh — *Director*
2. Shri A. S. Chera — *Deputy Secretary*
3. Shri P. D. Mahawar — *Under Secretary*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (MS&PI)

1. Shri R. C. Panda — *Additional Secretary*
2. Dr. V. P. Goel — *Director*
3. Shri Abrar Hussain — *Deputy Secretary*

2. At the outset, the Committee took up for consideration Memoranda Nos. 1 to 8. The decisions/recommendations of the Committee are given memorandum-wise seriatim:—

- (1) Memorandum No. 1 regarding, "**Proposal from Shri Atal Bihari Vajpayee, Hon'ble Prime Minister and Shri Sunil Shastri, Ex MP(RS) for construction of Scientific Convention Centre at Lucknow under MPLADS.**"

The Committee took up for consideration Memorandum No. 1 containing the proposal of the Ministry of Statistics and Programme Implementation for completing the construction of Scientific Convention Centre at Lucknow under MPLADS funds

of Shri Atal Bihari Vajpayee, Hon'ble Prime Minister and contributions made by other humble MPs/MLCs/MLA and Lucknow Development Authority. Considering the public utility of the proposed Scientific Convention Centre, the Committee permitted necessary relaxations and approved the proposal.

- (2) Memorandum No. 2 regarding, "**Proposals of Shri Vijay Goel, Hon'ble Minister of State for Youth Affairs and Sports regarding (i) release of Rs. 24 lakh for Heritage Museum on Walled City — for installation of permanent fixtures i.e. pillars, windows, jallis, panels, lighting etc., (ii) release of Rs. 22 lakh for Heritage Museum on Walled City — for Installation of display items and (iii) release of Rs. 10 lakh for providing 2 Computers and one Printer each to 11 Police Stations in his constituency to impart computer education to police personnel under MPLADS.**"

The Committee considered the proposals of Shri Vijay Goel, Hon'ble Minister of State for Youth Affairs and Sports. The views of the representatives of the M/S&PI was that permanent capital works in the heritage museum are permissible but the procurement of inventory items are not permissible under the Guidelines on MPLADS. It was also stated that with respect to the (iii) proposal, the item is also not permissible under MPLADS as the procurement of computers for police stations is not permissible under the guidelines.

The Committee referred to their earlier decision regarding renovation/repair of heritage monuments under MPLADS funds and recommended that the capital works proposed may be considered by the Government in the context of their earlier decision recommending renovation of heritage monuments under MPLADS.

- (3) Memorandum No. 3 regarding, "**Proposal of Shri Bhupendra Sinh Solanki, MP (LS) regarding contribution from MPLADS funds for "Jyoti Gram Yojana" under MPLAD Scheme**".

The Committee deliberated over the proposal of Shri Bhupendra Sinh Solanki, MP (LS) and the views of the representative of the Ministry who stated that under the existing policy permissible works under the Guidelines can be recommended/proposed by MPs. But the public and community contribution should not be replaced with the MPLADS funds under any Central/State Government programmes. He also stated that the State Government had not obtained the prior approval of the Government of India for dovetailing MPLADS funding with the "Jyoti Gram Yojana" of Gujarat Government.

After hearing the views of the representatives of the Ministry, the Committee felt that the matter may be decided by the Government as per the existing policy.

- (4) Memorandum No. 4 regarding, "**Proposal of Shri K. Yerrannaidu, MP(LS) regarding purchase of medical equipments for Indo American Cancer Institute and Research Centre, Hyderabad run by NBTR Memorial Cancer Foundation & Research Centre, Hyderabad with MPLADS funds**".

The Committee considered the proposal of Hon'ble Member Shri K. Yerrannaidu and heard the views of the representatives of the Ministry who stated that the MPs proposal relates to the relaxation on two counts, (a) with respect to financial ceiling and

(b) for procurement of medical equipments for the Indo-American Cancer Institute and Research Centre, Hyderabad which is run by a trust. It was also stated that the procurement of equipments for Trust hospital is not permissible.

Taking note of the fact that considerable expenditure has been incurred, the Committee recommend that relaxation on both the counts may be given in order to complete the project/procure the necessary medical equipments.

- (5) Memorandum No. 5 regarding, "**Proposal of Shri G.M. Banatwalla, MP (LS) regarding construction of new casualty and main reception block in Tirur Government Hospital at an estimated cost of Rs. 50 lakh under MPLADS in Ponnani Parliamentary constituency of Kerala.**"

The Committee took up for consideration the communication received from the MS&PI dated 6 January, 2004 seeking relaxation of the prescribed cost ceiling as in Para 4.1 of the Guidelines on MPLADS for construction of the new casualty and main reception block in Tirur Government Hospital at an estimated cost of Rs. 50 lakh under MPLADS in Ponnani Parliamentary constituency of Kerala and approved it.

- (6) Memorandum No. 6 regarding, "**Seeking ex-post facto approval for construction of an Auditorium building for Utkala Sahitya Samaja, Cuttack, Orissa on the recommendation of Sarvashri Bhartuhari Mahatab, Hon'ble MP (Lok Sabha), Ranganath Mishra, Hon'ble MP (Rajya Sabha) and R. Khuntia, Hon'ble MP (Rajya Sabha) at an estimated cost of Rs. 38 lakh under MPLADS.**"

The Committee considered recommendation of Sarvashri Bhartuhari Mahatab, Hon'ble MP (Lok Sabha), Ranganath Mishra, Hon'ble MP (Rajya Sabha) and R. Khuntia, Hon'ble MP (Rajya Sabha) for seeking ex-post-facto approval for construction of an Auditorium building for Utkala Sahitya Samaja, Cuttack, Orissa at an estimated cost of Rs. 38 lakh under MPLADS and approved it.

- (7) Memorandum No. 7 regarding. "**Proposal of Sarvashri Girdhari Lal Bhargava, MP (LS), A.A. Khan, Ex-MP(RS) and Ramdass Aggarwal, Ex-MP(RS) for construction of Witnesses' Gallery in the District Court, Banipark, Jaipur from MPLADS funds.**"

The Committee discussed the proposal of Sarvashri Girdhari Lal Bhargava, MP (LS), A.A.Khan, Ex.MP(RS) and Ramdass Aggarwal, Ex-MP(RS) for construction of Witnesses' Gallery in the District Court, Banipark, Jaipur from MPLADS funds. The Committee also took note of the views of the representative of the Ministry and their written submission. Considering the fact that a sum of Rs. 40.43 lakhs have already been spent on the construction of witnesses gallery, the Committee approved it subject to the condition it shall not be treated as a precedent and the Ministry would ensure that the District Authorities are careful enough to follow the guidelines strictly before giving administrative sanction.

- (8) Memorandum No. 8 regarding, "**Proposal for construction of Bar Library from MPLADS funds provided that (i) Libraries be used by Members of**

the Bar, Members of the Bench, Law students and others interested and (ii) the ownership of the Library building vests with the Government/Local Body/Courts and not with the organisation like Bar Associations."

The Committee deliberated over the proposal for construction of Bar Library from MPLADS funds and approved it provided that (i) Libraries be used by Members of the Bar, Members of the Bench, Law students and others interested, and (ii) the ownership of the Library building vests with the Government/Local Body/Courts and not with the organisation like Bar Associations.

The Committee then adjourned.

APPENDIX X

MINUTES OF SEVENTH SITTING OF COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA)

The Committee sat on Monday, the 11th April, 2005 from 1100 hours to 1230 hours.

PRESENT

Shri Prasanna Kumar Acharya — *Chairman*

MEMBERS

2. Dr. Ramachandra Dome
3. Shri Surendra Prakash Goyal
4. Shri Raghuveer Singh Kaushal
5. Shri A. Krishnaswamy
6. Shri Sadashivrao Dadoba Mandlik
7. Shri Punnulal Mohale
8. Shri A.F. Golam Osmani
9. Shri Raja Ram Pal
10. Shri P. Rajendran
11. Shri Manvendra Singh
12. Shri Chandramani Tripathi

SECRETARIAT

1. Shri P.D. Malvalia — *Deputy Secretary*
2. Smt. Balwant Kaur Saimbhi — *Committee Officer*
3. Smt. Kamlesh Pahwa — *Committee Officer*

REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

1. Shri R.C. Panda — *Additional Secretary*
2. Dr. V.P. Goel — *Director*
3. Shri R. Rajesh — *Deputy Director*

2. At the outset, the Hon'ble Chairman welcomed the Members to the sitting of the Committee on MPLADS and thereafter the Committee took up for consideration Memoranda Nos. 10 and 11 and Draft Report. The decisions/recommendations are given memoranda-wise seriatim:—

- (1) Memorandum No. 10 regarding, "**Contribution by Members of Parliament from their quota of MPLADS funds towards rehabilitation and**

reconstruction works in the tsunami affected areas of Coastal India and the Andaman and Nicobar Islands."

The Committee decided that if an MP who has contributed from his MPLADS funds towards tsunami rehabilitation and reconstruction works and gives suggestion for the utilization of funds contributed for specific purpose/work, then the amount he has contributed should be used only for the specific suggested work.

- (2) Memorandum No. 11 regarding, "**Proposal for purchase of land for construction of building of Hindi High School, Dalkhola, West Bengal under MPLADS in Raiganj Parliamentary Constituency of West Bengal.**"

The Committee took note of the facts presented by the Ministry of Statistics and Programme Implementation and agreed to the views of the Ministry that the MPLADS funds be not used for purchase of land as the MPLADS Guidelines prohibits utilization of funds for such purposes.

3. The Committee also considered the Draft Twelfth Report—'Proposals to amend Guidelines on MPLADS' and adopted the same without any modification.

The Committee then adjourned.